

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.118 OF 2025 (SZ)**

**[Earlier O.A. No.207 of 2025 (PB)]**

**IN THE MATTER OF:**

**K. Vijay Laxmi and Others.**

**...Applicant(s)**

**Versus**

**State of Andhra Pradesh  
And others.**

**...Respondent(s)**

**STATUS REPORT FILED BY  
ANDHRA PRADESH POLLUTION CONTROL BOARD  
RESPONDENT NO.3**

Date: 07.06.2026



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE BENCH, CHENNAI**  
**ORIGINAL APPLICATION NO. 118 OF 2025 (SZ)**  
**[EARLIER ORIGINAL APPLICATION NO. 207 OF 2025 (PB)]**

**IN THE MATTER OF:**

K Vijay Laxmi and Ors.

Vs

APPLICANT(S)

Andhra Pradesh Pollution Control Board  
through its Member Secretary, Vijayawada  
and Ors.

RESPONDENT(S)

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Place: Vijayawada.

Date: 07.06.2026

**MEMBER SECRETARY,**

AP Pollution Control Board,

Vijayawada.

**MEMBER SECRETARY**  
**A.P. Pollution Control Board**  
**VIJAYAWADA-520 007.**

**Report of the A.P. Pollution Control Board in OA. No. 118 of 2025 (SZ) (earlier OA No. 207 of 2025(PB)) filed before the Hon'ble National Green Tribunal, Southern Zone, Chennai.**

1. It is submitted that the grievance in O.A. No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi, based on the letter dated 17.05.2024 submitted by Smt. K. Vijay Laxmi and Others on the operation of the Common Bio-Medical Waste Treatment Facility (CBWTF) i.e M/s. Rainbow Industries (Respondent-4), located Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh. Further, the same was renumbered as O.A No 118 of 2025 (SZ) vide order dated 08.07.2025. The applicant has alleged that M/s. Rainbow Industries, Pathakunkam (V), Laveru (M), Srikakulam District is operating a CBWTF and violating the Rules & Regulations.
2. It is submitted that the Hon'ble NGT passed an order dated 28.05.2025 in the aforesaid OA No. 207 of 2025 and directed the following:

*"In view of the environmental questions involved in the case; we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) and District Collector/District Magistrate,*

*Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by Respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months."*

3. In compliance with the aforesaid Hon'ble NGT order dated 28.05.2025 (Annexure-1), a committee was constituted with the following members:
  - i. Smt. Sowmya D, Scientist-E, CPCB, Chennai
  - ii. Sri. A. Narendra Babu, Senior Environmental Engineer, APPCB, Vijayawada, AP
  - iii. Sri. M. Venkateshwara Rao, District Revenue Officer, Srikakulam District, AP.
4. Accordingly, the Joint Committee has inspected the CBWTF on 02.07.2025 and submitted the Joint Inspection Report to Hon'ble NGT (SZ) on 21.08.2025. (Annexure-2).
5. The Salient observations made by the Joint Committee are as follows:
  - i. The CBWTF is collecting & disposing 792.89 kg/day of segregated bio-medical waste from the Health Care Facilities

with a total bed strength of 13,274 beds, including both bedded & non-bedded HCFs, located within a 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam & Vijayanagaram, which is within the authorized/installed capacity.

- ii. The CBWTF has provision for storage of untreated Bio Medical Waste in the incinerator area. However, a dedicated room for the storage of colour-coded Bio-Medical Waste is not provided. All the waste is segregated and stored in the same area.
- iii. The results of source emission monitoring carried out at the stack attached to the incinerator showed that parameters such as NO<sub>2</sub>, HCl and Hg are within the prescribed emission standards. Particulate Matter (PM) concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
- iv. The Dioxins and Furans concentration monitored during the performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).
- v. An average of 19.04 kg/day of ash is generated from the incinerators, along with residue from flue gas cleaning and ETP sludge, and is disposed of in the TSD facility operated by M/s. Coastal Waste Management, Parawada, through Andhra

Pradesh Environmental Management Corporation Limited (APEMCL). The analysis results of incineration ash indicate that Loss of Ignition (LOI) on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5%, and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.

6. Recommendations made by the Joint Committee:

- a) Dedicated room (with colour-coded labelling) shall be provided for storage of segregated waste prior to treatment and disposal.
- b) The CBWTF shall ensure disposal of blue category of BMW i.e treated waste glass bottles only through the authorised recyclers.
- c) The CBWTF shall ensure concentration of Particulate Matter (PM), dioxins and furans in the source emissions and combustion efficiency in the incinerator comply with the prescribed standards.

7. In this regard, the APPCB (Respondent-3) has issued a show-cause notice vide dt. 08.09.2025 (Annexure-3) to the CBWTF on the following non-compliances observed by the Joint Committee:

- a) The CPCB (Respondent-2), vide its Ir dt.10.10.2023 & 12.12.2024, advised to consider BM Waste generation per bed/day as 277 gm. Considering the advice, the BM Waste generation in the coverage area of theCBWTF is about 3676.89

kg/day (i.e., 13274\*277gm/bed/day), whereas the said CBWTF is collecting only 792.89 kg/day of Bio Medical waste, thus not covering all the HCFs daily.

- b) Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
- c) The Dioxins and Furans concentration monitored during the performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).
- d) The monitoring facility, such as a ladder and platform provided at the stack, is not as per the CPCB guidelines.
- e) The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO<sub>2</sub>, NOX & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12th June, 2025.
- f) The analysis results of incineration ash indicate that Loss of Ignition (LOI) on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the

percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.

8. It is further submitted that APPCB (Respondent-3) has taken action on the CBWTF (Respondent-4) for the non-compliances observed from 2014 to 2024, that are furnished below:

a) The APPCB has monitored the compliance of combined CTO, HWA & BMWA orders and issued directions to the CBWTF for the non-compliance of Consent order conditions vide dt.05.03.2014, 21.06.2016 & 08.02.2017. Further, the APPCB has issued directions for stoppage of operations vide dt.07.12.2017 and subsequently revoked the same vide dt.15.12.2017.

b) Further, the APPCB has issued closure order to the said CBWTF vide orders dt.26.10.2018 & dt.14.11.2019 for non-compliances and violations observed. Subsequently, the closure orders were revoked vide dt 11.02.2019 & 13.05.2021, respectively, with certain conditions to be complied with.

c) The APPCB Officials inspected the said CBWTF on 08.09.2023 & 19.09.2023 and observed several non-compliances of CTO, HWA&BMW Authorization vide report dt.25.09.2023. Subsequently, the issue was placed in the EAC (Task Force) committee dt: 21.11.2023, and the committee noted that the track record of the said CBWTF in managing the Bio Medical

Waste was not satisfactory, as evident from the directions and closure orders issued multiple times for non-compliances of CTO, HWA & BMWA order conditions, thereby affecting the overall scientific management of Bio Medical Waste in the Jurisdiction of the said CBWTF. Further, the EAC (Task Force) committee issued the following directions vide dt.04.12.2023:

- i. The EAC (Task Force) committee of APPCB recommended to limit the Jurisdiction of M/s Rainbow Industries Pvt. Ltd only to Erstwhile Srikakulam District, keeping in view the safe and scientific disposal of bio-medical waste, effective from 31.12.2023. The CTO order was amended accordingly.
- ii. Levying Environmental Compensation for violations to the M/s Rainbow Industries Pvt. Ltd, recorded by the APPCB.

d) Based on the directions of the EAC (Task Force) Committee of APPCB, the following action was initiated by the APPCB:

- i. APPCB amended the CTO, HWA and BMW Authorisation on 06.12.2023, restricting the jurisdiction of M/s. Rainbow Industries Pvt. Ltd. to erstwhile Srikakulam District. Aggrieved, the said CBWTF filed W.P. No. 32982 of 2023, which was disposed of by the Hon'ble High Court on 29.12.2023, granting liberty to avail the statutory appeal. Pursuant thereto, the Appellate Authority, by order dated 04.04.2024, kept the amendment order in abeyance issued to the said CBWTF and

directed APPCB to issue notice and pass a speaking order. Accordingly, APPCB kept the amendment order in abeyance on 23.04.2024 and issued a notice to the said CBWTF on 24.04.2024 proposing the restriction of its jurisdiction due to continuous non-compliance with the BMW Rules, 2016, and CPCB guidelines.

- ii. Further, the APPCB, vide dt.05.08.2025 (Annexure-4) issued a show-cause notice to M/s Rainbow Industries for levy of Environmental compensation of Rs.30,90,000/- for the continuous non-compliances and violations observed by the APPCB vide report dt.06.11.2024.
- e) The APPCB has conducted the Gap Analysis Study and prepared an Action Plan for development of new CBWTFs as per the Bio Medical Rules, 2016 & Guidelines issued by CPCB. Based on the Gap Analysis study, a second CBWTF would be permitted to cover parts of the Srikakulam & Vizianagaram districts to improve compliance with the Bio-Medical Waste Management Rules, 2016.
- f) The APPCB, having observed the following non-compliances by M/s Rainbow Industries with the provisions of the Bio-Medical Waste Management Rules, 2016 and issued a Show-cause notice (**Annexure- 5** ) on 05.02.2026:
- a. Non-implementation of End-to-End Digitalization System.
  - b. Non-compliance with barcode and GPS requirements.

- c. Inadequate training to HCFs leading to improper waste segregation.
  - d. Irregular collection of biomedical waste from HCFs.
  - e. Non-collection of Bio Medical Waste on holidays.
  - f. Non-submission of Dioxins & Furans monitoring reports.
  - g. Failure to upload daily BMW data through APPCB BMW App.
  - h. Non-compliance with CPCB Barcode Guidelines, 2018.
  - i. Persistent non-compliance despite repeated notices and review meetings.
  - j. Non-maintenance of real-time digital records of BMW collection, treatment and disposal.
- g) The Regional Officer, Vizianagaram, noticed failure of the CBWTF to collect, transport, treat and scientifically dispose of Blue and White category of bio-medical waste in accordance with the guidelines issued by the Central Pollution Control Board under the said Rules. Hence, the Regional Officer, Vizianagaram, issued a notice (**Annexure-6**) to the CBWTF on 07.03.2026 for the following violations:
- a. Non-implementation of End-to-End Digitalization System.
  - b. Non-implementation of Barcode System for Blue and White category BMW in several HCFs.
  - c. Failure to collect, transport, treat, and scientifically dispose of Blue and White category bio-medical waste as per the guidelines issued by the Central Pollution Control Board under the Bio-Medical Waste Management Rules, 2016.

h) Non-compliance with BMWM Rules, 2016 and CPCB Guidelines regarding tracking, collection, treatment and disposal of Blue and White category biomedical waste.

**i) Present Status:**

The officials of A.P. Pollution Control Board inspected the M/s. Rainbow Industries on 25.05.2026 (**Annexure-7**) and the following non-compliances were observed:

1. The Online Continuous Emission Monitoring System attached to the incinerator has been non-functional since 08.04.2026, and real-time data is not being transmitted to CPCB/APPCB. Further, the CBWTF failed to intimate APPCB regarding the breakdown of the online monitoring system.
2. The CBWTF is supposed to maintain the  $850^{\circ}\text{C}$  (+/-)  $50^{\circ}\text{C}$  in the primary chamber of the incinerator. But, the primary chamber temperature is significantly below the prescribed standard (average around  $458^{\circ}\text{C}$  against required temperature of  $800\text{--}900^{\circ}\text{C}$ ).
3. Similarly, the CBWTF is supposed to maintain the  $1150^{\circ}\text{C}$  (+/-)  $50^{\circ}\text{C}$  in the secondary chamber of the incinerator. But, the secondary chamber temperature is significantly below the prescribed standard (average around  $760^{\circ}\text{C}$  against required temperature of  $1100\text{--}1200^{\circ}\text{C}$ ).

Thus, it is clear that the incinerator is not maintaining prescribed operating temperatures as per BMWM Rules, 2016.

4. The incinerator is not meeting the required Combustion efficiency of 99%.
5. High ash generation ratio indicates improper incineration. Incomplete combustion of biomedical waste is indicated, increasing the likelihood of releasing furans & dioxins into the atmosphere.
6. The CBWTF is collecting 867.23 kg/day of Bio Medical waste from the HCFs having bed strength of about 15000 nos. But as per the calculation, ie based on 277 gm/bed/day, Biomedical waste generation will be 4155 kg/day. This clearly indicates that the CBWTF is not collecting bio-medical waste properly from the HCFs.
7. Venturi scrubber wastewater was found accumulated on the floor, indicating improper collection and treatment.
8. The existing ETP requires maintenance for effective treatment of wastewater. Sludge drying beds are not scientifically maintained and require improvement.
9. A pH meter has not been provided for monitoring treated wastewater.
10. Magnetic flow meters have not been provided for quantification of water consumption and treated effluent.
11. Open conveyance of wastewater was observed in the vehicle washing area instead of a completely closed pipeline system.
12. Accumulation of glass waste & incineration ash was observed, which are supposed to be disposed of.
13. Mixing of colour-coded biomedical waste was observed.

14. Fixed conveyance system for feeding biomedical waste into the incinerator has not been fully provided as required.
15. Ordinary shredder is being operated instead of a fully compliant shredder as per CPCB guidelines.
16. Separate energy meter for the shredder has not been provided.
17. Dry heat sterilisation facility for sharps has not been provided.
18. Chemical disinfection facility for blue category waste is not being operated within the premises.
19. Autoclave validation test records (Spore Test/Routine Test) are not maintained/submitted.
20. Pre-validation records for treatment equipment are not maintained.
21. Analysis of incineration ash for volatile organic compounds and toxic metals has not been carried out.
22. Mercury waste storage facility has not been provided.
23. Mercury spill control kits are not available in the premises.
24. Fly catchers/insect control devices have not been provided in all treatment and storage rooms.
25. Daily waste treatment details are not displayed on the facility display board.
26. Facility website is not operational and mandatory information is not disclosed online.

It is submitted that M/s Rainbow Industries is continuously violating the prescribed standards and conditions, including failure to maintain prescribed incineration temperatures, non-functional online monitoring systems, deficiencies in effluent treatment and waste management

practices, and non-compliance with the provisions of the Bio-Medical Waste Management Rules, 2016, and the CPCB Guidelines for CBWTFs.

In view of the above-mentioned non-compliances, the APPCB has issued a show-cause notice (**Annexure-8**) to M/s Rainbow Industries on 07.06.2026.

The Hon'ble NGT may issue appropriate orders deemed fit.

**MEMBER SECRETARY,**  
A.P. Pollution Control Board,  
  
**MEMBER SECRETARY**  
A.P. Pollution Control Board  
VIJAYAWADA-520 007.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 207/2025

K Vijay Laxmi and Ors.

Applicants

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

**ORDER**

1. K Vijay Laxmi and others have sent the present letter petition dated 17.05.2024 to this Tribunal, which has been treated and registered as O.A. No. 207/2025 for exercise of suo motu jurisdiction.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

***“ Sub: Violation of CBMWTF Rules & Regulations by M/s Rainbow Industries Srikakulam-Reg***

X X X X

*With reference to the above subject and above cited firm Namely M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant. This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading*

*outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*

*APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

*They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through District Collector/District Magistrate, Srikakulam; (2) Central Pollution Control Board through its Member Secretary, (3) Andhra Pradesh Pollution Control Board through its Member Secretary and (4) M/s. Rainbow Industries, Located at Village PathaKunkam, Mandal Laveru, District Srikakulam who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and

District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28<sup>th</sup>, 2025



**JOINT COMMITTEE REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN OA. NO. 118 OF 2025 (SZ) EARLIER OA NO. 207 OF 2025 (PB) IN THE MATTER "K VIJAY LAXMI AND OTHERS VERSUS STATE OF ANDHRA PRADESH AND OTHERS" IN COMPLIANCE TO THE ORDER DATED 28.05.2025**

**1.0 Background**

Grievance in the O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dated 17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors. Further the same was renumbered as O.A No 118 of 2025 (SZ) vide order dated 08.07.2025 is about operation of Common Bio-Medical Waste Treatment Facility (CBWTF) named as M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh. The applicant has alleged that:

*“Violation of CBMWTF Rules & Regulations by M/s. RAINBOW INDUSTRIES, located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100 kg/hr capacity Bio Medical Waste Treatment Facility:*

- *This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*
- *APPCB conducted several inspections, Meetings and given so many Notices, Directions, show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

- *They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your good selves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

The Hon’ble NGT passed an order dated 28.05.2025 in the aforesaid OA No. 207 of 2025 and directed the following:

*“In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”*

The copy of Hon’ble NGT order dated 28.05.2025 is enclosed as **Annexure-1**.

## **2.0 Constitution of the Joint Committee**

In compliance with the aforesaid Hon’ble NGT order dated 28.05.2025, the CPCB has communicated the nomination of Smt. Sowmya D, Scientist-E, to represent CPCB as member of the Committee vide letter dated 06.06.2025 and the Senior Environmental Engineer (Sri A. Narendra Babu), Andhra Pradesh Pollution Control Board (APPCB), Bio Medical Section, Head Office, Vijayawada was nominated as member and Nodal Officer to represent APPCB in the Joint Committee. Further, the District Collector, Srikakulam has nominated the District Revenue Officer, Srikakulam for the Joint Committee.

### **3.0 Site visit and inspection by the Joint Committee**

The Joint Committee visited and inspected the aforesaid Common Bio-medical Waste Treatment and disposal Facility (CBWTF) i.e. M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District on 02/07/2025. The following committee members were present during the inspection:

1. Smt. Sowmya D, Scientist-E, CPCB, Chennai
2. Sri. A. Narendra Babu, Senior Environmental Engineer, APPCB, Vijayawada, AP
3. Sri. M. Venkateshwara Rao, District Revenue Officer, Srikakulam District, AP

Also Smt. B. Karuna Sri, Regional Officer, APPCB, Srikakulam was present during the Joint Committee inspection. Shri T. Anil Kumar – Managing Director of the CBWTF was accompanied the Joint Committee during the inspection and provided background information about the CBWTF, treatment process and environmental management system installed.

During the inspection, the Joint Committee inspected the CBWTF, surrounding area and verified documents maintained by the facility, Online Continuous Emission Monitoring System (OCEMS) data, allegations made in letter petition dated 17.05.2024 and preliminary information provided by APPCB. On the day of inspection, APPCB carried out source emission monitoring, analysis of wastewater and ash samples and furnished the analysis report.

### **4.0 About M/s. Rainbow Industries Pvt. Ltd.**

M/s. Rainbow Industries Pvt. Ltd., located at Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District is engaged in collection and treatment of bio-medical waste from the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. The facility commenced operations on 09.08.2012. The geographical location of the facility is shown in **Image 1**.



**Image 1: Geographical location of the facility**

The CBWTF is spread-over an area of 1.05 acres. Of this, 0.45 acres is the built-up area, which accommodates incineration unit, autoclaving section, Effluent Treatment Plant (ETP), storage areas for both bio-medical waste and incineration ash. The remaining 0.6 acres is open area earmarked for vehicle parking and washing facility, storage of treated recyclable plastic waste (red category waste) and ancillary facilities i.e. DG set, security cabin and rest room for workers. The area allocation for the various process sections within the facility is summarized below in **Table 1**.

**Table 1: Area Allocation for various Process Sections**

S.No	Facility	Approximate area (m <sup>2</sup> )
1.	Incineration & Biomedical waste collection area	180
2.	Autoclaving including shredder	20
3.	ETP	20
4.	Ash storage	20
5.	Storage area of bio-medical waste	60

### **5.0 Status of consents issued by APPCB**

The facility was established in the year 2010 and therefore, as per the provisions of EIA Notification, 2006, Environmental Clearance (EC) is not applicable. The facility was granted Consent For Establishment (CFE) by APPCB on 23.04.2010. Subsequently, Consent For Operation (CFO), Hazardous Waste Authorization (HWA) and Bio-Medical Waste (BMW) Authorization was issued by APPCB on 25.03.2022 with validity upto

31.01.2027, to operate the facility for collection, reception, transport and disposal of biomedical waste (COVID & Non- COVID) generated from the Health Care Establishments located in erstwhile Srikakulam & Vizianagaram districts, in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments. A copy of the CFO is enclosed as **Annexure - 2**.

## 6.0 Observations of Joint Committee:

The observations and findings of the Joint Committee based on the inspection of the facility and surrounding area, verification of the documents and records maintained by the facility, OCEMS data, records and analysis reports furnished by APPCB are as follow:

### 6.1 Location of CBWTF

The CBWTF is surrounded by agriculture land and the nearest habitat/village is located at a distance of 1.12 kms. The location of the facility and surrounding area are shown in Image 2. During the inspection it is observed that biomedical waste processed in the facility and no waste was disposed outside the facility or in the surrounding agriculture land.



**Image 2: Geographical location of the facility and surrounding area**

## 6.2 Area Covered and Collection of Bio-medical Waste (BMW)

The CBWTF collects bio-medical waste that is segregated as per the Schedule I of Bio-medical Waste Management Rules, 2016 from the Health Care Facilities (HCFs) with a total bed strength of 13,274 beds including both bedded and non-bedded HCFs, located within 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. The details of the bedded and non-bedded HCFs covered by the CBWTF are presented in **Table 2**.

The cost charged to the HCFs is as per APPCB circular dated 01.02.2022, a copy of the circular is enclosed as **Annexure -3**.

**Table 2: District-wise Bed Strength of Health Care Facilities (HCFs) covered by the facility**

S. No.	Name of the District	Bed strength from bedded HCFs	Bed strength from Non bedded HCFs	Total bed strength (bedded & non bedded)
1.	Srikakulam	5592	380	5975
2.	Parvathipuram -Manyam	1392	93	1485
3.	Vijayanagaram	5382	432	5814
Grand Total		<b>12366</b>	<b>905</b>	<b>13, 274</b>

### 6.1.1 Quantity and category-wise collection of BMW

As per records, the average daily quantity of BMW collected from the total 13,274 beds (bedded and non-bedded HCFs) is 792.89 kg/day and the same quantity is disposed. The category-wise daily quantities of bio-medical waste collected from the member HCFs are presented in **Table 3**. A copy of the daily records submitted by the CBWTF is enclosed as **Annexure-4**.

**Table 3: Category-wise Bio-Medical Waste Collection and disposal by CBWTF and Authorized/installed capacity**

S. No	Category	Monthly Average (kg/month) (Apr-Jun, 2025)	Daily Average (kg/day) (Apr-Jun, 2025)	Daily Average (kg/day) as per Annual Returns, 2024	Authorized/Installed capacity (kg/day)
<b>I</b>	<b>Incinerable Waste</b>				
1.	Yellow	20028.95	667.72	701.29	1,800

			(84.2% of total Biomedical waste generated)	(84.1 % of total Biomedical waste generated)	
<b>II</b>	<b>Non-incinerable Waste</b>				
2.	Red	3485.38	116.17	126.55	1,800
3.	White	139.32	4.58	2.724	6
4.	Blue	140.46	4.68	2.801	16.67
	<b>Total</b>	<b>23,794.11</b>	<b>792.89</b>	<b>833.365</b>	-

From the above table, it can be inferred that the CBWTF is collecting and treating BMW within the authorized quantity.

### 6.1.2 Registration of HCFs

The CBWTF is providing registration certificates to all its registered HCFs. These certificates contain- HCF membership certificate number, validity period, name and designation of the authorized person of the registered HCF, registration details under the Nursing Home Act, information related to renewal of Consent to Operate (CTO) etc. A copy of one such registration certificate issued by the CBWTF is enclosed as **Annexure-5**.

### 6.3 Transportation

The CBWTF has a total of six (06) GPS fitted vehicles (5 in operation + 1 standby) for collection and transportation of Biomedical waste from member HCFs. The capacity of each vehicle varies from 1.00 to 1.5 MT. The CBWTF is following colour code system for the vehicles as per CPCB guidelines and are registered with the APPCB Bio-medical App.

### 6.4 Storage

The CBWTF has provision for storage of untreated Biomedical waste next to incinerator area. However, separate room (or) labeling, for storage of color-coded waste is not provided. All the waste are segregated and stored in the same area.

## 6.5 Treatment Facilities

The existing treatment processes of the CBWTF are incineration, autoclaving, disinfection, shredder, waste sharp pit and ETP. The details of various treatment units are depicted in the **Table 4**.

**Table 4: Details of treatment units**

S. No.	Treatment unit	Designed capacity	Hours of operation
1.	Autoclave	100 Lt.	18 (1 hr each cycle, 18 cycles)
2.	Disinfection chamber (RCC tank)	1 KLD	Batch based on availability of material
3.	Twin chamber incinerator	100 Kg/hr	20 hr
4.	Shredder	100 Kg/hr	3-4 hrs
5.	ETP	6 KLD	-

### 6.4.1 Incinerator

The CBWTF has a double chamber incinerator with a capacity of 100 kg/hr (1,800 kg/day, considering 90% of installed capacity & 20 hours of operation as per CPCB guidelines for CBWTFs dated 12.04.2025) to treat the average collected quantity of yellow (incinerable) category waste, which is approximately 667.72 kg/day.

As per the records of temperature available in online RTDMS portal, the temperature maintained in the primary chamber ranges from 809°C to 1050°C and in the secondary chamber from 1061°C to 1159°C. During inspection it was observed that the operational temperature of the primary chamber was 890 °C and the secondary chamber was 1315 °C.

The APPCB conducted Gap Analysis Study of biomedical waste generated in Andhra Pradesh State during 2022-24. As part of the study, performance evaluation of CBWTF was carried out through M/s Bharat Institute of Higher Education and Research and Unwind Learning Labs. The measured dioxins and furans concentration in the facility during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).

During the performance evaluation, the operator of the CBWTF furnished a certificate from the manufacturer regarding 2 seconds residence time in the secondary combustion chamber. The residence time of 2 seconds was not verified physically during the study.

#### 6.4.2 Autoclave

The CBWTF has provided an autoclave with a capacity of 100 litres per hour with one (1) cycle per hour (25-30 Kg/cycle) to treat red (autoclavable) category waste. Approximately 3257 to 3795 kg/month (average 117 kg/day) of red category waste is autoclaved and it is less than the authorized quantity of 54,000 Kg/month. The CBWTF is executing spore testing of the autoclave every fortnightly by third party.

#### 6.4.3 Shredder

The treated red category of BMW is shredded in a shredder of capacity 100 Kg/hr. The shredded plastic waste is disposed to APPCB authorized plastic recyclers i.e. M/s Bharath Enterprises, Hyderabad for recycling. Copies of MoU with the recycler were made available during inspection.

Details on disposal records of treated red category of BMW (i.e. shredded plastic waste) from April to June 2025 are provided in the **Table 5**. Copies of the sales invoices with respect to the disposal of shredded plastic waste are enclosed as **Annexure-6**.

**Table 5: Disposal Records of Treated Red Category of BMW (Shredded Plastic Waste)**

<b>Month</b>	<b>Quantity disposed (kg/month)</b>
April, 2025	1314.5
May, 2025	1347
June, 2025	1567

#### 6.4.4 Disinfection (White Category BMW)

The CBWTF has a disinfection chamber of 1 KLD capacity. Waste sharps (White category of BMW) are disinfected with 1% sodium hypochlorite solution followed by autoclaving and disposed in a concrete waste sharp pit within the CBWTF premises. The facility has six (06) sharp pits, each with a capacity of 200 kg, designated for the disposal of waste sharps.

#### 6.4.5 Blue Category BMW

The Blue (glass waste) category of BMW along with plastic waste (autoclaved Red waste) is disposed to APPCB authorized plastic recyclers i.e. M/s Bharath Enterprises, Hyderabad. Copies of the sales invoices with respect to the disposal of glass waste along with shredded plastic waste are enclosed as **Annexure-6**.

#### 6.5 Air Pollution Control

The stack attached to the incinerator is equipped with a wet scrubber as an air pollution control device. The monitoring facility such as ladder and platform provided at the stack is not as per CPCB guidelines.

#### 6.6 OCEMS facility

The CBWTF has installed an Online Continuous Emission Monitoring System at the stack attached to the incinerator to monitor the parameters viz. CO, CO<sub>2</sub>, NO<sub>x</sub> & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair.

The following OCEMS data was recorded on the CPCB portal for the period from April – June 2025.

- i. Temperature at Primary and Secondary chamber

**Table 6: Temperature Data Recorded at Primary and Secondary Chambers (April – June 2025)**

Sl. No.	Chamber	Minimum temperature (°C)	Maximum temperature (°C)	Average Temperature (°C)
1.	Primary Chamber	810	1050	935
2.	Secondary Chamber	1061	1159	1124

- i. Parameters at the stack attached to the incinerator

**Table 7: Stack Emission Parameters Monitored by OCEMS (April – June 2025)**

Sl. No.	Parameters	Minimum	Maximum	Average
1.	CO <sub>2</sub> (%)	4.8	6.9	5.9
2.	CO (mg/Nm <sup>3</sup> )	9	27.5	19.84

3.	HCL (mg/Nm <sup>3</sup> )	24	30	27.52
4.	NO <sub>x</sub> (mg/Nm <sup>3</sup> )	52	99	71.70
5.	PM (mg/Nm <sup>3</sup> )	23.4	39.5	30.74

## 6.7 Source emission results

During the inspection, the APPCB carried-out source emission monitoring of the stack attached to the incinerator for various parameters viz. PM, NO<sub>2</sub>, HCl, Hg, O<sub>2</sub>, CO<sub>2</sub>, CO, etc., and the monitoring results are tabulated in **Table 8**. A copy of the monitoring reports is enclosed as **Annexure-7**.

**Table 8: Source emission monitoring results of the stack attached to incinerator**

Parameters	Unit	Date of monitoring (02.07.2025)	
		Results	APPCB prescribed standards (Limiting concentration in mg/ Nm <sup>3</sup> unless stated)
Particulate Matter (PM)	mg/Nm <sup>3</sup>	<b>65.0</b>	50
Nitrogen dioxide (NO <sub>2</sub> )	mg/Nm <sup>3</sup>	179.9	400
HCl	mg/Nm <sup>3</sup>	9.12	50
Hg	mg/Nm <sup>3</sup>	0.0001	0.05
Carbon dioxide (CO <sub>2</sub> )	%	2.37	--
Carbon monoxide (CO)	ppm	367	--
Combustion Efficiency	%	<b>98.5</b>	99.00
Oxygen (O <sub>2</sub> )	%	17.86	--

From the above results, it can be inferred that the Particulate Matter (PM) concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. Additionally, the combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.

## 6.8 Water use and Effluent management

### 6.8.1 Source of water

The source of water for the CBWTF is groundwater. As per the records, the total water requirement is about 11 KLD, which includes 2.0 KLD as makeup water and 3 KLD as re-circulated water for the autoclave.

## 6.8.2 Effluent Treatment Plant (ETP)

The CBWTF has ETP with a reported design capacity of 6 KLD, whereas average effluent generation from various CBWTF activities such as floor washing, vehicle washing and wet scrubber is about 3 KLD. The ETP comprises of primary collection tank, oil & grease trap, aeration tank with blower, settlement tank, sand filter and sludge drying bed. Treated effluent is recycled in wet scrubber and excess is utilized for gardening in the premises of the facility. Flow meters are installed at both the inlet and outlet of the ETP and flow meter readings records are properly maintained.

## 6.8.3 Wastewater analysis

During the inspection, grab samples were collected from the ETP inlet, outlet and Scrubber outlet. These samples were analysed at the APPCB Zonal Laboratory. The results are presented in **Table 9**.

**Table 9: Analysis results of wastewater samples**

Parameter	Date of monitoring (02.07.2025)			APPCB Prescribed standards
	Scrubber Outlet	ETP Inlet	ETP outlet	
pH	< 2	3.27	7.02	6.5-9.0
Suspended solids	248	177	42	100mg/l
Total Dissolved Solids	16896	7640	972	--
Chemical Oxygen Demand (COD)	1040	848	36	250 mg/l
Biochemical Oxygen Demand (BOD)	372	212	12	30 mg/l
Oil and grease	< 1.0	< 1.0	< 1.0	10 mg/l

It is observed from the above wastewater analysis results that the effluent samples comply with the prescribed standards of APPCB.

## 6.9 Incineration ash disposal

The ash generated from the incinerators, along with residue from flue gas cleaning and ETP sludge, is disposed to the TSDF facility operated by M/s. Coastal Waste Management, Parawada, through APEMCL.

As per the manifest records for the period April to June 2025, a total of 17.14 MT of incineration ash was disposed, which averages to 19.04 kg/day, against the consented quantity of 60 kg/day. A copy of the manifest records for incineration ash disposal is provided at **Annexure-8**.

#### 6.10 Incineration ash analysis

During the inspection, APPCB collected a sample of incineration ash for analysis. The sample was analysed at the APPCB Zonal Laboratory and the results are presented in **Table 10**.

**Table 10: Analysis results of incineration ash**

S. No.	Parameter	Units	Results	Standard
1.	Physical state	--	Solid	--
2.	pH (1:5 ratio)	--	11.32	--
3.	Electrical Conductivity (1:5 Ratio)	µS/cm	55800	--
4.	Loss on Ignition (LOI) (on dry basis)	%	<b>19.97</b>	< 5%
5.	Loss on Drying (LOD)	%	20.26	--
6.	% Organic Carbon	%	<b>3.72</b>	< 3%

The analysis results of incineration ash indicate that:

- i. The LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5%.
- ii. The percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.

#### 6.11 Record maintenance

The CBWTF has not maintained a logbook to record various operational parameters for the incinerator, autoclave, and disinfection units.

##### i. Incinerator

Online monitoring of time of operation and temperatures of the primary and secondary chambers are maintained. Physical records such as total waste feed, time of operation, primary combustion temperature, secondary combustion temperature, water pressure of the venturi and pH of the scrubber were not recorded in a logbook.

## ii. Autoclave

Time of operation, temperature, and pressure are automatically recorded in a data logger. However, physical records of the quantity of waste fed per cycle are not maintained.

## iii. Disinfection Unit

Records related to the total waste feed and the quantity of sodium hypochlorite solution used were not maintained.

While category-wise waste collection records are properly maintained, no physical records or logbooks are available for tracking the operational parameters of the treatment equipment.

### 6.12 Power consumption

The CBWTF has installed a dedicated energy meter for monitoring power consumption across all processes, including the incinerator, autoclave, and Effluent Treatment Plant (ETP). Based on the data provided for the period April to June 2025, the monthly electricity consumption is presented in **Table 11**.

**Table 11: Monthly power consumption (Incinerator)**

Month	Electricity consumption, units (kWh/month)
April, 2025	5037
May, 2025	5247
June, 2025	6570

### 6.13 Occupational Health and Safety

It is informed that there are twenty (20) workers engaged in the handling of BMW at the facility. All workers are provided with Personal Protective Equipment (PPE) kits (gum boots, gloves and masks) to ensure their safety during operations. Medical check-ups are conducted once every six months, and all workers have been vaccinated against Hepatitis-B and Tetanus as part of occupational health and safety measures.

## 7.0 Conclusions

1. The CBWTF is engaged in collection and treatment of bio-medical waste from the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. It is operating with valid Consent for Operation, Hazardous Waste Authorization and Bio-Medical Waste Authorization issued by APPCB having validity upto 31.01.2027.

2. The CBWTF has installed twin chamber incinerator of capacity 100 kg/hr (1,800 kg/day), autoclave, disinfection chamber, shredder and waste sharp pit for disposal of biomedical waste.
3. The CBWTF is surrounded by agriculture land and the nearest habitat/village is located at a distance of 1.12 kms. The biomedical waste collected is processed within the facility and no waste was disposed outside the facility or in the surrounding agriculture land.
4. The CBWTF collects and disposes 792.89 kg/day of segregated bio-medical waste from the Health Care Facilities with a total bed strength of 13,274 beds including both bedded and non-bedded HCFs, located within 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. The total quantity of biomedical waste (792.89 kg/day) collected and treated is within the authorized/installed capacity.
5. The CBWTF has provided registration certificates to all its registered HCFs.
6. The CBWTF has a total of six (06) GPS fitted vehicles of capacity 1.00 to 1.5 MT each for collection and transportation of Biomedical waste from member HCFs and are registered with the APPCB Bio-medical App.
7. The CBWTF has provision for storage of untreated Biomedical waste next to incinerator area. However, separate room (or) labeling, for storage of color-coded waste is not provided. All the waste are segregated and stored in the same area.
8. An average 667.72 kg/day yellow category waste of BMW collected is incinerated in double chamber incinerator with a capacity of 100 kg/hr (1,800 kg/day). The temperature maintained in the primary chamber ranges from 809°C to 1050°C and in the secondary chamber from 1061°C to 1159°C. the operator of the CBWTF furnished a certificate from the manufacturer regarding 2 seconds residence time in the secondary combustion chamber.

9. An average 117 kg/day of red category waste of BMW collected is autoclaved in autoclave with an installed capacity of 100 litres per hour (25-30 Kg/cycle (hr)). The spore testing of the autoclave is conducted every fortnightly by third party. The treated red category waste is shredded in a shredder of capacity 100 Kg/hr. The shredded plastic waste is disposed to APPCB authorized plastic recyclers.
10. Waste sharps (white category of BMW) are disinfected with 1% sodium hypochlorite solution in a disinfection chamber of 1 KLD capacity followed by autoclaving and disposed in six (06) concrete waste sharp pit each with a capacity of 200 kg within the CBWTF premises.
11. The Blue (glass waste) category of BMW along with plastic waste (autoclaved Red waste) is disposed to APPCB authorized plastic recyclers i.e. M/s Bharath Enterprises, Hyderabad.
12. The wet scrubber is installed at the incinerator as an air pollution control device. The wastewater from wet scrubber is treated in the ETP.
13. The results of source emission monitoring carried out at the stack attached to the incinerator shows that parameters such as NO<sub>2</sub>, HCl and Hg are within the prescribed emission standards. Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
14. The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).
15. The monitoring facility such as ladder and platform provided at the stack is not as per CPCB guidelines.
16. The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO<sub>2</sub>, NO<sub>x</sub> & PM and it is

connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12<sup>th</sup> June, 2025.


17. An averages 3 KLD of effluent generation from floor washing, vehicle washing and wet scrubber are treated in the ETP of capacity 6 KLD comprises of primary collection tank, oil & grease trap, aeration tank, settlement tank, secondary collect tank and sludge drying bed. The analysis of samples collected at outlet of ETP shows that the parameters are complying with the prescribed effluent discharge standards.
18. An averages 19.04 kg/day ash generated from the incinerators, along with residue from flue gas cleaning and ETP sludge are disposed to the TSDF facility operated by M/s. Coastal Waste Management, Parawada, through APEMCL. The analysis results of incineration ash indicate that LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.
19. The online monitoring records of time of operation and temperatures of the primary and secondary chambers in incinerator are maintained. Time of operation, temperature and pressure at autoclave are automatically recorded in a data logger. The records of operation of incinerator such as total waste feed, time of operation, water pressure of the venturi and pH of the scrubber, quantity of waste fed per cycle in autoclave, details of disinfection were not maintained in a log books.

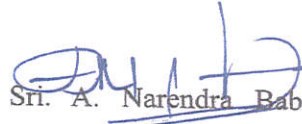
## **8.0 Recommendations**


Based on the observations following measures are recommended for implementation at M/s. Rainbow Industries, Srikakulam:

1. Separate room with color-coded labeling shall be provided for storage of segregated waste prior to treatment and disposal.
2. The CBWTF shall ensure disposal of blue category of BMW i.e treated waste glasses bottles only through the authorized recyclers.

3. The CBWTF shall ensure concentration of particulate matter, dioxins and furans in the source emissions and combustion efficiency in incinerator comply with the prescribed standards.
4. The CBWTF shall provide the monitoring facility such as ladder and platform at the stack attached to incinerator as per CPCB guidelines.
5. The CBWTF shall ensure calibration and functioning of Online Continuous Emission Monitoring System installed at the stack attached to the incinerator and data is continuously transferred to APPCB and CPCB RTDMS portals.
6. The CBWTF shall maintain records of operation of incinerator such as total waste feed, duration of operation, water pressure of the venturi and pH of the scrubber, quantity of waste fed per cycle in autoclave and details of disinfection.

  
Smt. Sowmya D,  
Scientist 'E', CPCB,  
Regional Directorate,  
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Sri.M. Venkateshwara  
Rao, District Revenue  
Officer, Srikakulam  
District, Andhra  
Pradesh

**PHOTOGRAPHS**



BMW waste segregated and stored at the CBWTF



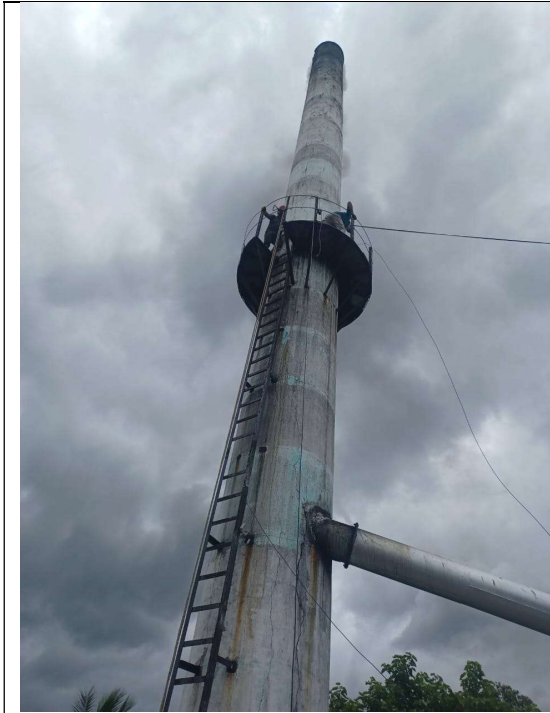
Incinerator



Conveyor belt to the incinerator

Autoclave

	
<p>Shredder</p>	<p>Sharps storage pit</p>
	
<p>Incineration ash storage area</p>	



Stack connected to the incinerator



OCEMS (under repair) connected to the stack



Overview of the ETP



Oil & Grease Trap



Overview of the ETP



Aeration Tank

Item No. 02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 207/2025

K Vijay Laxmi and Ors.

Applicants

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

**ORDER**

1. K Vijay Laxmi and others have sent the present letter petition dated 17.05.2024 to this Tribunal, which has been treated and registered as O.A. No. 207/2025 for exercise of suo motu jurisdiction.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

***“ Sub: Violation of CBMWTF Rules & Regulations by M/s  
Rainbow Industries Srikakulam-Reg***

X X X X

*With reference to the above subject and above cited firm Namely M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant. This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading*

*outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*

*APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

*They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through District Collector/District Magistrate, Srikakulam; (2) Central Pollution Control Board through its Member Secretary, (3) Andhra Pradesh Pollution Control Board through its Member Secretary and (4) M/s. Rainbow Industries, Located at Village PathaKunkam, Mandal Laveru, District Srikakulam who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and

District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28<sup>th</sup>, 2025





**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,**  
**Chalamavari Street, Kasturibaipet, Vijayawada – 520 010**  
**Phone. No.0866-2436200, Website: www.pcb.ap.gov.in**

**RED CATEGORY**

**Renewal of CONSENT, HW AUTHORIZATION AND BMW AUTHORISATION ORDER**

**Consent order No: APPCB/VSP/SKLM/CFO/HO/2009**

**25/03/2022**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under and Authorisation under Rule 10 of the Bio-Medical Waste Management Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Rainbow Industries,**  
**Sy.No.22/1, Patha Kunkam (V), Laveru (M),**  
**Srikakulam District, Andhra Pradesh.**  
**Email: rainbowindustries@rocketmail.com**

(Hereinafter referred to as 'the Applicant') authorizing to operate the Common Bio-medical Waste Treatment and disposal Facility to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlet for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Process & washings	3.0 KLD	Onland for gardening within the premises after treatment in ETP.
2.	Domestic Effluents	2.0 KLD	Septic tank followed by soak pit.

**ii) Emission from chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
1.	Attached to HSD Incinerator of capacity 100 Kgs/hr	--
2.	Attached to 1 x 45 kVA DG set	--

**iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6(2)]:**

M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh is hereby granted an authorization to operate a facility for collection, reception, transport and disposal of the following wastes with quantities as below:

**• HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Incineration ash	37.2 of Schedule - I	60 Kg/day	Shall be routed through M/s. APEMC to TSDF, Parawada.

2.	ETP Sludge	35.3 of Schedule - I	5.0 Kg/day	
3.	Waste oil	5.1 of Schedule – I	10 LPM	Shall be routed through M/s. APEMC to APPCB authorized re-processors /recyclers (as recyclable waste)
4.	Spent HCl	---	5.0 TPM	Sent to authorized agencies.

• **NON-HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No	Name of the Hazardous waste	Quantity	Disposal Option
1.	Plastic waste collected from HCFs autoclaved and shredded	33 Kg/day	Shall be disposed to reprocessing units after disinfection in autoclave followed by shredding.
2.	Sharps	27 Kg/day	Shall be disposed to concrete pits onsite.

**BMWM AUTHORISATION**

(Rule 10 of the Bio-Medical Waste Management Rules, 2016)

M/s. Rainbow Industries is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of biomedical waste on the premises situated at Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh.

**This order is valid to collect, transport, treat and scientific disposal of Bio-medical Waste (COVID & Non- COVID) generated from the Health Care Establishments located in Srikakulam & Vizianagaram districts in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments, Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility.**

This order is subject to the provisions of ‘the Acts’ and ‘the Rules’ and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B C & D enclosed to this order.

This combined order of Consent, Hazardous Waste Authorization & Bio-medical Waste Authorization shall be valid for a period ending with the **31<sup>st</sup> January 2027**.

**KANDAVALLI VENKATESWARA RAO, JCEE(KVR), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER3-APPCB**

**To**  
**M/s. Rainbow Industries,**  
**Sy.No.22/1, Patha Kunkam (V), Laveru (M),**  
**Srikakulam District, Andhra Pradesh.**

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Srikakulam** for information and necessary action.

**SCHEDULE – A**

1. Any up-set condition in any industrial plant / activity of the facility, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The facility should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The facility shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the activity, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The facility shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Authorization under Bio –medical Waste Management Rules, 2016 at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The facility should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The facility shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
11. The facility may explore the possibility of tapping the solar energy for their energy requirements.

**SCHEDULE - B**

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

<b>Outlet</b>	<b>Parameter</b>	<b>Limiting Standards ( mg/l except for pH )</b>
1	PH	6.50 – 9.00
	Suspended Solids (at 103 – 105° C)	100
	Oil and Grease	10
	Chemical Oxygen Demand (COD)	250
	Biochemical Oxygen Demand (3 days at	30

	27°C)	
	Bio-assay test	90% survival of fish after 96 hours in 100% effluent.

2. The water consumption shall not exceed the quantities mentioned below:

S.No	Purpose	Quantity(KLD)
1.	Process & washings	3.0
2.	Domestic	3.0
3.	Autoclave	5.0 KLD (2.0 KLD makeup & 3 KLD re-circulated)

Separate meters with necessary pipe line shall be provided for assessing the quantity of water used for each of the purposes like Autoclave, Domestic, Truck washings etc.

3. The incinerator shall meet the following operating standards:

a. Combustion efficiency (CE) shall be at least 99.00%.

b. The Combustion efficiency is computed as follows:

$$C.E = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

c. The temperature of the primary chamber shall be 800± 50°C.

d. The secondary chamber gas residence time shall be at least 2 (two) seconds at 1050 + 50° C., with minimum 3% Oxygen in the stack gas.

4. The emissions from incinerator shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameters	Limiting concentration in mg Nm <sup>3</sup> unless stated
1	Particular matter	50
	Nitrogen Oxides NO and NO <sub>2</sub> expressed asNO <sub>2</sub>	400
	HCl	50
	Total Dioxins and Furans	0.1ngTEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )
	Hg and its compounds	0.05

5. There shall not be any manual handling during charging of bio-medical waste into the primary chamber of the incinerator. The waste shall be charged in bags at the supplier's recommended intervals through a conveyer & loading device ensuring no direct exposure of the operator to the furnace atmosphere. The device shall prevent leakage of hot flue gas & any backfire in the loading hopper / device. The waste shall be introduced on the hearth in such a way so as to prevent the heap formation. Suitable raking arrangement shall be provided for uniform spreading of waste on the hearth.

6. The waste shall be charged only after the required temperatures in the primary and secondary chambers are attained during the beginning of the operation of incinerator and the required temperatures shall be maintained in the chambers during operation.

7. The burners shall be interlocked with respective chamber temperatures and in case of any malfunction of the unit, the entire unit consisting of F.D. Fan, I.D. Fan and primary & secondary chamber burners will be stopped.

8. A skilled person shall be designated to operate and maintain the incinerator. The operator shall have adequate qualification in relevant subject and shall be trained & certified by the incinerator supplier in operation & maintenance of the incineration.

9. All the staff at the incinerator plant shall put on protective gears such as gumboots, gloves, glass etc. to avoid contact with the bio-medical wastes.

10. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.

Chlorinated plastics shall not be incinerated.

11. Volatile organic compounds in ash shall not be more than 0.01%.
12. Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
13. Only low sulphur fuel like L.D.O/L.S.H.S/Diesel shall be used as fuel in the incinerator.
14. The facility shall provide graphic or computer recording devices to the incinerator which shall automatically and continuously monitor and record dates, time of the day, batch sequential number and operating parameters such as temperatures in both the chambers, CO, CO<sub>2</sub> and O<sub>2</sub> in gaseous emission throughout duration of incineration cycle.
15. A programmable logic control (PLC) based control system shall be maintained to the incinerator.
16. The facility shall make adequate arrangements for scrubbing the emissions from the incinerator for control of odour.
17. The autoclave shall be dedicated for the purposes of disinfecting and treating bio-medical waste. The medical waste shall be subjected to the required temperature, pressure and time as specified in Schedule – II of Bio-Medical Waste Management Rules, 2016.
18. The autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle. The applicant shall carry out Validation Test of autoclave (Spore Testing and Routine Test).
19. Data-logging to the Auto-clave with print out arrangements for temperature, pressure etc has to be provided.
20. The facility shall operate air pollution control equipments such as cyclone separator, high pressure venture scrubber, droplet separator attached to incinerator so as to comply with the BMW Rules, 2016 and its amendments.
21. The loading point of the disinfected recyclable waste shall be separated from the incoming material.
22. The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement. In case of shock loading (non-shreddable material in the hopper), there shall be a mechanism to automatically stop the shredder to avoid any emergency/accident.
23. The facility shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10 mm) - 100 mg/ m<sup>3</sup>; PM<sub>2.5</sub>(Particulate Matter size less than 2.5 mm) - 60 mg/ m<sup>3</sup>; SO<sub>2</sub> - 80 mg/ m<sup>3</sup>; NO<sub>x</sub> - 80 mg/m<sup>3</sup>, outside the factory premises at the periphery of the facility.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 shall be complied. Following standards prescribed for noise shall be complied.

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

24. All activities like washing of vehicles, packing of shredded items, transferring or storage of any waste shall be done in the closed shed only.
25. The segregated rubber and plastic components, disposable syringes shall be disinfected before disposal.
26. The proponent shall provide and maintain a closed pipeline system for carrying the effluent from the generation point to the ETP in order to avoid the mixing with rainwater
27. The proponent shall maintain the records for all operations carried out at the CBMWTF.

### **SCHEDULE – C**

[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING**

**HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. The person authorised shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

**Specific Conditions:**

10. The facility shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The facility shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The facility shall store Used / Waste Oil in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The facility shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The facility shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
15. Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.

**SCHEDULE – D**

**[See Rule 8(4)]**

**(Authorization for operating Bio Medical Waste Treatment Facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)**

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder;
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority;
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the Prescribed Authority;
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization;
5. It is the duty of the authorized person to take prior permission of the Prescribed Authority to

- close down the facility;
6. The authorized person shall collect Bio Medical Waste (BMW) from all hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, biological laboratories, blood banks etc that generate Bio Medical Waste located in Srikakulam & Vizianagaram districts authorized by the Board without fail;
  7. The non- chlorinated colour coded bags/ containers of carrying Bio-medical waste shall be labeled according to Schedule – IV and also carry information prescribed in Schedule – I of Bio-medical Waste Management Rules, 2016 and its amendments;
  8. The authorized person shall treat & dispose the bio-medical waste and in compliance with the standards prescribed in Schedule – II of Bio-Medical Waste Management Rules, 2016 and its amendments;
  9. The facility shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;
  10. The facility shall ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;
  11. The facility shall establish bar coding and global positioning system for handling of bio-medical waste;
  12. The facility shall inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
  13. The facility shall provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter;
  14. The facility shall assist the HCFs in training conducted by them for bio-medical waste management;
  15. The facility shall undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
  16. The facility shall ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;
  17. The facility shall report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;
  18. The facility shall maintain a log book for each of its treatment equipment recording the weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
  19. The facility shall allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules;
  20. The facility shall display details of authorisation, treatment, annual report etc on its web-site;
  21. After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective State Pollution Control Board or Pollution Control Committee;
  22. The facility shall supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;
  23. Common bio-medical waste treatment and disposal facility shall ensure collection of biomedical waste on holidays also;
  24. The facility shall maintain all record for operation of incineration, hydro or autoclaving;
  25. Any person including an occupier or operator of a common bio medical waste treatment facility, intending to use new technologies for treatment of bio medical waste other than those listed in Schedule I shall request the Central Government for laying down the standards or

- operating parameters;
26. Every occupier shall phase out use of non-chlorinated plastic bags and the chlorinated plastic bags shall not be used for storing and transporting of bio-medical waste and the occupier or operator of a common bio-medical waste treatment facility shall not dispose of such plastics by incineration and the bags used for storing and transporting biomedical waste shall be in compliance with the Bureau of Indian Standards;
  27. The Occupier or Operator of a common bio-medical waste treatment facility shall maintain a record of recyclable wastes referred to in sub-rule (9) which are auctioned or sold and the same shall be submitted to the prescribed authority as part of its annual report. The record shall be open for inspection by the prescribed authorities;
  28. The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations;
  29. The operator of common bio-medical waste treatment facility shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' of the Schedule IV along with necessary information as specified in part 'B' of the Schedule IV;
  30. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board or Pollution Control Committee in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste;
  31. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty –eight hours;
  32. Every occupier or operator of common bio-medical waste treatment facility shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year;
  33. Any person aggrieved by an order made by the prescribed authority under these rules may, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal in Form V to the Secretary (Environment) of the State Government or Union territory administration;
  34. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation;
  35. The facility shall comply with the standards mentioned in Schedule I & Schedule II of BMW Rules and amendments thereof;
  36. The facility shall submit Form –I in case of accidents occurred;
  37. The BMW shall not be mixed with other wastes;
  38. The authorized person shall not accept the non segregated waste from the HCFs and such incident shall be reported to Prescribed Authority as per BMW Rules;
  39. The facility shall comply with the following:
    - a. Bio-medical Waste Management Rules, 2016 and amendments thereof;
    - b. Hazardous Waste Management Rules, 2016 and amendments thereof;
    - c. Plastic Waste Management Rules, 2016 and amendments thereof;
    - d. Solid Waste Management Rules, 2016 and amendments thereof;
    - e. Construction & Demolition Waste Management Rules, 2016 and its amendments;
    - f. E-Waste Management Rules, 2016 and its amendments;
    - g. Noise Rules, 2000 and its amendments;
    - h. Guidelines for handling, treatment and disposal of waste generated during treatment/ Diagnosis/ Quarantine of COVID -19 patients issued by CPCB;
    - i. Guidelines for Bar Code System for Effective Management of Bio-medical Waste issued by CPCB;
    - j. Revised guidelines for Common Bio-medical Waste Treatment and Disposal Facility issued by CPCB;
    - k. Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator issued by CPCB;
    - l. Environmentally sound management of mercury waste generated from the health care facilities

issued by CPCB;

m.Guidelines for handling of biomedical waste for utilization issued by CPCB.

41. The person responsible for collection of bio-medical waste shall also carry a register with him to maintain the records such as name of the hospitals, the quantity and type of wastes handled, signature of the person from the hospital side, day and time of collection etc;
42. The bio-medical wastes collected in colored containers shall be transported to the CBWTF in a fully covered vehicle. The transport vehicles carrying BMW shall have separate compartments to maintain the segregation of wastes. The driver of the vehicle or the accompanied staff shall maintain necessary records while receiving and handing over the wastes;
43. The vehicle shall be labeled with the Bio-medical waste symbol (as per Schedule – IV of the rules) and should display the name, address and telephone number of Common Bio-medical Waste Treatment Facility. The rear side of the carrier shall have provision of full opening so that waste containers could be easily loaded and unloaded and also the carrier can be washed and disinfected easily;
44. Notwithstanding anything contained in the Motor Vehicles Act, 1988, or rules there under, untreated biomedical waste shall be transported only in such vehicles as may be authorized for the purpose by the competent authority as specified by the Government;
45. The authorized person shall maintain records related to collection, reception, storage, transportation, treatment, disposal and/or any form of handling of biomedical waste in accordance with the Bio-medical Rules and the revised guidelines for CBWTF;
46. The CBWTF shall develop greenbelt in the vacant land available within the premises;
47. When any accident occurs at the facility or any other site where bio-medical waste is handled or during transportation of such waste, the authorized person shall report the accident in Form III to the A.P. Pollution Control Board forthwith;
48. The Facility shall submit condition wise compliance of conditions stipulated in the CFO order and the BMW Authorization every month to the RO, Srikakulam; ZO, Visakhapatnam and Head Office, Vijayawada along with the following information in excel format:

S. No	Name & Address of the Hospital with contact number and email address	Nature of the HCE (Hospital /Clinic /Blood bank / Diagnostic / Veterinary unit etc)	No. of beds /authorized /by Board	No. of Beds registered with CBWTF	Incinerable waste collected & incinerated		Recyclable waste collected & treated		Segregation & by HCE (Yes/No/Partial)
					Average for current month (Kgs/day)	Average for last six months (Kgs/day)	Average for current month (Kgs/day)	Average for last six months (Kgs/day)	

49. This authorisation shall be exhibited in the above premises and should be produced from time to time at the request of the Inspecting Officer;
50. The facility shall comply with the directions issued by the CPCB/ Board from time to time;
51. The facility shall implement the rules and regulations notified by the MOE&F, GoI;
52. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
53. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
54. Any contravention of the conditions or directions of authorization will attract prosecution under the provisions of the Environment (Protection) Act, 1986 & Environmental Compensation will be imposed as per the CPCB guidelines for imposition of Environmental Compensation charges against Health care facilities and Common Bio-medical waste treatment facilities (As per Hon'ble National Green Tribunal order dated 12.03.2019 in the

matter of O.A.No. 710-713 of 2017).

**The facility shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the facility and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.**

**KANDAVALLI VENKATESWARA**

**RAO, JCEE(KVR), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER3-APPCB**

**To**

**M/s. Rainbow Industries,  
Sy.No.22/1, Patha Kunkam (V), Laveru (M),  
Srikakulam District, Andhra Pradesh.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel**  
**Centre,**  
**Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010**  
**Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>**

Lr.No:APPCB/BMWTC/BMW/CBWTF/2022

01/02/2022

**Sub:** APPCB - UH-IV - BMW - Enhancement of Bio-medical Waste management services - Reg.

**Ref:-**

1. Lr.No. 2/APPCB/UH-IV/BMW/HO/TC/2018 dated 07.02.2018 of APPCB to CBWTFs in the state.
2. Representations of CBWTF Association of India - AP Chapter, Vijayawada dated 06.01.2022.
3. Bio-medical Technical Committee meeting held on 18.01.2022.

\*\*\*

Vide reference 1<sup>st</sup> cited, in the 14<sup>th</sup> Bio-Medical Technical Committee meeting which was held on 06.02.2018 the service charges were enhanced.

Now, the CBWTF Association of India - AP Chapter submitted representations to the Board to enhance the "Service Charges" for the COVID-19 & Non- COVID Bio-medical waste from the month of January, 2022 vide reference 1<sup>st</sup> cited.

The issue was discussed by the Bio-medical Technical Committee in its meeting held on 18.01.2022 @ 05:00 P.M.

The following enhanced service charges for Non-COVID BMW & COVID BMW are approved:

**1. Enhancement of Service charge for Non-COVID BMW:**

S.No.	Type of HCF	Present service charge (Rs)	Enhanced Service charge for Non- COVID BMW (Rs)
1.	Government General Hospitals (DME)	Rs. 7/- per Bed per day	Rs. 10/- per Bed per day
2.	AP Vidya Vidhana Parishad (> 50 beds)	Rs. 6/- per Bed per day	Rs. 8/- per Bed per day
	AP Vidya Vidhana Parishad (< 50 beds)	Rs. 5/- per Bed per day	Rs. 7/- per Bed per day
3.	P.H.C (Director of Health)	Rs. 4000/- per month	Rs. 5000/- per month
4.	Bedded HCFs (< 50 beds)	Rs. 5/- per Bed per day	1 to 20 beds - Rs. 6/- per bed per day
	Bedded HCFs (> 50 beds)	Rs. 6/- per Bed per day	21-49 beds - Rs. 7/- per bed per day 50-100 beds - Rs. 8/- per bed per day > 101 beds - Rs. 9/- per bed per day

5.	Non- bedded HCFs (Clinics, Labs, Diagnostic center etc)	Rs. 500/800/1000 per month	Rs. 1000/1500/2500 per month
6.	Blood banks	Rs. 3000 per month	Rs. 4000 per month
7.	Dental Clinics (per chair)	Rs. 500 per month	Rs. 750 per month
8.	Expired medicines sent by APMSIDC or other agencies	--	Rs.100 per Kg

The APNA State General Secretary, A.P. Private hospitals & nursing Homes Association informed that for Vizianagaram and Srikakulam districts, additional Rs. 1/- for the above mentioned slab rates (at Sl. No:4) are acceptable to the association.

He further informed that for Prakasam district, the charges of Rs. 7/- per bed per day for 1 to 49 beds, Rs.8/- per bed per day for 50-100 beds, Rs.9/- per bed per day for 101 and above are acceptable to their association.

## 2. Enhancement of Service charge for COVID BMW:

S.No.	Type of HCF	Present service charge (Rs)	Enhanced Service charge for COVID BMW (Rs)
1.	Hospitals (Government & Private)/ Quarantine center/ Covid Care Centers/ testing Centers	Rs. 20,000/- per month upto 200 Kgs; above 200 Kgs @ Rs 80/- per Kgs	Rs. 25,000/- per month upto 150 Kgs; above 150 Kgs @ Rs 100/- per Kgs
2.	Laboratories/ Diagnostics	Rs. 10,000/- per month upto 200 Kgs	Rs. 12,000/- per month

### **KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB**

**To,**

1. The Director of Medical Education, (Old Government General Hospital), Hanumanpeta, Vijayawada 520 003;
2. The Commissioner, A.P. Vaidya Vidhana Parishad, Government of Andhra Pradesh, 2nd Floor, B-Block, Himagna Towers, D.No.189, LIC Colony Adda Road, Saipuram Colony, Road One Center, Gollapudi, Vijayawada Rural, Krishna District;
3. The Director, Public Health & Family Welfare department, 5th Floor, APIIC Building, Mangalagiri Guntur Dt., Andhra Pradesh.
4. Dr.P.Srinivas, MD General Secretary, AP Private Hospital & Nursing Homes Association, Vijayawada.
5. Dr. P.V. Madhusudhan Sharma, President, Indian Medical Association, IMA HALL Opp. Swarna Palace, Eluru Rd, Vijayawada.

6. The CEO, Krishna Institute of Medical Sciences, Kurnool.



# RAINBOW INDUSTRIES

Cell. : 9391387742  
8897737742

**(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)**

Annexure-4

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Controlboard  
Srikakulam

Date : 01.05.25

**Sub:- Bio- Medical waste collected & treated from the Srikakulam district for the month of April'25**

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Apr-25	294.16	42.91	1.68	1.38	340.13	
2	02-Apr-25	281.04	45.48	1.55	1.31	329.38	
3	03-Apr-25	290.59	43.92	1.94	1.93	338.38	
4	04-Apr-25	293.97	46.29	1.99	1.98	344.23	
5	05-Apr-25	288.99	41.82	2.05	2.04	334.90	
6	06-Apr-25	291.28	45.19	2.01	2.00	340.48	
7	07-Apr-25	292.47	47.64	2.03	2.02	344.16	
8	08-Apr-25	295.59	44.98	2.00	1.99	344.56	
9	09-Apr-25	297.67	46.82	2.02	2.01	348.52	
10	10-Apr-25	289.49	43.19	2.06	2.05	336.79	
11	11-Apr-25	290.57	42.87	2.02	2.01	337.47	
12	12-Apr-25	286.28	44.49	2.09	2.08	334.94	
13	13-Apr-25	288.69	41.14	2.11	2.10	334.04	
14	14-Apr-25	291.14	38.98	2.03	2.02	334.17	
15	15-Apr-25	285.46	43.16	2.05	2.04	332.71	
16	16-Apr-25	283.82	46.62	2.09	2.08	334.61	
17	17-Apr-25	279.96	42.08	2.01	1.99	326.04	
18	18-Apr-25	282.17	44.19	2.03	2.02	330.41	
19	19-Apr-25	288.92	41.28	2.08	2.06	334.34	
20	20-Apr-25	291.14	45.91	2.04	2.03	341.12	
21	21-Apr-25	281.47	47.07	2.11	2.10	332.75	
22	22-Apr-25	284.17	43.99	2.08	2.06	332.30	
23	23-Apr-25	296.46	46.82	2.23	2.19	347.70	
24	24-Apr-25	290.58	41.14	2.16	2.13	336.01	
25	25-Apr-25	287.49	43.49	2.04	2.01	335.03	
26	26-Apr-25	289.98	40.82	2.09	2.03	334.92	
27	27-Apr-25	283.64	44.46	2.07	2.05	332.22	
28	28-Apr-25	291.47	39.99	2.14	2.11	335.71	
29	29-Apr-25	286.41	42.18	2.10	2.08	332.77	
30	30-Apr-25	279.98	45.64	2.13	2.12	329.87	
<b>Total</b>		<b>8655.05</b>	<b>1314.56</b>	<b>61.04</b>	<b>60.02</b>	<b>10090.67</b>	

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Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



# RAINBOW INDUSTRIES

Cell. : 9391387742

8897737742

**(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)**

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Control Board  
Srikakulam

Date : ..01..5..25.....

Sub:- Bio- Medical waste collected & treated from the Parvathipuram district for the month of April'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Apr-25	101.28	21.16	0.41	0.35	123.20	
2	02-Apr-25	98.54	19.82	0.38	0.32	119.06	
3	03-Apr-25	104.31	24.25	0.46	0.45	129.47	
4	04-Apr-25	107.58	22.89	0.43	0.42	131.32	
5	05-Apr-25	99.69	25.09	0.40	0.39	125.57	
6	06-Apr-25	103.31	21.46	0.45	0.44	125.66	
7	07-Apr-25	100.82	23.97	0.46	0.46	125.71	
8	08-Apr-25	102.17	20.76	0.43	0.42	123.78	
9	09-Apr-25	87.52	18.17	0.41	0.40	106.50	
10	10-Apr-25	84.16	17.42	0.46	0.45	102.49	
11	11-Apr-25	86.49	19.31	0.43	0.42	106.65	
12	12-Apr-25	83.73	21.18	0.39	0.38	105.68	
13	13-Apr-25	89.92	23.31	0.46	0.45	114.14	
14	14-Apr-25	87.14	20.17	0.43	0.42	108.16	
15	15-Apr-25	90.01	19.92	0.38	0.37	110.68	
16	16-Apr-25	94.79	24.19	0.44	0.43	119.85	
17	17-Apr-25	92.82	22.93	0.41	0.40	116.56	
18	18-Apr-25	93.17	20.17	0.45	0.44	114.23	
19	19-Apr-25	96.48	25.62	0.47	0.46	123.03	
20	20-Apr-25	92.63	23.49	0.43	0.42	116.97	
21	21-Apr-25	88.25	21.57	0.48	0.46	110.76	
22	22-Apr-25	86.79	22.06	0.41	0.39	109.65	
23	23-Apr-25	83.47	26.87	0.41	0.40	111.15	
24	24-Apr-25	87.64	24.13	0.35	0.34	112.46	
25	25-Apr-25	90.15	20.58	0.39	0.37	111.49	
26	26-Apr-25	84.46	27.46	0.40	0.38	112.70	
27	27-Apr-25	86.98	23.31	0.37	0.36	111.02	
28	28-Apr-25	92.14	26.94	0.33	0.32	119.73	
29	29-Apr-25	85.61	21.55	0.38	0.37	107.91	
30	30-Apr-25	83.49	19.39	0.42	0.41	103.71	
<b>Total</b>		<b>2765.54</b>	<b>669.14</b>	<b>12.52</b>	<b>12.09</b>	<b>3459.29</b>	

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Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



# RAINBOW INDUSTRIES

Cell. : 9391387742  
8897737742

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Control Board  
Vizianagaram

Date : 01.5.25.....

Sub:- Bio- Medical waste collected & treated from the Vizianagaram district for the month of April'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Apr-25	295.51	41.52	1.58	1.39	340.00	
2	02-Apr-25	290.18	38.92	1.68	1.54	332.32	
3	03-Apr-25	288.47	46.58	1.96	1.95	338.96	
4	04-Apr-25	294.98	42.87	1.99	1.98	341.82	
5	05-Apr-25	282.64	47.52	2.10	2.09	334.35	
6	06-Apr-25	291.16	43.69	1.97	1.96	338.78	
7	07-Apr-25	296.67	45.18	1.92	1.91	345.68	
8	08-Apr-25	292.51	44.03	1.98	1.97	340.49	
9	09-Apr-25	295.79	46.26	2.03	2.02	346.10	
10	10-Apr-25	285.14	42.18	2.11	2.10	331.53	
11	11-Apr-25	289.74	40.92	2.06	2.05	334.77	
12	12-Apr-25	281.61	38.87	2.04	2.03	324.55	
13	13-Apr-25	284.23	41.18	2.09	2.08	329.58	
14	14-Apr-25	278.62	43.61	2.02	2.01	326.26	
15	15-Apr-25	286.46	40.18	2.10	2.09	330.83	
16	16-Apr-25	274.19	44.63	2.07	2.06	322.95	
17	17-Apr-25	282.46	41.89	2.03	2.02	328.40	
18	18-Apr-25	287.94	43.28	2.01	2.00	335.23	
19	19-Apr-25	290.27	40.61	2.13	2.11	335.12	
20	20-Apr-25	286.59	39.98	2.09	2.08	330.74	
21	21-Apr-25	281.14	42.14	2.12	2.10	327.50	
22	22-Apr-25	283.68	44.46	2.07	2.06	332.27	
23	23-Apr-25	289.52	38.92	2.09	2.08	332.61	
24	24-Apr-25	284.61	41.04	2.16	2.15	329.96	
25	25-Apr-25	286.74	43.16	1.99	1.98	333.87	
26	26-Apr-25	279.6	40.94	2.03	2.00	324.57	
27	27-Apr-25	281.47	42.18	2.05	2.04	327.74	
28	28-Apr-25	290.61	44.62	2.21	2.01	339.45	
29	29-Apr-25	289.62	41.98	2.18	2.06	335.84	
30	30-Apr-25	284.79	40.25	2.15	2.11	329.30	
<b>Total</b>		<b>8606.94</b>	<b>1273.59</b>	<b>61.01</b>	<b>60.03</b>	<b>10001.57</b>	

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Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



# RAINBOW INDUSTRIES

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(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Control Board  
Vizianagaram

Date : 02/06/25

Sub:- Bio- Medical waste collected & treated from the Vizianagaram district for the month of May'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-May-25	280.47	46.64	2.01	1.99	331.11	
2	02-May-25	283.69	44.82	1.96	1.95	332.42	
3	03-May-25	275.16	42.79	2.13	2.12	322.20	
4	04-May-25	281.04	45.16	2.09	2.08	330.37	
5	05-May-25	277.85	43.98	2.14	2.13	326.10	
6	06-May-25	280.46	40.87	2.08	2.07	325.48	
7	07-May-25	269.92	44.48	2.11	2.09	318.60	
8	08-May-25	283.61	42.11	2.04	2.03	329.79	
9	09-May-25	286.14	40.99	1.99	1.98	331.10	
10	10-May-25	289.62	45.52	2.02	2.01	339.17	
11	11-May-25	278.16	41.25	1.95	1.94	323.30	
12	12-May-25	285.91	43.61	2.12	2.11	333.75	
13	13-May-25	290.04	46.89	2.15	2.14	341.22	
14	14-May-25	277.29	44.24	2.09	2.08	325.70	
15	15-May-25	279.62	41.05	2.03	2.02	324.72	
16	16-May-25	271.43	43.16	2.05	2.04	318.68	
17	17-May-25	280.25	46.62	2.09	2.08	331.04	
18	18-May-25	276.61	42.08	2.01	1.99	322.69	
19	19-May-25	274.89	44.19	2.03	2.02	323.13	
20	20-May-25	281.52	41.28	2.08	2.06	326.94	
21	21-May-25	279.34	45.91	2.04	2.03	329.32	
22	22-May-25	283.69	47.07	2.11	2.10	334.97	
23	23-May-25	280.89	43.99	2.08	2.06	329.02	
24	24-May-25	267.64	46.82	2.23	2.19	318.88	
25	25-May-25	278.55	41.14	2.16	2.13	323.98	
26	26-May-25	287.49	43.49	2.04	2.01	335.03	
27	27-May-25	286.14	40.82	2.09	2.03	331.08	
28	28-May-25	281.67	44.46	2.07	2.05	330.25	
29	29-May-25	284.78	39.99	2.14	2.11	329.02	
30	30-May-25	277.01	41.04	1.99	1.98	322.02	
31	31-May-25	274.16	43.61	1.93	1.92	321.62	
<b>Total</b>		<b>8685.04</b>	<b>1350.07</b>	<b>64.05</b>	<b>63.54</b>	<b>10162.71</b>	

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Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



# RAINBOW INDUSTRIES

Cell. : 9391387742  
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(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Control Board  
Srikakulam

Date : 02.06.25

Sub:- Bio- Medical waste collected & treated from the Parvathipuram district for the month of May'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-May-25	87.46	20.18	0.41	0.40	108.45	
2	02-May-25	89.82	22.64	0.37	0.36	113.19	
3	03-May-25	82.46	25.04	0.43	0.42	108.35	
4	04-May-25	85.82	23.61	0.39	0.38	110.20	
5	05-May-25	90.04	21.11	0.42	0.41	111.98	
6	06-May-25	86.92	24.64	0.44	0.43	112.43	
7	07-May-25	92.17	20.79	0.38	0.37	113.71	
8	08-May-25	88.92	19.98	0.41	0.40	109.71	
9	09-May-25	87.58	22.62	0.43	0.42	111.05	
10	10-May-25	91.04	25.41	0.37	0.36	117.18	
11	11-May-25	89.92	21.04	0.40	0.39	111.75	
12	12-May-25	84.46	23.13	0.42	0.41	108.42	
13	13-May-25	90.74	26.69	0.44	0.43	118.30	
14	14-May-25	86.69	24.18	0.38	0.37	111.62	
15	15-May-25	88.31	22.61	0.41	0.40	111.73	
16	16-May-25	82.05	23.96	0.35	0.34	106.70	
17	17-May-25	85.47	25.61	0.39	0.37	111.84	
18	18-May-25	91.04	24.05	0.40	0.38	115.87	
19	19-May-25	79.62	22.62	0.37	0.36	102.97	
20	20-May-25	81.13	26.16	0.33	0.32	107.94	
21	21-May-25	87.51	23.69	0.38	0.35	111.93	
22	22-May-25	92.05	19.99	0.42	0.39	112.85	
23	23-May-25	81.46	21.82	0.38	0.36	104.02	
24	24-May-25	85.81	24.63	0.43	0.42	111.29	
25	25-May-25	83.04	22.06	0.44	0.38	105.92	
26	26-May-25	80.64	20.58	0.39	0.37	101.98	
27	27-May-25	88.29	23.46	0.46	0.45	112.66	
28	28-May-25	86.68	21.06	0.41	0.40	108.55	
29	29-May-25	77.82	19.92	0.43	0.41	98.58	
30	30-May-25	83.67	23.16	0.45	0.41	107.69	
31	31-May-25	91.09	18.99	0.33	0.32	110.73	
<b>Total</b>		<b>2679.72</b>	<b>705.43</b>	<b>12.46</b>	<b>11.98</b>	<b>3409.59</b>	

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Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



# RAINBOW INDUSTRIES

Cell. : 9391387742  
8897737742

**(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)**

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To

The Environmental Engineer

A.P. Pollution Control Board

Srikakulam

Date : 02.06.25

**Sub:- Bio- Medical waste collected & treated from the Srikakulam district for the month of May'25**

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-May-25	281.98	44.82	2.08	2.07	330.95	
2	02-May-25	288.46	46.41	2.11	2.10	339.08	
3	03-May-25	279.92	42.69	2.19	2.18	326.98	
4	04-May-25	284.68	45.92	2.06	2.05	334.71	
5	05-May-25	282.59	41.44	2.13	2.12	328.28	
6	06-May-25	285.44	43.76	2.05	2.04	333.29	
7	07-May-25	288.69	39.98	2.18	2.16	333.01	
8	08-May-25	286.01	40.13	2.10	2.09	330.33	
9	09-May-25	289.91	42.08	2.14	2.13	336.26	
10	10-May-25	279.58	46.61	2.07	2.06	330.32	
11	11-May-25	281.04	44.18	2.02	2.01	329.25	
12	12-May-25	285.79	43.99	2.09	2.08	333.95	
13	13-May-25	287.85	41.04	2.16	2.15	333.20	
14	14-May-25	283.69	45.25	2.19	2.18	333.31	
15	15-May-25	280.04	43.31	2.13	2.12	327.60	
16	16-May-25	285.63	45.13	1.98	1.97	334.71	
17	17-May-25	290.87	44.52	2.13	2.12	339.64	
18	18-May-25	281.56	41.25	1.99	1.98	326.78	
19	19-May-25	288.49	46.92	2.01	2.00	339.42	
20	20-May-25	292.15	44.68	1.96	1.95	340.74	
21	21-May-25	287.98	42.82	2.06	2.05	334.91	
22	22-May-25	294.37	45.96	1.97	1.96	344.26	
23	23-May-25	290.65	47.52	1.99	1.97	342.13	
24	24-May-25	284.89	43.67	2.16	2.15	332.87	
25	25-May-25	291.46	41.08	2.03	2.01	336.58	
26	26-May-25	296.69	40.46	1.99	1.98	341.12	
27	27-May-25	282.25	38.16	1.87	1.86	324.14	
28	28-May-25	288.64	42.98	1.90	1.89	335.41	
29	29-May-25	279.25	39.62	1.96	1.95	322.78	
30	30-May-25	280.04	46.09	2.16	2.15	330.44	
31	31-May-25	286.69	44.95	2.13	2.12	335.89	
<b>Total</b>		<b>8867.28</b>	<b>1347.42</b>	<b>63.99</b>	<b>63.65</b>	<b>10342.34</b>	

Your's faith fully  
For Rainbow industries  
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



# RAINBOW INDUSTRIES

Cell. : 9391387742  
8897737742

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Control Board  
Srikakulam

Date : 01.07.25

Sub:- Bio- Medical waste collected & treated from the Srikakulam district for the month of June'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Jun-25	291.64	53.28	2.41	2.38	349.71	
2	02-Jun-25	295.21	51.04	2.53	2.49	351.27	
3	03-Jun-25	289.99	49.98	2.39	2.37	344.73	
4	04-Jun-25	290.67	52.62	2.29	2.27	347.85	
5	05-Jun-25	293.39	54.19	2.31	2.30	352.19	
6	06-Jun-25	288.99	51.04	2.36	2.35	344.74	
7	07-Jun-25	291.14	48.98	2.27	2.25	344.64	
8	08-Jun-25	285.46	52.64	2.05	2.04	342.19	
9	09-Jun-25	283.82	50.18	2.09	2.08	338.17	
10	10-Jun-25	279.96	51.58	2.01	1.99	335.54	
11	11-Jun-25	290.58	53.64	2.43	2.41	349.06	
12	12-Jun-25	293.62	55.86	2.37	2.35	354.20	
13	13-Jun-25	289.98	52.99	2.29	2.27	347.53	
14	14-Jun-25	282.69	50.09	2.79	2.78	338.35	
15	15-Jun-25	285.99	53.64	2.51	2.48	344.62	
16	16-Jun-25	292.61	55.47	2.39	2.37	352.84	
17	17-Jun-25	284.04	49.65	2.33	2.31	338.33	
18	18-Jun-25	290.88	53.05	2.19	2.17	348.29	
19	19-Jun-25	285.19	47.13	2.22	2.09	336.63	
20	20-Jun-25	287.08	50.05	2.26	2.24	341.63	
21	21-Jun-25	291.64	52.58	2.31	2.29	348.82	
22	22-Jun-25	287.52	49.92	2.34	2.33	342.11	
23	23-Jun-25	283.64	51.04	2.29	2.28	339.25	
24	24-Jun-25	286.91	54.91	2.21	2.19	346.22	
25	25-Jun-25	282.43	50.75	2.33	2.32	337.83	
26	26-Jun-25	294.87	52.58	2.36	2.35	352.16	
27	27-Jun-25	290.34	56.91	2.46	2.44	352.15	
28	28-Jun-25	293.84	53.79	2.31	2.29	352.23	
29	29-Jun-25	292.96	51.46	2.39	2.38	349.19	
30	30-Jun-25	289.99	55.97	2.35	2.34	350.65	
<b>Total</b>		<b>8667.07</b>	<b>1567.01</b>	<b>69.84</b>	<b>69.20</b>	<b>10373.12</b>	

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Managing Partner



Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



# RAINBOW INDUSTRIES

Cell : 9391387742

8897737742

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

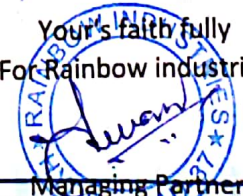
To  
The Environmental Engineer  
A.P. Pollution Controlboard  
Srikakulam

Date : 01.07.25

Sub:- Bio- Medical waste collected & treated from the Parvathipuram district for the month of June'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Jun-25	79.92	23.64	0.46	0.44	104.46	
2	02-Jun-25	82.06	25.09	0.45	0.43	108.03	
3	03-Jun-25	85.69	22.47	0.41	0.39	108.96	
4	04-Jun-25	80.05	24.56	0.44	0.43	105.48	
5	05-Jun-25	83.64	21.98	0.47	0.46	106.55	
6	06-Jun-25	87.56	23.64	0.43	0.42	112.05	
7	07-Jun-25	89.92	20.89	0.49	0.48	111.78	
8	08-Jun-25	86.79	22.06	0.41	0.39	109.65	
9	09-Jun-25	83.47	26.87	0.41	0.40	111.15	
10	10-Jun-25	87.64	24.13	0.35	0.34	112.46	
11	11-Jun-25	90.05	22.58	0.32	0.31	113.26	
12	12-Jun-25	93.64	25.79	0.29	0.28	120.00	
13	13-Jun-25	88.92	23.61	0.27	0.25	113.05	
14	14-Jun-25	91.04	19.92	0.24	0.23	111.43	
15	15-Jun-25	82.69	21.15	0.26	0.25	104.35	
16	16-Jun-25	80.92	20.82	0.23	0.21	102.18	
17	17-Jun-25	83.67	19.25	0.34	0.33	103.59	
18	18-Jun-25	86.91	22.61	0.31	0.28	110.11	
19	19-Jun-25	84.18	20.99	0.36	0.34	105.87	
20	20-Jun-25	88.96	21.16	0.30	0.29	110.71	
21	21-Jun-25	90.07	23.64	0.33	0.32	114.36	
22	22-Jun-25	79.98	25.88	0.31	0.30	106.47	
23	23-Jun-25	83.15	23.64	0.29	0.28	107.36	
24	24-Jun-25	91.57	21.41	0.33	0.31	113.62	
25	25-Jun-25	86.92	24.59	0.30	0.29	112.10	
26	26-Jun-25	84.65	26.43	0.28	0.26	111.62	
27	27-Jun-25	90.82	22.82	0.31	0.30	114.25	
28	28-Jun-25	88.77	24.97	0.29	0.28	114.31	
29	29-Jun-25	91.46	21.79	0.26	0.25	113.76	
30	30-Jun-25	86.92	23.46	0.28	0.27	110.93	
<b>Total</b>		<b>2592.03</b>	<b>691.84</b>	<b>10.22</b>	<b>9.81</b>	<b>3303.90</b>	

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Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



# RAINBOW INDUSTRIES

Cell. : 9391387742  
8897737742

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To  
The Environmental Engineer  
A.P. Pollution Controlboard  
Vizianagaram

Date : 01.07.25

Sub:- Bio- Medical waste collected & treated from the Vizianagaram district for the month of June'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Jun-25	289.98	49.98	2.31	2.28	344.55	
2	02-Jun-25	287.52	51.13	2.39	2.37	343.41	
3	03-Jun-25	290.08	48.34	2.20	2.18	342.80	
4	04-Jun-25	284.31	50.61	2.04	2.03	338.99	
5	05-Jun-25	281.82	53.26	2.16	2.15	339.39	
6	06-Jun-25	289.69	49.98	2.35	2.33	344.35	
7	07-Jun-25	285.14	51.37	2.21	2.20	340.92	
8	08-Jun-25	287.94	49.65	2.01	2.00	341.60	
9	09-Jun-25	290.27	50.01	2.13	2.11	344.52	
10	10-Jun-25	286.59	53.16	2.09	2.08	343.92	
11	11-Jun-25	283.04	51.67	2.31	2.29	339.31	
12	12-Jun-25	291.56	54.52	2.25	2.21	350.54	
13	13-Jun-25	288.91	51.98	2.36	2.33	345.58	
14	14-Jun-25	279.56	53.49	2.29	2.28	337.62	
15	15-Jun-25	280.05	50.11	2.18	2.15	334.49	
16	16-Jun-25	282.64	48.62	2.09	2.07	335.42	
17	17-Jun-25	286.52	46.85	2.31	2.28	337.96	
18	18-Jun-25	271.98	49.67	2.24	2.21	326.10	
19	19-Jun-25	283.64	51.46	2.36	2.33	339.79	
20	20-Jun-25	277.01	47.18	2.18	2.16	328.53	
21	21-Jun-25	291.23	52.64	2.26	2.25	348.38	
22	22-Jun-25	287.52	50.41	2.30	2.28	342.51	
23	23-Jun-25	285.46	49.93	2.24	2.23	339.86	
24	24-Jun-25	282.14	51.67	2.16	2.15	338.12	
25	25-Jun-25	288.93	53.81	2.29	2.27	347.30	
26	26-Jun-25	284.87	55.49	2.34	2.31	345.01	
27	27-Jun-25	286.96	52.68	2.21	2.19	344.04	
28	28-Jun-25	291.52	50.47	2.29	2.28	346.56	
29	29-Jun-25	287.89	54.16	2.36	2.34	346.75	
30	30-Jun-25	283.41	52.77	2.33	2.31	340.82	
<b>Total</b>		<b>8568.18</b>	<b>1537.07</b>	<b>67.24</b>	<b>66.65</b>	<b>10239.14</b>	

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Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



# RAINBOW INDUSTRIES

Off: 12-225, Adarsh Nagar, Opp:IDPL Colony, Quthbullapur, R.R.Dist-500037  
E-mail:rainbowindustries@rocketmail.com

## SERVICE CERTIFICATE

This is certify that M/s. Tanvi skin and health clinic-Srikakulam.

Hospital / Nursing Home / Diagnostic is a member of **Rainbow Industries** bearing Registration No. RI/891/SKLM/2025 Rainbow industries is providing bio-medical waste management service to the institution from 14-07-2025 for a total bed-strength of NIL Beds.

This certificate is valid upto 13-07-2026



Authorized Signatory with seal









**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL LABORATORY, D.No.39-33-20/1/4,**  
**Behind RTA Office, Visakhapatnam – 530 018.**

M. SREE RANJANI, M.Sc  
 SENIOR ENVIRONMENTALSCIENTIST

Ph: 0891- 2719380/481  
 e-mail: zovsplab-ses2@appcb.gov.in

**Lr. No: 13349/PCB/ZL-VSP/2025-**

**Date: /07/2025**

To

The Joint Chief Environmental Engineer (FAC),  
 A.P. Pollution Control Board,  
 Zonal Office, Visakhapatnam.

Sir,

**Sub:** APPCB -ZL-VSP-Analysis Reports-Submitted - Reg.

**Ref:** As per the instructions, the team of officials of APPCB & CPCB inspected the CBMWTF as the Hon'ble NGT Order.

\*\*\*

With reference to the above, please find enclosed herewith the following analysis reports of Stack monitoring, Waste water & Incineration ash samples collected by the team of officials of APPCB & CPCB at **M/s Rainbow Industries, Sy.No.22/1, Pathakunkam (V), Laveru (M), Srikakulam District** on 02.07.2025 for kind information.

**Encl:** Analysis Reports:

VSPA202507-015  
 VSP202507-010 to 012  
 VSPS202507-001

Yours faithfully,

**SENIOR ENVIRONMENTAL SCIENTIST**

Copy submitted to:

- 1)The Joint Chief Environmental Engineer (FAC), APPCB, Soil & Building Division,Head Office, Vijaywada for information
- 2)The Environmental Engineer, APPCB, Regional Office, Srikakulam for information.



Form No: APPCB/ZL/VSP/CI.7.8/FM40

**ANALYSIS REPORT**  
**FORM - IV**  
**REPORT BY THE STATE BOARD ANALYST**  
**[See Rule-14]**

**Report No. VSPA202507-015**

**Date: 08.07.2025**

I hereby certify that I, M. Sree Ranjani, State Board Analyst duly appointed under sub-section (2) of Section 26 of the Air (Prevention and Control of Pollution) Act, 1981, received on the day of **03.07.2025** from Junior Scientific Officer, Zonal Laboratory, Visakhapatnam, the following stack emission sample of stack attached to the HSD fired incinerator of Capacity 100 Kgs/hr of **M/s Rainbow Industries, Sy.No.22/1, Pathakunkam (V), Laveru (M), Srikakulam District** collected on **02.07.2025** was received in a condition fit for analysis as reported below:

I further certify that I have analyzed the above mentioned samples from 03.07.2025 to 08.07.2025 and declare the result of the analysis to be as follows.

S.No.	Parameter	Unit	Result
1.	Particulate matter (Corrected to 11% Oxygen)	mg/Nm <sup>3</sup>	65.0
2.	Nitrogen oxides NO and NO <sub>2</sub> expressed as NO <sub>2</sub> (Corrected to 11% Oxygen)	mg/Nm <sup>3</sup>	179.9
3.	Hydrogen Chloride (HCl) (Corrected 11% to Oxygen)	mg/Nm <sup>3</sup>	9.12
4.	Mercury (Hg) (Corrected to 11% Oxygen)	mg/Nm <sup>3</sup>	0.0001
5.	Oxygen (O <sub>2</sub> )	%	17.86
6.	Carbon monoxide (CO)	ppm	367
7.	Carbon dioxide (CO <sub>2</sub> )	%	2.37
8.	Combustion efficiency	%	98.5

**Remarks of monitoring team:**

1. O<sub>2</sub>, CO, CO<sub>2</sub> & NO<sub>2</sub> are measured through Testo-350 flue gas analyser.
2. During monitoring, the temperature in the primary chamber is in the range of 890 to 1020 °C and the temperature in the secondary chamber is in the range of 1080 to 1120 °C.
3. Operating incinerator at capacity of 90 kg/hr against the installed capacity of 100 kg/hr during monitoring.
4. Venturi scrubber, packed bed scrubbers followed by mist eliminator are provided as Air Pollution Control Equipment (APCE), is in operation during stack Monitoring.

**Note:** 1. Results are related to sample tested.  
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

The condition of the seals, fastening and container on receipt was intact.

**Signed this: 08.07.2025**

Address:  
Smt. M. Sree Ranjani,  
Senior Environmental Scientist,  
Zonal Laboratory,  
APPCB, Visakhapatnam.

**SIGNATURE OF THE STATE BOARD ANALYST**



Form No: APPCB/ZL/VSP/CI.7.8/FM38 B

**ANALYSIS REPORT**

(FORM - X)

REPORT BY THE BOARD ANALYST

(See Rule 26)

**Report No. VSP202507-010 to 012**

**Date: 08.07.2025**

I hereby certify that I, Smt. M. Sree Ranjani, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received from the Junior Scientific Officer, Zonal Laboratory, Visakhapatnam on the day of 03.07.2025, the following samples for analysis

- VSP202507-010: Scrubber outlet, which is joining into collection tank.  
VSP202507-011: Inlet of ETP (Collection tank)  
VSP202407-012: Outlet of ETP after carbon filter, which is being used for scrubber makeup and partly for onland for gardening

of M/s Rainbow Industries, Sy.No.22/1, Pathakunkam (V), Laveru (M), Srikakulam District collected on 02.07.2025. The samples were in a condition fit for analysis reported below:

I further certify that I have analyzed the above mentioned samples from 03.07.2025 to 08.07.2025 and declare the result of the analysis to be as follows.

S. No.	Parameter	SAMPLE CODE			Test Method
		010	011	012	
		Result			
1.	pH @ 25°C	< 2	3.27	7.02	4500-H+B
2.	Total Suspended Solids (at 105°C)	248	177	42	2540- D
3.	Total Dissolved Solids (at 180°C)	16896	7640	972	2540- C
4.	Chemical Oxygen Demand (COD)	1040	848	36	5220- B
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	372	212	12	IS 3025 (Part 44)
6.	Oil & Grease	<1.0	<1.0	<1.0	5520-B

- Note:** 1. All results are expressed in mg/lit. except pH  
2. Results are related to sample tested

The condition of the seals, fastening and container on receipt was intact.

**Signed this: 08.07.2025**

Address:  
Smt. M. Sree Ranjani,  
Senior Environmental Scientist,  
Zonal Laboratory,  
APPCB, Visakhapatnam.

SIGNATURE OF THE STATE BOARD ANALYST



**ANALYSIS REPORT**

**Report No** : VSPS202507-001

**Customer Name** : Environmental Engineer, APPCB, Regional Office, Srikakulam

**Sample source /Address** : M/s Rainbow Industries,  
Sy.No.22/1, Pathakunkam (V),  
Laveru (M), Srikakulam District.

**Sample Code No.** : VSPS202507-001  
**Sample description** : Sample of Incinerator ash

**Sample collected on** : 02.07.2025  
**Sample collected by** : Team of Officials from APPCB & CPCB  
**Sample received on** : 03.07.2025  
**Purpose of sampling** : As per the Hon'ble NGT Order

**Sample quantity** : 1 Kg in Polythene Cover  
**Report issued on** : 08.07.2025  
**Sample Conditions** : Fit for analysis  
**Page No** : 1 of 1

It is to certify that the aforementioned samples were analyzed from 03.07.2025 to 08.07.2025 and declare the analysis results as follows:

S.No.	Parameter	Units	Result
1.	Physical State	--	Solid
2.	pH (1: 5 Ratio)	--	11.32
3.	Electrical Conductivity (1: 5 Ratio)	µS/cm	55800
4.	Loss on Ignition (LOI) (on dry basis)	%	19.97
5.	Loss on Drying (LOD)	%	20.26
6.	% Organic Carbon	%	3.72

**Note:**

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory

(M. SREE RANJANI)

STATE BOARD ANALYST

Senior Environmental Scientist

Zonal Laboratory, Visakhapatnam.

\*\*\*END OF THE REPORT\*\*\*

**FORM 10**  
[See rule 19 (1)]

Annexure-8

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**



1	Sender's Name & Mailing Address (including PhoneNo. and email)	<b>Name :</b> Rainbow Industries (CBMWTF) <b>Address:</b> Sy.No.21/1, Patha Kunkam (V), Laveru (M), <b>Phone No :</b> 9391387742 <b>Email:</b> rainbowindustries@rocketmail.com																					
2	Sender's Authorisation No:	APPCB/VSP/SKLM/CFO/HO/2009																					
3	Manifest Document No:	215925																					
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	<b>Name:</b> Sri Veeranjaneya Transport <b>Address:</b> Ramky Enviro Engineers Limited, Coastal Waste Management Project, Road No.20/5,JNPC,Parwada,Vishakapatnam-531021 <b>Phone No :</b> 9989158658 <b>Email :</b> asragavarao@gmail.com																					
5	Type of Vehicle:	Truck																					
6	VehicleRegistration No:	AP21W3122																					
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	<b>Name :</b> Coastal Waste Management Project,A Division of Re Sustainability Limited <b>Address:</b> JN Pharmacy, Parawada, Visakhapatnam District. <b>Phone No :</b> 9701065712 <b>Email:</b> sambasivarao.yvn@resustainability.com																					
8	Receiver's Authorisation No:	APPCB/VSP/VSP/CWMP-VSP/CFO/HO/2018																					
9	Waste Description:	a) HW - Land Fillable Waste - 37.2 Ash from incinerator and flue gas cleaning residue , incineration ash																					
10	Total Quantity No. of Containers:	a) 17.140 - Tonnes, 857 Bags																					
11	Physical Form:	a) Solid																					
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet																					
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.																					
	Name and stamp:	Signature: Acknowledged from IP: 103.121.151.136					<table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>5</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	4	0	6	2	0	2	5
D	D	M	M	Y	Y	Y	Y																
2	4	0	6	2	0	2	5																
14	Transporter acknowledgement of receipt of Wastes:																						
	Name and stamp:	Signature: Acknowledged from IP: 103.138.1.162					<table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>5</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>5</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	5	0	6	2	0	2	5
D	D	M	M	Y	Y	Y	Y																
2	5	0	6	2	0	2	5																
15	Receiver's certification for receipt of hazardous and other waste:																						
	Name and stamp:	Signature: Acknowledged from IP: 103.138.1.162					<table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>5</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>5</td> </tr> </table>	D	D	M	M	Y	Y	Y	Y	2	5	0	6	2	0	2	5
D	D	M	M	Y	Y	Y	Y																
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Copy number with colour code	Purpose	
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.	<input type="checkbox"/>
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter	<input type="checkbox"/>
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.	<input type="checkbox"/>
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.	<input type="checkbox"/>
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.	<input type="checkbox"/>
Copy 6 (Blue)	To be sent by the receiver to the sender.	<input type="checkbox"/>
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.	<input type="checkbox"/>



Lr No: APPCB-11025/11/2025-TEC-BMW-APPCB

Dt: 08.09.2025

**SHOW CAUSE NOTICE**

Sub:	APPCB – HO -- VJA – BMW – M/s. Rainbow Industries Pvt Ltd, Sy.No.22/1, Patha Kunkam (V), Laveru(M), Srikakulam District - Hon'ble National Green Tribunal, Southern Zone In OA. NO. 118 Of 2025 (Sz) Earlier Oa No. 207 Of 2025 (PB) In The Matter "K Vijay Laxmi and Others Vs State Of Andhra Pradesh And Others" – Joint Committee inspection - Non-compliances observed - <b>Show Cause Notice</b> – issued – Reg.
Ref:	<ol style="list-style-type: none"><li>1. Bio Medical Waste Management Rules, 2016 &amp; Amendments thereof.</li><li>2. CPCB Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.21.12.2016.</li><li>3. Consent &amp; Authorization Order No. Consent order No: APPCB/VSP/SKLM/CFO/HO/2009, 25/03/2022 with a validity upto 31.01.2027.</li><li>4. Grievance in the (O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh &amp; Ors and the same was renumbered as O.A No 118 of 2025 (SZ) vide order dt.08.07.2025.</li><li>5. Hon'ble NGT Order in the matter of O.A No 207 of 2025 (PB) vide dt.28.05.2025.</li><li>6. Joint Committee inspection dt.02.07.2025(Constituted by Hon'ble NGT (PB)).</li></ol>

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**WHEREAS** you are operating the Common Bio Medical Waste Treatment Facility (CBWTF) in the name & style of M/s. Rainbow Industries Pvt Ltd located at Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District.

**WHEREAS** vide ref.3<sup>rd</sup> cited, the Board has issued renewal of CTO, HWA & BMW Authorization to your CBWTF vide CTO Order No: APPCB/VSP/SKLM/CFO/HO/2009 dt.25/03/2022 with a validity for a period upto 31.01.2027, permitted to operate Common Bio Medical Waste Treatment Facility for Collection, Reception, Treatment, Storage, Transport and Disposal of Bio Medical Waste generated in Srikakulam and Vizianagaram erstwhile districts stipulating conditions, abiding to which the facility shall operate.

**WHEREAS** the Original Application (O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh

& Ors. Further the same was renumbered as O.A No 118 of 2025 (SZ) vide order dt.08.07.2025.

The prayer is as follows:

*“Violation of CBMWTF Rules & Regulations by M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant:*

- This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*
- APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*
- They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

**WHEREAS**, the case was listed on 28.05.2025 before NGT Principal Bench, New Delhi and disposed with a direction to list the matter before the NGT southern zone (Chennai) on 08.07.2025 and the order is as follows.

*“In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”*

**WHEREAS**, in compliance to the Hon’ble National Green Tribunal (Principal Bench) directions vide order dt.28.05.2025, a Joint Committee was formed and the Joint Committee inspected your facility on 02.07.2025.

**WHEREAS**, during the Joint Committee inspection, the following non-compliances were observed:

- The CPCB, vide its Ir dt.10.10.2023 & 12.12.2024, advised to consider BM Waste generation per bed/day as 277 gm. Considering the advice, the BM Waste generation in the coverage area of your facility is about 3676.89 kg/day (i.e., 13274\*277gm/bed/day), whereas the facility is collecting only 792.89 kg/day of Bio Medical waste thus not covering all the HCFs daily.
- Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
- The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).
- The monitoring facility such as ladder and platform provided at the stack is not as per CPCB guidelines.

- The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO<sub>2</sub>, NO<sub>x</sub> & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12<sup>th</sup> June, 2025.
- The analysis results of incineration ash indicate that LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.

In view of the above, you are hereby directed to Show Cause why action should not be initiated against your facility for the violations observed by the Joint Committee.

Your reply if any shall reach this office within 15 days after receipt of this notice, failing which the Board will initiate action against your facility under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and amendments thereof under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof and under the Bio-Medical Waste Management Rules, 2016 and amendments thereof which includes closure of the facility without any further notice, in the interest of Public Health and Environment protection.

  
Member Secretary

**To**  
**M/s. Rainbow Industries Pvt Ltd,**  
**Sy.No.22/1, Patha Kunkam (V),**  
**Laveru(M), Srikakulam District.**

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Srikakulam for information and necessary action.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**Paryavaran Bhavan, APIIC Colony Road,**  
**Gurunanak Colony, Autonagar, Vijayawada- 520007**  
**Phone. No.0866-2463200, Website :https://pcb.ap.gov.in/**

**Lr No:APPCB-11025/1/2020-TEC-BMW-APPCB****Dt: 05-08-2025**

<b>Sub:</b>	APPCB – HO-BMW - M/s. Rainbow Industries Pvt Ltd, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District - Non-compliance of consent order conditions & directions issued by the Board and Violation of Bio Medical Waste Management Rules, 2016 – <b>Calculation of Environmental Compensation - SHOW CAUSE NOTICE TO LEVY ENVIRONMENTAL COMPENSATION</b> - Issued
<b>Ref:</b>	<ol style="list-style-type: none"> <li>1. Bio Medical Waste Management Rules, 2016 &amp; Amendments thereof.</li> <li>2. CPCB Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.21.12.2016.</li> <li>3. Directions for Stoppage of Operation to the facility vide Order No. 928/APPCB/ UH-II/TF/VZN/2017- dt.07.12.2017.</li> <li>4. Closure order issued to the facility vide order No. 928/ APPCB/ UHII/TF/SKLM/2018-1167 dt.26.10.2018.</li> <li>5. Closure order issued to the facility vide order No.928/ APPCB /UHII/ TF/SKLM/2019 dt.14.11.2019.</li> <li>6. Consent &amp; Authorization Order No. Consent order No: APPCB/VSP/ SKLM/CFO/HO/2009, 25/03/2022 with a validity upto 31.01.2027.</li> <li>7. T.O. Notice Lr.No. APPCB-HO-VJA-BMW-2023-184, dt.08.06.2023.</li> <li>8. Inspection of the facility by RO/ZO dt.21.06.2023 &amp; 22.06.2023.</li> <li>9. Report Lr. No. APPCB/RO-SKLM/BMW/2023 dt.23.06.2023 of ZO, Visakhapatnam.\</li> <li>10. T.O. Notice. No. APPCB-11025/1/2020-TEC-BMW-APPCB-2023, dt.30.06.2023.</li> <li>11. M/s Rainbow Industries Pvt Ltd reply to the Notice received by this Office on 11.07.2023.</li> <li>12. Notice No.34/PCB/RO-SKLM/BMW/2023-dt:02.08.2023 of RO, Srikakulam.</li> <li>13. Inspection of the facility by RO dt.08.09.2023 &amp; 19.09.2023.</li> <li>14. Status report submitted by RO-SKLM vide dt.25.09.2023.</li> <li>15. Monitoring Committee (Task Force) Meeting held on 21.11.2023.</li> <li>16. Board Office directions dt.04.12.2024.</li> <li>17. Consent order No. APPCB-11025/25/2019-TEC-BMW-APPCB dt.06.12.2023</li> <li>18. Hon'ble High Court order dt.29.12.2023 in WP.Nos.14400 of 2023, 14402 of 2023, 14404 of 2023, 14410 of 2023, 27855 of 2023, 32982 of 2023 &amp; 33184 of 2022)</li> <li>19. M/s Rainbow Industries Pvt Ltd Appeal Nos. 1, 2 &amp;3 dt.07.01.2024 (WP. Nos. 14402 of 2023, 27855 of 2023 &amp; 32982 of 2023) before the Appellate Authority.</li> <li>20. Board Circular No. APPCB-11025/16/2019-TEC-BUILD-APPCB Dt. 13/02/2024 regrading levy of Environmental Compensation.</li> <li>21. Hon'ble Appellate Authority (BMW Rules, 2016) order in Appeal No.1,2&amp;3 dt.04.04.2024.</li> <li>22. Amendment order of CTO, HWA &amp; BMW Authorization dt.06.12.2023 was kept in abeyance vide dt.23.04.2024.</li> <li>23. APPCB issued notice to M/s Rainbow Industries Pvt Ltd in compliance to the Hon'ble Appellate Authority order (04.04.2024) vide dt. 24.04.2024.</li> </ol>

<p>24. Reply of the M/s Rainbow Industries Pvt Ltd to the APPCB notice vide dt. 09.05.2024.</p> <p>25. Intimation to attend CTO committee meetings through e-mail dt.24.07.2024 &amp; dt.08.08.2024.</p> <p>26. RO, Srikakulam inspection report dt.06.11.2024.</p> <p>27. APPCB has submitted Gap analysis report to CPCB on 04.03.2025.</p> <p>28. Renewal CTO, HWA &amp; BMWA application of M/s Trimax Energy and Enviro care systems received by the Board through APOCMMS vide dt.22.01.2025.</p> <p>29. Minutes of the CTO committee meeting dt.17.03.2025.</p> <p>30. Hon'ble High Court disposal order dt.02.04.2025 in the matter of WP(PIL) 125 of 2024.</p> <p>31. CPCB Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.12.04.2025. (subsequent revision of CPCB Revised Guidelines for CBWTFs dt.21.12.2016).</p> <p>32. CPCB Ir dt. 30.04.2025 received by this Office on 01.05.2025 on Gap analysis report submitted by AP.</p> <p>33. Legal opinion received from Standing Counsel of APPCB dt. 09.05.2025 received by this office on 13.05.2025.</p> <p>34. APPCB has submitted the Action Plan for development of New CBWTFs in the state of AP and submitted to MoEF&amp;CC and CPCB vide dt. 07.05.2025.</p> <p>35. APPCB issued notice to M/s Rainbow Industries Pvt Ltd in compliance to the Hon'ble Appellate Authority order (04.04.2024) vide dt. 22.05.2025.</p> <p>36. Reply of the M/s Rainbow Industries Pvt Ltd to the APPCB notice vide dt. 03.06.2025.</p> <p>37. Hon'ble NGT Order in the matter of O.A No 118 of 2025 (SZ) vide dt.08.07.2025.</p>
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**WHEREAS** M/s. Rainbow Industries is a Common Bio medical waste treatment and disposal facility located at Sy.No.22/1, PathaKunkam (V), Laveru (M), Srikakulam District.

**WHEREAS** the facility has obtained Consent to Establish (CTE) of the Board vide order dt.23.04.2010. Further, the unit has obtained CTO, HWA & BMWA order vide dt.09.08.2012 and subsequently renewed for a period upto 31.01.2027 duly stipulating necessary conditions. The order is valid to collect, transport, treat and scientific disposal of Bio-medical Waste generated from the Health Care Establishments located in **Srikakulam & Vizianagaram Districts (Erstwhile)** in accordance with the Bio-Medical Waste (*Management & Handling*) Rules, 2016 & its amendments and Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility (CBWTFs).

**WHEREAS** the Board issued directions to the facility for the non-compliance of Consent order conditions & Board directions vide dt.05.03.2014, 21.06.2016 & 08.02.2017. Further, the Board has issued directions for stoppage of operations vide dt.07.12.2017 and subsequently revoked the same vide dt.15.12.2017.

**WHEREAS** also, the Board has issued Closure Order to the facility vide dt.26.10.2018

for non-compliance of Consent order conditions & Board directions and subsequently issued revocation of closure order vide dt.11.02.2019.

**WHEREAS** the Board has again issued Closure Order to the facility vide dt.14.11.2019 for non-compliance of Consent order conditions & Board directions and subsequently issued temporary revocation of closure order vide dt.23.03.2020 for a period of 3 months & revocation of closure order with certain directions vide dt.13.05.2021.

**WHEREAS** the Board has reviewed the compliance status of CBWTFs of Visakhapatnam, Vizianagaram & Srikakulam Districts and after detailed review of their representation, the Member Secretary, APPCB directed the JCEE, ZO, Visakhapatnam on 20.06.2023 to inspect the facility and submit the latest compliance status of the Facility.

**WHEREAS** the Board officials have inspected the facility on 21.06.2023 and submitted the report on 23.06.2023 duly requesting to review the issue w.r.to certain non-compliances of BMW Rules, 2016 and guidelines for CBWTFs and to recommend for further course of action.

**WHEREAS** further, the Board Office, Vijayawada vide Memo dated.01.09.2023 directed the RO, Srikakulam to inspect the facility in detail w.r.to the existing capacities and replaced equipment of the incinerator, autoclave etc., duly verifying the specifications and submit a detailed report mentioning the compliance status of CTO and BMW authorization conditions and to calculate the EC to be levied as per CPCB guidelines.

**WHEREAS** in this regard, the Board officials have inspected the facility on 08.09.2023 & 19.09.2023 and submitted the report vide dt.25.09.2023 on the non-compliances of CTO, HWA & BMW authorization conditions of the Facility along with the EC to be levied as per CPCB guidelines and is as follows:

S.No.	Name of the facility	CFO Valid upto	CTO, HWA &BMWA
1.	M/s. Rainbow Industries, Sy.No.22/1, PathaKunkam (V), Laveru (M), Srikakulam District	31.01.2027	<p><b>Environmental Compensation for CBWTF: <math>PI \times S \times R \times N</math></b>            EC for CBMWTF: <math>20 \times 0.50 \times 250 \times 28</math>            =</p> <p style="text-align: center;"><b>Or</b></p> <p>(3000/- per day)            PI = Pollution Index- Each of other violations to BMW Rules, 2016/CPCB guidelines – 20.</p> <p>Incinerator emissions not complying (partially) <b>10</b></p>

			Biomedical waste not collected and disposed off within 48 hours	10
			S = incinerator size (100kg/hour) -0.50	
			R = Factor in Rs.250	
			N = No. of days - 28 (from 09.06.2023 to 07.07.2023 i.e, days the facility stopped its operations )	
			<b>Rs.3000/- X 28 = Rs.84,000/-</b>	

**WHEREAS** the issue was placed in the Taskforce committee meeting held on 21.11.2023 and issued the following directions vide order dt.04.12.2023:

- The Jurisdiction of M/s Rainbow Industries Pvt. Ltd is limited only to Erstwhile Srikakulam District keeping in view the safe and scientific disposal of Bio medical waste, with effective from 31.12.2023. The CTO order is amended accordingly.
- Levying Environmental Compensation for violations recorded by the Board as per CPCB's guidelines.

**WHEREAS** Consequent to the above directions, the CTO, HWA and BMW Authorization was amended duly limiting the Jurisdiction to Erstwhile Srikakulam District alone instead of Srikakulam and Vizianagaram districts vide dt.06.12.2023.

**WHEREAS** M/s. Rainbow Industries Pvt Ltd has filed a Writ Petition No.32982 of 2023 in the Hon'ble High Court and prayed that "to set aside the order No APPCB11025/1/2020TEC/BMWAPPCB dated 06.12.2023 and prayed to direct the APPCB, not to allow any third party new facility in Vizianagaram and Srikakulam Districts in any manner whatsoever."

**WHEREAS** the Hon'ble High Court of AP disposed the Writ petition No.32982 of 2023 as a batch case and issued combined order vide dt.29.12.2023 , in the batch cases as follows: *"Leaving it open for the petitioners to avail the statutory appeal remedy, as provided under Rule 16 of 2016 Rules, against the actions/ orders impugned in these Writ petitions, within a period of ten (10) days from the date of receipt of a copy of this order. The Writ petitions herein are also entitled to file necessary applications, seeking interim reliefs, for consideration of the same by the Appellate authority, pending appeal"*.

**WHEREAS** as per the Hon'ble High Court Order dt.29.12.2023, M/s. Rainbow Industries Pvt Ltd has filed Appeals before the Appellate Authority i.e., Special Chief Secretary, EFS&T Department, Govt. of AP appealing *"To suspend the operation of the amendment order No. APPCB-11025/1/2020- TEC-BMW-APPCB, dt.06.12.2023 issued by APPCB, pending disposal of the above appeal and pass such other order or orders as may be deemed fit and proper in the circumstances of the case."*

**WHEREAS** the Appellate Authority after hearings, disposed the appeals and issued Order dt.04.04.2024. The order states that “*The Amendment order No.APPCB-11025/1/2020-TEC-BMW-APPCB, dated 06.12.2023 changing the coverage area and consequential order be kept in abeyance by APPCB and full opportunity by way of Notice be given to the Appellant by the APPCB as per proviso to Rule 10(2) of the BMW Rules, 2016 within 15 days of the this order and pass speaking order with full justification.*”

**WHEREAS** in compliance to the Appellate authority order dt.04.04.2024, the Board has kept the CTO, HWA&BMWA amendment order dt.06.12.2023 issued to M/s Rainbow Industries Pvt Ltd in abeyance on 23.04.2024.

**WHEREAS** the EE, RO, Srikakulam has again inspected the facility and submitted the report on 06.11.2024 duly stating that the facility is having the following major non-compliances:

- The ETP is not in operation and observed very low level of effluent in the ETP.
- Stack monitoring was conducted and the PM is reported as 62.0mg/Nm<sup>3</sup> against the standard of 50.0 0mg/Nm<sup>3</sup>.
- Thick black smoke was observed from the chimney attached to the incinerator and the facility is charging the Biomedical waste into the primary chamber of incinerator manually.
- Not maintaining the required temperature of 800°C in the primary chamber.
- The autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle. The applicant shall carry out validation test of autoclave but the facility has not complied with the same.
- The facility has partially implementing the bar code system.

**WHEREAS** accordingly, the EC was calculated on the above-mentioned non-compliances of the facility and is as follows:

S.No.	Name of the facility	CFO Valid upto	CTO, HWA &BMWA
2.	M/s. Rainbow Industries, Sy.No.22/1, PathaKunkam (V), Laveru (M), Srikakulam District	31.01.2027	<p><b>Environmental Compensation for CBWTF: <math>PI \times S \times R \times N</math></b>            EC for CBMWTF: <math>20 \times 0.50 \times 250 \times 28</math>            =</p> <p style="text-align: center;"><b>Or</b></p> <p>(3000/- per day)            PI = Pollution Index- Each of other violations to BMWM Rules, 2016/CPCB</p>

		guidelines – 60.
		Incinerator emissions not complying
		ETP was not in operation
		Autoclave condition
		Bar coding implementation (Partially)
		S = incinerator size (100kg/hour) - 0.50
		R = Factor in Rs.250
		N = No. of days -412 (from 19.09.2023 to 06.11.2024(395+17 days = 412 days)
		<b>Rs.3000/- X 412 = Rs.30,90,000 /-</b>

**WHEREAS** also an Original Application (O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors. Further, the same was renumbered as O.A No 118 of 2025 (SZ), Chennai vide order dt.08.07.2025.

The prayer is as follows:

*“Violation of CBMWTF Rules & Regulations by M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant:*

- *APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

**WHEREAS** in this regard, the Hon'ble NGT (PB) has constituted a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”

**WHEREAS** further, in compliance to the Hon'ble NGT order, the Board has decided to review the issue in the Taskforce committee meeting for taking necessary action on levy of EC to the facility for the continuous non-compliances made w.r.to "APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders to the facility towards closing of the firm from past so many years."

The Board Resolution vide dt.13.02.2024, issued a circular on levy of Environmental Compensation w.r.to " *the Environmental Compensation and the Restoration of the environment and imposition of compensation as emphasized by the NGT Act of 2010, a Polluter pays Principle is a significant provision. The NGT is directing all the SPCB/ PCC to implement the degradation of environment by imposition of penalty against the damage to the environment by way of Environmental Compensation. The subject matter is a right direction to impose the EC to the errant Health Care Facilities as guided by CPCB and CBWTFs in order to give clean environment to the citizens as guaranteed under Article 21 of the Constitution of India as said Apex Court in the Sterlite matter.*"

Pursuant to the above circumstances, the Board hereby issues **SHOW CAUSE NOTICE** to M/s. Rainbow Industries Pvt Ltd, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District to why the Environmental Compensation Rs.30,90,000 /- shall not be levied on your facility, for operating the facility in violation of Consent conditions.

You are hereby directed to submit reply to this Show Cause Notice within 15 days from the date of receipt of this notice. Should you fail to furnish your reply within time, the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your industry without further notice.

**S SRI SARAVANAN**  
**Member Secretary**

**To**  
**M/s. Rainbow Industries Pvt Ltd,**  
**Sy.No.22/1, Patha Kunkam (V),**  
**Laveru(M), Srikakulam District.**

**Copy to:**

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Srikakulam for information and necessary action.
3. The Environmental Engineer, Regional Office, Vizianagaram for information and necessary action.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**Paryavaran Bhavan, APIIC Colony Road,**  
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**Phone. No.0866-2463200, Website**  
**: <https://pcb.ap.gov.in/>**



**Lr.No: APPCB-11025/16/2019-TEC-BUILD-APPCB 05-02-2026**

<b>Sub:</b>	APPCB-HO-VJA- M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh- Non-Compliances with Bio-Medical Waste Management Rules, 2016 – End to End Digitalization system – Not complied by the CBWTF – Show Cause Notice Issued-Reg.
<b>Ref:</b>	<ol style="list-style-type: none"> <li>1. Bio medical Waste Management Rules, 2016 vide G.S.R.343 (E) dated 28.3.2016 notified by MoEF &amp;CC, Gol.</li> <li>2. Renewal of CTO, HWA &amp; BMWA order dt.25.03.2022 with a validity for a period upto 31.01.2027.</li> <li>3. Email correspondence with your facility regarding the end-to-end digitization dated 21.04.2023, 27.04.2023, 03.05.2023, 09.05.2023, 11.05.2023, 22.05.2023 &amp; 29.05.2023.</li> <li>4. T. O. Notice vide Lr. No. APPCB-HO-VJA-BMW-2023 dt.08.06.2023.</li> <li>5. Guidelines for Bar code system for effective management of Bio Medical Waste issued by CPCB.</li> <li>6. T.O. Notice w.r.to Non-compliance with BMWM Rules, 2016 &amp; End to end digitization system vide dt.03.07.2023.</li> <li>7. Board circular vide No. APPCB-11025/16/2019-TEC-BUILD-APPCB, dt.13.02.2024.</li> <li>8. T.O. Notice w.r.to Non-compliance with BMWM Rules, 2016 &amp; End to end digitization system vide dt.21.02.2024.</li> <li>9. Chairman's Review meeting with all the CBWTFs vide dt.11.11.2024.</li> <li>10. Instructions issued by ROs to all the CBWTFs in connection with ROs &amp; ZOs review meetings dt. 04.03.2025, 02.04.2025, 12.05.2025, 10.06.2025, 16.07.2025, 21.08.2025, 17.09.2025, 06.10.2025, 07.11.2025 &amp; 04.12.2025 w.r.to review on effective implementation of end to end digitalization system.</li> <li>11. Review meeting with all CBWTFs by BMW Section vide dt.21.11.2025.</li> </ol>

**WHEREAS** MoEF&CC Gol notified the Bio Medical Waste Management Rules, 2016 vide G.S.R.343 (E) dated 28.3.2016 and it is obligatory on the part of every CBWTF to comply with the said Rules.

**WHEREAS** you are operating the Common Bio Medical Waste Treatment facility (CBMWTF) in the name and style of M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh.

**WHEREAS** you have obtained renewal of CTO, HWA & BMW Authorization from

the Board vide order dt.25.03.2022 to operate Bio Medical Waste Treatment Facility for Collection, Reception, Treatment, Storage, Transport and Disposal of Bio Medical Waste generated with necessary stipulating conditions with a validity for a period upto 31.01.2027.

**WHEREAS** as per Rule 5 of Bio medical waste management rules 2016, the Operator of the Common Bio medical waste treatment and disposal facility shall

- a. Ensure timely collection of bio-medical waste from the occupier as prescribed under these rules i.e., Storage time of waste should be as less as possible so that waste storage, transportation and disposal is done within 48 hours as per CPCB Guidelines for Management of Healthcare Waste as per Biomedical Waste Management Rules, 2016;
- b. Whereas common bio-medical waste treatment facility shall ensure collection of biomedical waste on holidays also,
- c. Inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
- d. establish bar coding and global positioning system for handling of bio- medical waste within one year;

**WHEREAS**, under BMW Rule No. 5(f), it is the duty of the CBWTF to assist the occupier in training conducted by the occupier for biomedical waste management. However, you have not conducted proper training, resulting in improper segregation of biomedical waste at the source, i.e., the HCF.

**WHEREAS**, you are not collecting the Biomedical waste from the HCFs on a daily basis to dispose of the same within 48 hours as stipulated under the BMW Rules, 2016.

**WHEREAS**, under BMW Rule no. 5(o), the common biomedical waste treatment facility shall ensure the collection of biomedical waste on holidays as well. However, you are not collecting biomedical waste on holidays.

**WHEREAS**, as per BMW Rules, the occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year. But, you have not yet submitted any analysis reports of dioxins and furans to the Board.

**WHEREAS** APPCB developed Bio Medical App for end-to-end digitalization system to ensure all the Bio medical waste generated is collected, transported and treated properly and issued instructions and reminder to all the HCFS and CBWTFs to install and use the app as it is mandatory to ensure waste generation is completely collected and incinerated safely. APPCB further conducted many VCs for proper use of app (installation / usage) from 2023.

**WHEREAS** as per the Guidelines for Bar Code System for Effective Management of Bio-medical Waste, April'2018, the CBWTFs has to follow End to end digitization system duly following scanning and rescanning of QR coded colored

biomedical waste bags so as to upload the daily details of waste collection, treatment and disposal in APPCB BMW app.

**WHEREAS** Bar coding and global positioning system shall be added by the Occupier and common bio-medical waste treatment facility.

**WHEREAS** Even after several years of Notification of Bio medical waste management rules 2016 effective from 28.03.2016 and despite several meetings vide ref.9<sup>th</sup>, 10<sup>th</sup> & 11<sup>th</sup> including Video conferences and physical meetings for all the CBWTFs conducted, your facility could not implement the End to End digitization system duly following scanning and rescanning of QR coded colored biomedical waste bags so as to upload the daily details of waste collection, treatment and disposal in APPCB BMW app in full-fledged manner. Hence, your facility has not complied with BMW management Rules, 2016.

**WHEREAS** inspite of the several instructions issued by the Board from time to time, you are not following the end-to-end digitalization system properly. Your CBWTF is not uploading the daily Biomedical waste collected, transported, treated & disposed data duly following scanning and rescanning of QR coded colored biomedical waste bags in the APPCB BMW app in full-fledged manner.

**WHEREAS** during the ROs & ZO's review meetings dt.07.11.2025 & 04.12.2025, it is noted that your CBWTF has not properly uploading the daily data in the APPCB Biomedical app & website since last 2 years.

In view of the above, you are hereby directed to Show Cause why your authorisation shall not be revoked for consistent non-compliance with the guidelines issued by the CPCB for implementation of the BMWM rules,2016.

Your reply shall reach this office within 15 days after receipt of this notice, failing which the Board will initiate action against your facility under the Environmental (Protection) Act,1986 and amendments thereof, which includes closure of the facility, revocation of the authorisation, levy of Environmental Compensation without any further notice, in the interest of Public Health and Environmental protection.

**S SRISARAVANAN, I.F.S**  
**Member Secretary**

**To:**

**M/s. Rainbow Industries, Sy.No.22/1,  
Patha Kunkam (V), Laveru (M),  
Srikakulam District, Andhra Pradesh - 532001**

**Copy to:**

1. ZO, Visakhapatnam for information and necessary action.
2. RO, Srikakulam with a direction to submit specific inspection report regarding implementation of end-to-end digitalization by CBWTF.





Notice No. PCB/ROVZ/BMW/2026-

Date: .03.2026

Sub: APPCB-RO-Vizianagaram–Bio-Medical Waste (BMW) Management rules, 2016 – M/s. Rainbow Industries, Pathakunkam(V), Laveru(M),Srikakulam District – Non compliance in collection and treatment of Blue and white category BMW – **Notice** - Issued – Regarding.

Ref: 1. BMW Management rules,2016.  
2. T.O. Lr.No.PCB/ROVZ/BMW/2024, dt.30.03.2024  
3. BMW DLC meeting held on 18.02.2026.

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**WHEREAS**, the Board issued Combined Consent & Authorization to M/s. Rainbow Industries, Pathakunkam(V), Laveru(M), Srikakulam District to collect, transport, treat and scientific disposal of Bio-medical Waste(COVID & Non- COVID) generated from the Health Care Establishments located in Srikakulam & Vizianagaram districts in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments, Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility.

**WHEREAS**, the CPCB has directed for implementation of End to End digitalization of Bio Medical waste management & Bar Code system by HCFs and CBMWTFs as required under Bio Medical Waste Management rules, 2016.

**WHEREAS**, the A.P. Pollution Control Board vide reference 2<sup>nd</sup> cited, directed the CBMWTF i.e., M/s. Rainbow Industries, Srikakulam to implement Bar Code System for tracking of Bio-Medical Waste as per CPCB guideline issued under Bio Medical Waste Management rules, 2016, however, it has been observed that the Bar Code system has not been implemented regularly in certain Health Care Facilities (HCFs).

**WHEREAS**, during District Level Monitoring (DLC) meeting held on 18.02.2026, you have mentioned about the disposal of Yellow and Red category of bio medical waste, but not mentioned about the disposal of the Blue and White category of Waste.

**WHEREAS**, the District Collector reviewed and observed that the facility is not handling and disposing the Blue and white category of bio medical waste material and directed the APPCB to enquire the matter in detail.

**WHEREAS**, on verification of the online Bio-Medical Waste (BMW) Bar Code implementation data for the period from dt.16.01.2026 to dt.15.02.2026, it was observed that the Bar Code system for the **Blue Category and White Category** of Bio-Medical Waste in most of HCFs have not been implemented. The list of HCFs of above 25 bedded HCFs, not implemented Bar code system for the period of dt.16.01.2026 to dt.15.02.2026 is as mentioned below.

SN O	HCFLOGINID	Name_Of_The_Hospital	Beds Registered at HCF	No of Days Lifted by Driver	Blue Bags	Blue KGs	White Bags	White KGs
1	HCFPCB202420383	Vijaya Multispeciality Hospital Rajam	50	15	0	0	0	0
2	HCFPCB202422659	Ms Chetan Gastro and Liver Centre Vizianagaram	50	3	0	0	0	0
3	HCFPCB202423850	Mahendra Hospital	50	24	0	0	0	0
4	PCB001821587	SUN RISE HOSPITAL RAJAM	50	14	0	0	0	0
5	PCB002019127	Community Health Center APVVP Badangi	30	14	0	0	0	0
6	PCB002718517	VENKATADRI HOSPITAL	50	20	0	0	0	0
7	PCB002918468	Community Health Center APVVP Gajapathinagaram	30	11	0	0	0	0
8	PCB003218411	Sri Venu Gopala Nursing Home BOBBILI	50	3	0	0	0	0
9	PCB003418392	VIKAS HOSPITAL Vizianagaram	50	19	0	0	0	0
10	PCB006419103	VENKATA RAMA HOSPITAL Vizianagaram	70	18	0	0	0	0
11	PCB015218518	SRI SAI PVR HOSPITAL	50	17	0	0	0	0
12	PCB018719132	Srinivasa Nursing Home GAJAPATHINAGARAM	50	14	0	0	0	0
13	PCB018919064	Kolaparthi Hospital S KOTA	50	12	0	0	0	0
14	PCB023019167	GAYATRI HOSPITAL VIZIANAGARAM	50	19	0	0	0	0
15	PCB023219081	Andhra Hospital A Unit of G.A.Naidu Hospitals P ltd.	52	18	0	0	0	0
16	PCB023518543	Community Health Center CHC Cheepurupalli	30	16	0	0	0	0
17	PCB023618393	PUSHPAGIRI EYE HOSPITAL	55	16	0	0	0	0
18	PCB027818469	ABHINAV NURSING HOME S Kota	50	14	0	0	0	0
19	PCB036118484	Community Health Center APVVP S. Kota	50	7	0	0	0	0
20	PCB049119390	KRISHNA MULTI SPECIALITY HOSPITAL RAJAM #	50	15	0	0	0	0
21	PCB097319108	AMRUTHA HOSPITAL Rajam	50	14	0	0	0	0
22	PCB108819067	SHIRIDI SAI NURSING HOME RAJAM	50	3	0	0	0	0
23	PCB1431322772	SRI SAI SURYA Hospital Rajam	50	3	0	0	0	0
24	PCB1435622745	Sri Venkata Sai Multi Speciality Hospital Kothavalasa	50	2	0	0	0	0
25	PCB1435922754	SRI SAI KRISHNA HOSPITAL S.KOTA	50	18	0	0	0	0
26	PCB1440522773	Saint Anns HOSPITAL RAJAM	50	20	0	0	0	0

27	PCB753022304	Queens NRI Hospital association with PJR Hospitals Pvt Ltd. BOBBILI	75	19	0	0	0	0
28	PCB753421445	PG STAR HOSPITAL VIZIANAGARAM	100	18	0	0	0	0
29	PCB756221553	VENKATA PADMA HOSPITAL VIZIANAGARAM	100	18	0	0	0	0
30	PCB767119565	OEU LIONS EYE HOSPITAL GARIVIDI	30	3	0	0	0	0
31	PCB770922301	Queens NRI Hospital Association with Aarogya Health Care Services RAMBHADRAPURAM	50	17	0	0	0	0
32	PCB784321552	CARE AND CURE CHILDRENS HOSPITAL	50	14	0	0	0	0
33	PCB784419474	SRI GURUDEVA HOSPITAL KOTHAVALASA	50	3	0	0	0	0
34	PCB799219458	SRI BABUJI HOSPITAL CHEEPURUPALLI	50	7	0	0	0	0
35	PCB799419099	Muvva Gopala Hospital VIZIANAGARAM	50	19	0	0	0	0
36	PCB799719052	JYOTHI NURSING HOME	55	19	0	0	0	0
37	PCB800419006	Community Health Center APVVP Bhogapuram	30	8	0	0	0	0

In view of the above, you are hereby directed to show cause as to why action should not be initiated against your facility for failure to collect, transport, treat, and scientifically dispose of Blue and White category bio-medical waste as per the guidelines issued by the Central Pollution Control Board under the Bio-Medical Waste Management Rules, 2016.

Your reply to the notice shall reach this office within **7days** from issue of this notice, failing which the Board shall initiate action as per the BMW (Management & Handling) Rules, 2016 and provisions of section 44 of Water (Prevention & Control of Pollution), Act 1974 and section 37 of Air (Prevention & Control of Pollution), Act, 1981 & the Environment (Protection) Act, 1986 & amendments thereof i.e., closure of the facility in the interest of Public Health & Environment.

**BULLI SARITHA BOKKA**  
Digitally signed by  
BULLI SARITHA BOKKA  
Date: 2026.03.07  
19:16:07 +05'30'  
**ENVIRONMENTAL ENGINEER**

To  
**M/s. Rainbow Industries,  
Pathakunkam(V),  
Laveru(M), Srikakulam District.**

Copy submitted to Joint Chief Environmental Engineer (BMW), Head Office, Vijayawada for favor of kind information.  
Copy submitted to Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for favor of kind information.  
Copy to the Environmental Engineer, APPCB, Regional Office, Srikakulam for information.

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**Inspection Report of M/s. Rainbow Industries,  
Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District**

(Compliance inspection under Water Act, 1974 & Air Act, 1981  
and HW Rules)

1	A. Name of the Industry	M/s. Rainbow Industries,					
	B. Address of the industry	Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District					
	C. E-mail	<a href="mailto:rainbowindustries@rocketmail.com">rainbowindustries@rocketmail.com</a>					
	D. Mobile	9391387742					
2	Date of Inspection	25.05.2026					
3	Name and Designation of the person contacted inspection	Bharani Prasad, Plant Supervisor					
4	Line of Activity & Category	Common Bio Medical Waste Treatment Facility (CBMWTF) -Red Category.					
5	Status of operation (operational/ non-operational/ closed/ any other- if non-operational-reason and period of non-operation	Operational					
6	Status of consent under the Water & Air Acts & HW Authorization. (Order date & Validity period)	Consent & Authorization Order No. Consent order No: APPCB/VSP/SKLM/CFO/HO/200925/03/2022, valid upto 31.01.2027.					
7	a. Name of the product(s) and by-products manufactured with quantity (per day or month or annum)	The facility was consented to dispose Bio Medical Waste generated from Health Care Facilities located in erstwhile Vizianagaram & Srikakulam. The facility has incinerator of capacity of 100 kg/hr, autoclave of capacity 100kg/cycle and one shredder with 75kg/hr					
	b. Comments on whether the products are permitted products and production is within the permitted capacity (Duly verifying Excise returns of 6 months):	The quantities of BWM received /disposed during the period from November, 2025 to April, 2026 in kgs are submitted below:					
		<b>Month</b>	<b>Yellow (Kgs)</b>	<b>Red(Kgs)</b>	<b>White (Kgs)</b>	<b>Blue(Kgs)</b>	<b>Plastic generation after autoclaving (Kgs)</b>
		Nov,25	21229.90	3928.08	151.61	154.00	1528.55
		Dec,25	22115.03	4053.43	157.67	160.01	1592.28
		Jan,26	22231.30	3970.24	155.18	157.22	600.65
		Feb,26	20058.73	3604.27	141.44	138.43	1444.22
		March, 26	22771.48	4076.69	160.50	154.90	1639.54
		April,26	22208.37	3991.71	153.50	178.15	1599.00
		<b>Average</b>	<b>21769.14</b>	<b>3937.40</b>	<b>153.31</b>	<b>157.11</b>	<b>1567.37</b>
8	Name of major raw materials with quantity (per day or month or annum)	Bio-Medical Waste generated from Health Care facilities located in erstwhile Vizianagaram & Srikakulam Districts.					

9	a. Details of the water consumption and flow meters status.	<p>As per the CTO order, the max. permitted water consumption is as follows:</p> <table border="1" data-bbox="764 263 1422 607"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>As per CTO order</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; washings</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>3.0 KLD</td> </tr> <tr> <td>3.</td> <td>Autoclave</td> <td>5.0 KLD (2.0KLD Makeup &amp; 3KLD recirculated)</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>11.0 KLD</b></td> </tr> </tbody> </table>	S.No	Purpose	As per CTO order	1.	Process & washings	3.0 KLD	2.	Domestic	3.0 KLD	3.	Autoclave	5.0 KLD (2.0KLD Makeup & 3KLD recirculated)		<b>Total</b>	<b>11.0 KLD</b>
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10	a. Details of the effluent generation and flow meter status.	<p>As per the CTO order, the following are the permitted quantities of effluent generation:</p> <table border="1" data-bbox="764 755 1422 1163"> <thead> <tr> <th>S.No</th> <th>Purpose</th> <th>As per CTO order</th> <th>Point of Disposal</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>3.0KLD</td> <td>Onland for irrigation within the premises after treatment in ETP.</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>2.0 KLD</td> <td>Septic tank followed by soak pit.</td> </tr> </tbody> </table>	S.No	Purpose	As per CTO order	Point of Disposal	1.	Process & Washings	3.0KLD	Onland for irrigation within the premises after treatment in ETP.	3.	Domestic	2.0 KLD	Septic tank followed by soak pit.			
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11	<p>a. Details of the Effluent Treatment systems and disposal</p> <p>b. Online Continuous Effluent Monitoring System (OCEMS) data (parameter values)</p>	<p>The ETP consists of Equalization cum neutralization tank, primary settling tank, aeration tank with blower and sand filter with a Capacity of 06 KLD.</p> <p>The facility is registered on the CPCB OCEMS portal The CBMTF has not been continuously transmitting data to CPCB. The last data transmission was recorded on 07-04-2026, and the device has been non-functional since 08-04-2026. The unit has failed to communicate this technical issue to APPCB. It is obligatory duty of CBMWTF for transmission of data as per BMW Rules, 2016.</p> <p>Further, analysis of the OCEMS data for the previous quarter (January, 2026 – March, 2026) reveals that the industry has not been maintaining the required temperatures in the primary and secondary chambers of the incinerator which is crucial factor for maintaining required temperature in Primary and Secondary chambers. The CBMWTF has not been performing in maintaining temperatures as per protocol i.e., 50<sup>0</sup>C in primary chamber 1100<sup>0</sup>C ± 50<sup>0</sup>C in secondary chamber.</p> <p>Table showing data of previous month from OCEMS:</p> <table border="1" data-bbox="792 2193 1411 2448"> <thead> <tr> <th>Month</th> <th>Primary chamber (Avg Temperature)</th> <th>Secondary Chamber (Avg Temperature)</th> </tr> </thead> <tbody> <tr> <td>March 2026</td> <td>441.54</td> <td>717.17</td> </tr> <tr> <td>Feb</td> <td>465.85</td> <td>722.41</td> </tr> </tbody> </table>	Month	Primary chamber (Avg Temperature)	Secondary Chamber (Avg Temperature)	March 2026	441.54	717.17	Feb	465.85	722.41						
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		<p>Incineration temperature is below 850° C for primary chamber - on an average it is around 457.88° C for period of 3 months (Jan-march).</p> <p>Incineration temperature is below 1100° C for secondary chamber - on an average it is around 760.27° C for period of 3 months (Jan-march)</p>																																													
12	a. Details of sources of Air pollution and Control equipment and systems.	<table border="1"> <tr> <td>Source</td> <td>APCE provided</td> </tr> <tr> <td>HSD Incinerator of capacity 100 Kgs/hr</td> <td>venturi scrubber</td> </tr> <tr> <td>1X45 KVA DG Set</td> <td>Acoustic Enclosures</td> </tr> </table> <p>The following are the sources of air pollution.</p>			Source	APCE provided	HSD Incinerator of capacity 100 Kgs/hr	venturi scrubber	1X45 KVA DG Set	Acoustic Enclosures																																					
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	b. Compliance with standards stipulated based on Board data:	<p>The industry has provided online Stack analysers for SPM,CO,CO2, NOx, HCL and temperatures i.e Primary Temperature and Secondary Temperature. These parameters connected to APPCB website. During inspection it was observed that the analyser is not functioning and not disseminating.</p>																																													
	c. The Online Continuous Emission Monitoring System (OCEMS) data (parameter values)	<p>Online data was not available as the system was not functioning on 25.05.2026  Primary Temperature- NA  Secondary Temperature - NA  CO - NA  CO<sub>2</sub> - NA  O<sub>2</sub> - NA  SPM - NA  NOx - NA</p>																																													
13	Details of solid and hazardous waste generation, storage and disposal.	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Type of waste</th> <th>Quantity</th> <th>Disposal option</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Incineration ash</td> <td>60 Kg/day</td> <td rowspan="2">Shall be disposed to TSDF, Parawada, Visakhapatnam district for landfill</td> </tr> <tr> <td>2</td> <td>ETP Sludge</td> <td>5.0 Kg/day</td> </tr> <tr> <td>3</td> <td>Waste oil</td> <td>10 LPM</td> <td>Sold to re-processors/recyclers.</td> </tr> </tbody> </table> <p>At present, around 30 tons of incineration ash is stored in closed bags.</p> <p>Details of disposal of incineration ash:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>(Oct 25 – Mar26) Date</th> <th>Manifest No</th> <th>Weight in Tons</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>02.11.2025</td> <td>244553</td> <td>18.24</td> </tr> <tr> <td>2</td> <td>02.11.2025</td> <td>244529</td> <td>21.83</td> </tr> <tr> <td>3</td> <td>11.03.2026</td> <td>276326</td> <td>18.61</td> </tr> <tr> <td>4</td> <td>11.03.2026</td> <td>276381</td> <td>15.07</td> </tr> <tr> <td>5</td> <td>11.03.2026</td> <td>273687</td> <td>17.18</td> </tr> <tr> <td colspan="3">Total</td> <td>90.93</td> </tr> </tbody> </table>			S. No.	Type of waste	Quantity	Disposal option	1	Incineration ash	60 Kg/day	Shall be disposed to TSDF, Parawada, Visakhapatnam district for landfill	2	ETP Sludge	5.0 Kg/day	3	Waste oil	10 LPM	Sold to re-processors/recyclers.	S.No	(Oct 25 – Mar26) Date	Manifest No	Weight in Tons	1	02.11.2025	244553	18.24	2	02.11.2025	244529	21.83	3	11.03.2026	276326	18.61	4	11.03.2026	276381	15.07	5	11.03.2026	273687	17.18	Total			90.93
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1	Incineration ash	60 Kg/day	Shall be disposed to TSDF, Parawada, Visakhapatnam district for landfill																																												
2	ETP Sludge	5.0 Kg/day																																													
3	Waste oil	10 LPM	Sold to re-processors/recyclers.																																												
S.No	(Oct 25 – Mar26) Date	Manifest No	Weight in Tons																																												
1	02.11.2025	244553	18.24																																												
2	02.11.2025	244529	21.83																																												
3	11.03.2026	276326	18.61																																												
4	11.03.2026	276381	15.07																																												
5	11.03.2026	273687	17.18																																												
Total			90.93																																												
14	Details of water cess assessment and payment	NA																																													

15	Further details of any deviation/ Non compliance observed from consent/authorization/directions	<ol style="list-style-type: none"> <li>1. The ash-to-input ratio exceeding 25%, combined with incineration temperatures below 850°C in the primary chamber and 1100°C in the secondary chamber, clearly indicates incomplete combustion of biomedical waste, resulting probability of releasing furans and dioxins into the atmosphere.</li> <li>2. Waste water generated from venturi scrubber was observed accumulated on the floor indicating inadequate collection and transfer of scrubber effluent into the ETP for treatment.</li> <li>3. The accumulation of ash, syringes, and glass bottles in the vicinity of the incinerator indicates poor housekeeping practices at the facility</li> <li>4. The CBMWTF has not provided fixed conveyance system for disposal of BM waste into incinerator.</li> </ol>
16	Other relevant information regarding the industry, including complaints.	<ol style="list-style-type: none"> <li>1. The facility implementing BAR Coding system for the waste collection bags for major hospitals. The CBMWTF provided GPS tracking system for all the 6 Nos. of waste transporting vehicles and 6 Nos. of vehicles are able to show the position of vehicles in App.</li> <li>2. The facility has constructed concrete sharp pit of size 4x2x1m- 1No. (8compartments) and 4 compartments were completely filled and closed &amp; remaining 4 compartments were empty for further use.</li> <li>3. Provided concrete compound wall of height 3-4ft all along the boundary.</li> <li>4. Developed greenbelt around the plant in an area of 0.5 acres.</li> </ol>

**i. Compliance with Guidelines Nos. 9, 10, 11, 12 and 14 of the CPCB Guidelines for CBWTFs.**

S.No	Compliance	Conditions																					
9	<p><b>Treatment Equipment:</b></p> <p><b>a) Incineration/Plasma Pyrolysis</b></p> <p><b>Incineration</b> is a controlled combustion process where waste is completely oxidized and harmful microorganisms present in it are destroyed/denatured under high temperature. The guidelines for "Design &amp; Construction Requirements of Biomedical Waste Incinerators" by CPCB from time to time shall be followed for selecting/or augmenting the incinerator.</p> <p><b>Plasma Pyrolysis</b> is an alternate to incinerator, Plasma Pyrolysis treatment technology can be installed for disposal of bio-medical waste categories as per BMWWM Rules wherein destruction of bio-medical waste is similar to incineration can be achieved. In case of plasma</p>	<p>The facility has provided diesel fired dual chamber incinerator of capacity - 100kg/hr.</p> <p>The diesel consumption details for incineration are below:</p> <table border="1" data-bbox="976 2077 1422 2346"> <thead> <tr> <th>S.No</th> <th>Month</th> <th>No of liters</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Nov,25</td> <td>14348</td> </tr> <tr> <td>2.</td> <td>Dec,25</td> <td>15329</td> </tr> <tr> <td>3.</td> <td>Jan,26</td> <td>15244</td> </tr> <tr> <td>4.</td> <td>Feb,26</td> <td>13813</td> </tr> <tr> <td>5.</td> <td>March,26</td> <td>15287</td> </tr> <tr> <td>6.</td> <td>April,26</td> <td>14782</td> </tr> </tbody> </table> <p>However analysis of OCEMS data for months (Jan, 2026 – March, 2026) it is identified that the industry is not</p>	S.No	Month	No of liters	1.	Nov,25	14348	2.	Dec,25	15329	3.	Jan,26	15244	4.	Feb,26	13813	5.	March,26	15287	6.	April,26	14782
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1.	Nov,25	14348																					
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	<p>pyrolysis, waste is treated at high temperature under controlled condition to form gases like methane, hydrogen and carbon monoxide which are subjected to combustion (oxidation) in secondary chamber. In the plasma pyrolysis process waste is converted into small clinker which can be disposed in secured landfills.</p>	<p>maintaining required temperatures in primary and secondary chambers of incinerators.</p>
	<p><b>b) Autoclaving/Hydroclaving/Microwaving</b>  <b>(i) Autoclaving</b> is a low-heat thermal process where steam is brought into direct contact with waste in a controlled manner and for sufficient duration to disinfect the wastes as stipulated under the Bio-medical Waste Management Rules. For ease and safety in operation, the system should be horizontal type and exclusively designed for treatment of bio-medical waste. For optimum results, pre-vacuum based system be preferred against the gravity type system. It shall have tamperproof control panel with efficient display and recording devices for recording critical parameters such as time, temperature, pressure, date and batch number etc. as required under the BMWM Rules.  <b>(ii) Hydroclaving</b> is similar to that of autoclaving except that the waste is subjected to indirect heating by applying steam in the outer jacket. The waste is continuously tumbled in the chamber during the process.  <b>(iii) Microwaving:</b> In microwaving, microbial inactivation occurs as a result of the thermal effect of electromagnetic radiation spectrum lying between the frequencies 300 and 300,000MHz. Microwave heating is an inter-molecular heating process. The heating occurs inside the waste material in the presence of steam.</p>	<p>The facility provided autoclave of capacity 100kg/cycle with auto recording of date, time, temperature and pressure.</p> <p>-----</p> <p>-----</p>
	<p><b>C. Chemical disinfection:</b> Though chemical disinfection or alternates as stipulated under the BMWM Rules is also an option for treatment of certain categories of biomedical waste such as glass waste but looking at the volume of waste to be disinfected at the CBWTF and the pollution load associated with the use of chemical disinfectants, the chemical disinfection for treatment of bio-medical waste as part of a CBWTF may be used sparingly or avoided as far as possible.</p>	<p>The segregated blue category BMW is being treated by Chemical disinfection.</p> <p>The CBMWTF is not carrying out chemical disinfection process in the premisses.</p>
	<p><b>d) Dry heat sterilization:</b> This is the additional option for treatment of waste sharps as stipulated under the BMWM Rules. In this method, waste sharps are treated using dry heat (hot air) at a temperature not less than 185<sup>0</sup>C, at least for a residence period of 150 minutes in each cycle (with sterilization period of 90 minutes).</p>	<p>Not complied.</p>
	<p><b>e) Shredder:</b> Shredding is a process by which waste are de-shaped or cut into smaller pieces so as to make the wastes unrecognizable. It helps in prevention of reuse of biomedical waste and also acts as identifier that the wastes have been disinfected and are safe to dispose of. A</p>	<p>The facility provided one shredder with 75kg/hr and same was disposed to plastic recyclers.</p>

	<p>shredder to be used for shredding biomedical waste shall confirm to the following minimum requirements:</p> <p>i. The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement;</p> <p>ii. The shredder should be properly designed and covered to avoid spillage and dust generation. It should be designed such that it has minimum manual handling;</p> <p>iii. The hopper and cutting chamber of the shredder should be so designed to accommodate the waste bag full of bio-medical waste;</p> <p>iv. The shredder blade should be highly resistant and should be able to shred waste sharps, syringes, scalpels, blades, plastics, catheters, intravenous sets/ bottles, blood bags, gloves, bandages etc. It should be able to handle/shred wet waste, especially after microwave/autoclave/hydro clave;</p> <p>v. The shredder blade shall be of non-corrosive and hardened steel;</p> <p>vi. The shredder should be so designed and mounted so as not to generate dust, high noise &amp; vibration;</p> <p>vii. If hopper lid or door of collection box is opened, the shredder should stop automatically for safety of operator;</p> <p>viii. In case of shock-loading (non-shreddable material in the hopper), there should be a mechanism to automatically stop the shredder to avoid any emergency/accident;</p> <p>ix. In case of overload or jamming, the shredder should have mechanism of reverse motion of shaft to avoid any emergency/accident;</p> <p>x. The motor shall be connected to the shredder shaft through a gear mechanism, to ensure low rpm and safety;</p> <p>xi. The unit shall be suitably designed for operator safety, mechanical as well as electrical;</p> <p>xii. The shredder should have low rotational speed (maximum 50 rpm). This will ensure better gripping and cutting of the bio-medical waste;</p> <p>xiii. The discharge height (from discharge point to ground level) shall be sufficient (minimum 3 feet) to accommodate the containers for collection of shredded material. This would avoid spillage of shredded material;</p> <p>xiv. The minimum capacity of the motor attached with the shredder shall be 3 KW for 50 Kg/hr, 5 KW for 100 kg/hr &amp; 7.5 KW for 200 Kg/hr and shall be three phase induction motor. This will ensure efficient cutting of the bio-medical wastes as prescribed in the Bio-medical Waste Management Rules; and</p> <p>xv. The shredder also should be fitted with separate 'energy meter' for recording total energy consumed for operation of this</p>	<p>The facility provided conventional shredder with capacity of 75kg/hr.</p> <p>Shredder in closed shed.</p> <p>It is conventional shredder.</p> <p>Complied.</p> <p>Complied.</p> <p>Complied.</p> <p>Complied.</p> <p>--</p> <p>The facility provided normal shredder with capacity of 75kg/hr.</p> <p>Complied.</p> <p>--</p> <p>Not complied. Normal shredder provided.</p> <p>Complied.</p> <p>Complied.</p> <p>Not provided separate energy meters.</p>
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	<p>equipment.</p> <p><b>g) Sharp pit/ Encapsulation:</b> A sharp pit or a facility for sharp encapsulation in a metal container or cement concrete shall be provided for treated sharps (i.e., treatment by autoclaving or dry heat sterilization followed by shredding or mutilation). An option may also be worked out for recovery of metal from treated and shredded waste sharps within the CBWTF or iron foundries having consent to operate from the SPCBs/PCCs and located nearby, as per the conditions imposed in authorization granted under BMW Rules by the SPCB/PCC. A sharp pit may be of circular or rectangular shape and shall be dug and lined with cement plastered brick masonry or concrete rings. The pit should be covered with a heavy concrete slab with a provision of galvanized steel pipe projecting about 1.5 meters above the slab, with an internal diameter of up to 50 mm or 1.5 times the length of vials, whichever is more. The top opening of the steel pipe shall have a provision of locking after the treated waste sharps are disposed into the sharp pit. When the pit is full, it can be sealed completely, after another pit is prepared. In case of high water table regions (i.e., where water table is less than 6 metres beneath the bottom of the sharp pit), a tank with above mentioned arrangements shall be made above the ground.</p>	<p>The facility has constructed concrete sharp pit of size 4x2x1m- 1No. (8compartments) and 4 compartments were completely filled and closed &amp; remaining 4 compartments were empty for further use.</p>
	<p><b>h) Deep burial:</b> SPCB/PCC should not allow the 'deep burial' of bio-medical waste as a part of CBWTF.</p> <p>i) Non-burn technology: Non-incineration technologies for disposal of bio-medical waste are adopted in some of the developed countries. Non-incineration technology comprises of shredding and disinfection by autoclaving/microwaving or chemical treatment. The treated waste can be disposed along with municipal solid waste in sanitary landfills or through waste to energy plants. Such option can also be adopted in places where the sanitary landfill or waste to energy plant for disposal of municipal solid waste is available. Such technology is permitted only after prior approval of MoEF &amp; CC and only after obtaining authorization under the BMW Rules from the respective SPCB/PCC for the purpose of carrying out trial runs for assessment of efficacy of the treatment equipment.</p>	<p>complied.</p>
	<p><b>j) Vehicle/Containers washing facility:</b> Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.</p>	<p>The facility has provided vehicle / containers washing facility and being washed after unloading the waste at the facility in an area allocated for washing.</p>

	<p><b>k) Effluent Treatment Plant:</b> A suitable Effluent Treatment Plant (ETP) shall be installed to ensure that liquid effluent generated during the process of washing containers, vehicles, floors etc. is treated and reused after treatment. Proper treatment of waste water shall be ensured in case of zero discharge by recirculation of treated waste water for scrubbing. ETP may have treatment unit operations comprising collection tank, O &amp; G trap, chemical dosing cum mixing (Flash and slow), coagulation chamber, primary settling tank (s), biological treatment process, secondary settling tank, pressure filter and activated carbon filter, pH Correction tank (wherever recirculation of treated water is practiced) so as to comply with the liquid discharge standards stipulated under the Bio-medical Waste Management Rules, 2016. ETP may also have the following provisions:</p> <p>(i) separate ‘energy meter’ so as to know total consumption of electricity for operation of the machinery attached with the ETP.</p>	<p>The ETP consists of Equalization cum neutralization tank, primary settling tank, aeration tank with blower and sand filter with a Capacity of 06 KLD.</p>
	<p>(ii) pH meter so as to know pH level of treated water as well as pH level of treated water used for recirculated or recycling in APCD attached with the incinerator or any utility within the CBWTF.</p>	<p>Not provided pH meter.</p>
	<p>(iii) A ‘magnetic flow meter’ should also be fitted at all the water supply extraction points of the CBWTF as well as the outlet to know the total wastewater treated for further end use or discharge in compliance to the BMW Rules.</p>	<p>Not provided magnetic flow meter.</p>
	<p>(iv) Provision of ‘press filter’ to reduce the moisture content of the ETP Sludge or it may be dried in ‘sludge drying bed’. After removal of moisture content or drying, same need to be disposed of in an environmentally sound manner depending upon the hazardous constituents present in it as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. In case, ETP sludge contains metal contents within the prescribed limits as per Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules, 2016, such ETP sludge shall be given to CBWTF for incineration or to hazardous waste treatment, storage and disposal facility (TSDF) for disposal in secured landfill.</p>	<p>Sludge drying bed provide in the unit.</p> <p>The sludge drying beds are filled with sludge are required scientific maintenance.</p>
<p><b>(10)</b></p>	<p><b>Infrastructure set up</b>  The CBWTF shall have enough space within it to install required treatment equipment, untreated and treated waste storage area, vehicle-parking, vehicle and containers washing area, Effluent Treatment Plant (ETP), administration room or staff room etc.  The required area for CBWTF would depend upon the projected amount of biomedical waste to be handled by it. A CBWTF shall have the following infrastructure:  <b>a) Treatment equipment room</b> A separate</p>	<ul style="list-style-type: none"> <li>➤ The facility developed greenbelt around the plant in an area of 0.5 acres.</li> <li>➤ The facility provided separate rooms with adequate ventilation for treatment equipment i.e incinerator, autoclave, shredder, ash storage, Vehicle washing shed, ETP and administration office</li> <li>➤ The floor and the interior of the</li> </ul>

<p>housing may be provided for each treatment equipment at the CBWTF such as incinerator room, autoclave room, microwave room etc., as applicable. Each room shall have well-designed roof and walls. Such room shall be well ventilated and easy to wash. The floor and interior finishing of the room shall be such that chances of sticking/harboring of microorganisms are minimized. This can be attained by providing smooth &amp; fine floor and wall surfaces (to a height of 2 meter from floor) preferably of tiles. The number of joints in such surfaces shall be minimal. The equipment room shall also have a separate cabin, to supervise the operation of the equipment and to record the waste handling and equipment operational data attached to each equipment room. There shall be two waste storage rooms, one for storage of untreated waste and another for treated waste and may be located at a distance from each other. The storage room shall have provisions similar to that of equipment room being well-ventilated with easy to wash floors &amp; walls, smooth and fine surfaces etc. All the treatment equipment rooms and waste storage rooms should be provided with 'fly catcher/killing device'. The room shall be washed and cleaned with a suitable disinfectant every day.</p> <p><b>b) Main waste storage space</b>  Separate space shall be provided near the entry point of the CBWTF to unload and store all biomedical wastes that have been transported to the CBWTF by its own transportation vehicle. The size of the room shall be adequate to store all wastes transported to the CBWTF. The front portion of the room shall be utilized for unloading the wastes from the vehicle and back or side portion shall be utilized for shifting the wastes to the respective treatment equipment. In the front portion of the room where transportation vehicle is parked for unloading, the floor shall be made impermeable so that any liquid spillage during unloading does not percolates into the ground. The liquid generated during handling of wastes and washing, shall be diverted to the inlet of effluent treatment plant (ETP). In the main storage room, wastes shall be stacked with clear distinction as per the color coding of the containers by providing partitions. From here, the colored containers may be sent to the respective treatment equipment by using suitable closed type of conveyance (trolley etc.,). The main storage room too shall have provisions similar to that of equipment room such as roofing, well ventilated, easy to wash floors &amp; walls, smooth and fine surfaces etc. Apart from the above, a CBWTF should have separate storage provision for storage of mercury bearing waste collected from the member health care facilities as per the procedure given in CPCB guidelines. Mercury storage provision should be</p>	<p>room are covered with tiles however all the rooms are not provided with fly catcher /killing devices</p> <ul style="list-style-type: none"> <li>➤ The facility provided separate storage rooms for yellow and red category waste which are adequate for the storage of waste. yellow waste is being sent to the incinerator through conveyor whereas remaining waste is being handled manually.</li> <li>➤ The floor and the interior of the room are covered with tiles.</li> <li>➤ A separate mercury storage provision has not been provided for storing mercury bearing waste.</li> <li>➤ No mercury spill control kits are available within the premises.</li> </ul>
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<p>provided as per the guidelines issued by CPCB (refer www.cpcb.nic.in). The capacity of the mercury storage provision should be maximum of 90 days and by which the collected mercury bearing waste shall have to be disposed of through a TSDF located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. The charges for collection and disposal of mercury bearing waste shall be collected by the CBWTF from the respective member HCF.</p> <p><b>c) Treated waste storage room</b>  Separate space should be provided to store the wastes treated in different treatment units. The wastes shall be stored in separate group as per the disposal options. Other provisions in the room shall be similar to the main storage room. Waste such as incineration ash/vitrified ash generated in the process of incineration/plasma pyrolysis respectively shall be stored safely in a separate area under the shed so as to avoid entry of rain water during the monsoon and for easy collection. In case, incineration ash/ vitrified ash is found to be hazardous waste in nature same should be disposed of through any authorized TSDF operator located nearby following the manifest as per Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. In case of a State/UT where TSDF is not available, all the CBWTF operators have to store incineration ash safely as per these guidelines.</p> <p><b>d) Administrative Room</b>  This room shall be utilized for general administration, record keeping, billing etc.</p> <p><b>e) Generator set</b>  CBWTF shall have a generator set of adequate capacity as standby arrangement for power, with sufficient capacity to run the treatment equipment during the failure of power supply. The generator set shall comply with the necessary requirement as per DG Set norms notified under the Environment (Protection) Act, 1986.</p> <p><b>f) Continuous emission monitoring system (CEMS)</b>  Monitoring provision for continuous monitoring of the incinerator/plasma pyrolysis stack emission shall be installed by the CBWTF operators for the parameters as stipulated by the respective SPCB/PCC as per the authorisation granted under the BMWM Rules, 2016. Otherwise, at present, all the existing CBWTF operators are required to carry out stack emission monitored using continuous emission monitoring system for the flue gas parameters such as CO<sub>2</sub>, O<sub>2</sub>, CO as well as primary &amp; secondary chamber temperatures, and records maintained. The continuous emission</p>	<p>Separate space is provided to store the treated waste. Further, a separate room is provided to store the incineration ash. The incineration ash is being sent to TDSF, Visakhapatnam as per the consent Order.</p> <p>A Separate area is provided for staff and administration.</p> <p>Provided DG Set: 45 KVA (Fuel Used: Diesel) as standby arrangement during the failure of power supply.</p> <p>The industry has provided online Stack analyzers for SPM, CO, CO<sub>2</sub>, NO<sub>x</sub>, HCL and temperatures i.e Primary Temperature and Secondary Temperature. These parameters connected to APPCB website.</p> <p>However the device has been non-functional since 08-04-2026 due to technical problem which the unit has not rectified till date i.e., on 03.06.2026.</p>
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<p>monitoring system for stack emission should be installed as per the guidelines issued by SPCB/PCC/CPCB. Also, the real time continuous stack emission monitoring data is also required to be transmitted to the servers of the respective SPCB/PCC as well as CPCB, by all the existing CBWTF operators.</p> <p><b>g) Vehicle Parking</b> Provision for parking shall be made within the confines of the site for parking of required number of vehicles, loading and unloading of the vehicles meant for transporting waste to and from the facility, etc. In case of a CBWTF with space constraints, multi-storey parking or a separate provision may be allowed only for parking of vehicles.</p> <p><b>h) Display and sign board</b> An identification board (Display) of durable material and finish shall be displayed at the entrance to the facility. This shall clearly display the name of the facility, owner name, address and telephone number of the operator and the prescribed authority, no. of hours of operation &amp; operational hours, telephone numbers of the personnel to be contacted in the event of an emergency, validity period of authorization as well as total daily waste treated and disposed. Also, sign boards should be provided at all the salient points (untreated waste storage area, treatment equipment, treated waste storage area, ETP, firefighting equipment) within the facility.</p> <p><b>i) Washing Room</b> A washing room shall be provided for eye washing/hand washing/ bathing etc. for the workers.</p> <p><b>j) Site Security</b> High walls, fencing and guarded gates shall be provided at the facility to prevent unauthorized access to the site by humans and livestock.</p> <p><b>k) Fire safety</b> Fire safety equipment such as sand buckets and fire extinguishers should be provide at all the salient points of the CBWTF including at the diesel storage areas, diesel tanks connected with the incinerator etc. Fire alarm also should be provided within the CBWTF to prompt the workers in the event of any fire hazard. Workers should also be trained in First Aid administration.</p> <p><b>l) First Aid Box</b> First Aid Box with necessary provisions need to be provided at all the salient points within the facility.</p> <p><b>m) Green Belt</b> The open area available within the CBWTF shall be developed into green belt.</p> <p><b>n) Website:</b> All CBWTFs shall develop own website and the upcoming CBWTF shall develop the website prior to the commencement of the facility. The website should be uploaded with relevant</p>	<p>Adequate space is provided for parking of the waste collection vehicles.</p> <p>Provided display Board at the main gate of the facility premises. But not providing daily waste treated details</p> <p>The facility provided for hand wash, bathing etc., for the workers.</p> <p>The premises of the facility is adequately guarded with gates and high concrete compound walls.</p> <p>Fire Buckets and extinguishers are provided in the treatment and diesel storage area.</p> <p>Provided first aid box at facility premises.</p> <p>Developed greenbelt 0.5 acres at facility premises.</p>
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<p>information periodically (on monthly basis) especially as detailed below:</p> <ul style="list-style-type: none"> <li>(i) A copy of the Environmental Clearance obtained;</li> <li>(ii) Copies of the Consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as well as the Authorization under the BMW Rules obtained from the SPCB/PCC;</li> <li>(iii) List of all the member Health Care Facilities with complete address, bedded or non-bedded HCFs, no. of beds, bar code, category-wise average bio-medical waste generation in kg/annum;</li> <li>(iv) Charges levied on the member Health Care Facilities (HCFs) for treatment and disposal of bio-medical waste;</li> <li>(v) Vehicles connected with a provision of GPS as per BMW Rules and Vehicle wise route chart for collection, transportation of bio-medical waste from the member HCFs;</li> <li>(vi) Real time continuous online stack emission monitoring data;</li> <li>(vii) Monthly details of total waste collected from the member HCFs, total waste treated, and treated recyclable plastic waste or glass waste sold to the parties and final mode of disposal of incineration ash;</li> <li>(viii) A copy of the annual report submitted to the respective SPCB/PCC;</li> <li>(ix) Monitoring results of the stack emissions, treated wastewater and incineration ash, as per the frequency stipulated under the BMW Rules;</li> <li>(x) List of HCFs ( located within the coverage area) with complete address which have not taken membership of the CBWTF for disposal of Bio-medical waste;</li> <li>(xi) Contact person, contact telephone number and e-mail addresses of the facility;and.</li> <li>(xii) Provision to have access to the SPCB/PCC/CPCB/MoEF &amp; CC/MoH &amp; FW especially on GPS, online monitoring system and the data.</li> </ul> <p>Besides the provisions suggested in the earlier paras, following important provisions should also be made in a CBWTF:</p> <ul style="list-style-type: none"> <li>(i) A telephone shall be provided and maintained at the facility.</li> <li>(ii) A First Aid Box shall be provided and maintained at the CBWTDF.</li> <li>(iii) Proper lighting shall be provided at the facility.</li> <li>(iv) Proper care shall be taken to keep the facility and surroundings free from odors.</li> <li>(v) Measures shall be implemented to control pests and insects at the site.</li> <li>(vi) Measures shall be implemented to control the escape of litter from the site.</li> <li>(vii) Necessary provision shall be made to prevent and control noise generated, if any, due to the activities at the site.</li> </ul>	<p>Not obtained EC.</p>
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	<p>(viii) Necessary protective gear for the waste handlers shall be provided.</p> <p>(ix) Immunization to all the workers of CBWTF against all the diseases including especially Tetanus and Hepatitis -B as stipulated under the BMWM Rules.</p> <p>(x) Workers should have provisions such as washing, toilet, and suitable place for eating.</p> <p>(xi) Workers should also be provided with N-95 mask besides other PPEs such as hand gloves, gumboots, goggles etc. Every CBWTF operator shall submit a work-plan to the Prescribed Authority. The workplan should include the details of facilities at the CBWTF, collection, transportation &amp; storage of the bio-medical wastes, operational details etc.</p>	
<p><b>11)</b></p>	<p><b>Record keeping</b>  Maintenance of records for all operations carried out at the CBWTF is very important to monitor overall operation of the CBWTF. It also helps in submission of the required information to be submitted to the 'Prescribed Authority' by 30 th June of every year as per the format prescribed under the BMWM Rules or provided by the SPCB/PCC. A well-maintained record of all the activities at the CBWTF also enables the facility operator to produce all information of the activities on demand of the concerned prescribed authority. The record should include all information relating to each activity at the CBWTF site as per BMWM Rules which include accidents occurred (spills, injury, fire accident) and the measures taken and also, however, minimum requirement is outlined below:</p> <p><b>a) Records of waste movements</b>  Daily records shall be maintained for the waste accepted and treated waste removed from the site. This record shall include the following minimum details:</p> <p>(i) Waste accepted: -Records on day-to-day basis (as per the format given at Annexure-II) shall be maintained with respect to the waste collection date, name of the healthcare unit with bar code, waste category as per BMWM Rules, category wise quantity of waste accepted, vehicle registration number used for collection of bio-medical waste from member health care facilities, time at which waste collected from member HCFs, name of the vehicle driver and his signature and waste receiving date &amp; time (at CBWTF site). Similar information to be acknowledged to the member health care facility by the CBWTF operator on daily basis.</p> <p>(ii) Treated waste to be disposed: - Date, treated waste type, Quantity, vehicle number, disposal</p>	<p>Annual report is being submitted in the prescribed format (Form - IV) every year as per provisions of BMW Rules.</p> <p>BMW category wise waste collection and treatment records are properly maintaining by the facility.</p> <p>Day records maintained by the vehicle drivers with all the required field viz date, vehicle no, name of the driver, name of the HCF, category wise waste accepted etc.,</p> <p>Treated waste is being disposed and the details are recorded and</p>

<p>as stipulated under BMWM Rules.</p> <p><b>b) Logbook for the treatment equipment:</b>  A logbook shall be maintained for each treatment equipment installed at the site And shall include the following:  (i) The weight of each batch.  (ii) The categories of waste as per the Rules.  (iii) The time, date and duration of each treatment cycle and total hours of operations.  (iv) The complete details of all operational parameters during each cycle.  Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given at Annexure – III.</p> <p><b>c) Monitoring and reporting of operations in the CBWTF:</b>  The monitoring of the key operating parameters of treatment equipment provides several benefits. First, monitoring provides the operator with information needed to make decisions on necessary combustion control adjustments. Second, properly maintained monitoring records can provide useful information for identifying operating trends and potential maintenance problems. Following are the suggested parameters for monitoring of the treatment equipment  (i) Monitoring of operating parameters of the incinerator/plasma pyrolysis:  Following operating parameters can be monitored in case of incinerator/plasma pyrolysis:  Waste charge rate.  Combustion gas temperature in primary and secondary chamber as well as the temperature of the stack exit gas (flue gas).  Condition of the draft (negative draft in primary chamber).  Combustion gas oxygen level in primary and secondary chamber as well as stack exit gas.  Air flow rate through the incinerator/plasma pyrolysis.  Carbon-Di-Oxide (CO<sub>2</sub>), Oxygen (O<sub>2</sub>) and Carbon Monoxide (CO) level in the flue gas.  Quantity of auxiliary fuel usage as well as the power consumption (in every batch).  Pressure drop in the primary chamber and APCD attached with the incinerator/plasma pyrolysis and Bottom ash or slag quality (for Total Organic Carbon (TOC) as well as loss on ignition and the hazardous constituents (at least once in a quarter).  (ii) Monitoring of operating parameters of the Autoclave: Following operating parameters can be monitored during the sterilization using autoclave:  Time at which sterilization started and time at</p>	<p>submitting monthly to the Board.</p> <p>Logbooks for the treatment equipment is provided with required informed.</p> <p>The operator of the incinerator monitors all the parameters viz. Primary and secondary temperatures in the chambers, gaseous emissions to assess the optimum incineration of the waste.</p> <p>Complied.  The facility provided autoclave with capacity of 100 kg /hr.</p>
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<p>which sterilization completed.  Temperature conditions maintained throughout the sterilization  Conditions of pressure maintained throughout the sterilization  Duration of sterilization  Validation test results  Records concerning the above parameters need to be maintained and checked periodically for taking remedial measures during the operation of the incinerator or plasma pyrolysis or autoclave. In case of other treatment processes, the operational conditions as well as the efficacy tests to be complied with as per the standards prescribed under the BMW Rules.</p> <p>(iii) Frequency of monitoring:  The CBWTF operator shall carry out following tests through a NABL approved laboratory or a laboratory approved under the Environment (Protection) Act, 1986, as per the frequency stipulated under the BMW Rules or as prescribed by the SPCB/PCC and record of such analysis results shall be maintained and submitted to the prescribed authority (SPCB/PCC), as suggested below:  Liquid effluent: Parameters such as pH, Suspended Solids, Oil &amp; Grease, BOD, COD, Bio-assay for liquid effluent being discharged from the CBWTF be monitored as per the Consent conditions or once in a quarter and such records maintained and submitted to SPCB/PCC.</p> <p><b>Stack emission monitoring:</b>  optimum capacity) for parameters such as Particulate Matter, HCl, NOx, Hg &amp; compounds and combustion efficiency once in three months as required under schedule II of the Bio-medical Waste Management Rules 2016 (All monitored values shall be corrected to 11% Oxygen on dry basis). In case of dioxins and furans, monitoring should be done once in a year (monitored values shall be corrected to 11% Oxygen on dry basis).  Validation test of autoclave/microwave/chemical treatment/Dry heat sterilization:  Suggested validation test for treatment of bio-medical waste by autoclave/microwave/chemical treatment/Dry heat sterilization is given in Table 1.  Attached as enclosure.</p> <p>d) Site Records:  Site records shall include the following:  (i) All the approvals obtained from other concerned departments other than the prescribed authority;  (ii) Details of construction or engineering works;  (iii) Maintenance schedule, breakdowns/trouble shootings and remedial actions;  (iv) Emergencies;  (v) Incidents of unacceptable waste received and the action taken; and  (vi) Details of site inspections by the officials of the regulatory authorities, purpose of visits with</p>	<p>Facility conducted stack monitoring by 3rd party laboratories.</p> <p>Not complied with</p> <p>Not complied with</p> <p>Pre validation tests are not being maintained</p> <p>Not noticed  -----</p>
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	<p>date and necessary actions initiated on the observations. Daily, monthly and annual summary records of all the above shall be maintained and made available at the site for inspection and same submitted whenever required by an authorized official of the concerned regulatory authorities</p>	
12	<p><b>Collection and transportation of bio-medical waste</b>  The collection and transportation of bio-medical waste shall be carried out in a manner so as to prevent any possible hazard to human health and environment.  Collection and transportation are the two operations where the chances of segregated bio-medical waste coming in contact with the public, rag pickers, animals/birds, etc. are high. Therefore, all care shall be taken to ensure that the segregated bio-medical waste handed over by the healthcare units reach CBWTF without any damage, spillage or unauthorized access by public, animals etc. A responsible person from the CBWTF operator shall always accompany the vehicle to supervise the collection and transportation of bio-medical waste. Also, the private transport vehicles should not be authorised by the SPCBs/PCCs only for transportation of the Bio-medical Waste. The CBWTF operator should be made responsible for collection and transportation of biomedical waste.</p> <p><b>a) Collection of bio-medical waste:</b>  Generator of the bio-medical waste is responsible for providing segregated waste in accordance with the provisions of the Bio-medical Waste Management Rules, 2016, to the CBWTF operator. Dedicated temporary storage at healthcare unit shall be designated. The coloured bags handed over by the healthcare units shall be collected in similar coloured containers with proper cover. Each bag shall be labeled as per Schedule IV of the Bio-medical Waste Management Rules as well as with bar coding system (to be complied by the occupier or operator of a CBWTF as per BMWM Rules) so that at any time, the healthcare units can be traced back that are not segregating the bio-medical wastes as per BMWM Rules. The coloured containers should be strong enough to withstand any possible damage that may occur during loading, transportation or unloading of such containers. These containers shall also be labeled as per Schedule IV of the Rules. Sharps shall be collected in puncture resistant container. The person responsible for collection of bio-medical wastes shall also carry a register with him to maintain the records such as name of the healthcare unit, the type and quantity of waste received, time at which waste collected from the member HCF, signature of the authorised person from the healthcare unit etc. During</p>	<p>The facility is engaged in collection of BM waste in colour coded bags and transportation to CBMWTF in GPS fitted vehicles.</p> <p>Complied</p>

<p>transportation, the containers should be covered in order to prevent exposure of public to odours and contamination.</p> <p><b>(b) Transportation of the collected bio-medical waste to the CBWTF:</b></p> <p>All the vehicles used by the CBWTF operator shall not be sub-letted or contract vehicles should not be used by the CBWTF operator. All the vehicles owned by the CBWTF operator and intended only for collection of bio-medical waste from the member health care facilities should be registered under the Motor Vehicle Act with the respective RTO/Transport Department and such vehicle numbers should also be registered with the respective SPCB/PCC for the purpose of collection of biomedical waste from the member health care facilities. The bio-medical waste collected in designated coloured containers shall be transported to the CBWTF in a fully covered vehicle. Such vehicle shall be dedicated for transportation of bio- medical waste only. Depending upon the volume of the wastes to be transported, the vehicle may be a two or three-wheeler, light motor vehicle or heavy duty vehicle. In either case, the vehicle must possess the following:</p> <ol style="list-style-type: none"> <li>i. Transportation vehicle shall be fitted with GPS to track the movement of the vehicle.</li> <li>ii. Separate cabins shall be provided for driver/staff as well as for placing the designated colour coded bio-medical waste containers.</li> <li>iii. Two wheeler registered under the Motor Vehicle Act shall be permitted for collection of bio-medical waste only from the clinics or Dispensaries located in places where the lanes are narrow and not easily accessible to four wheeler vehicles. Such two wheeler vehicle (s) should have a provision of a suitable fixed waste collection box marked with bio-hazard symbol, contact details, proper lid, emergency spill collection procedure, first aid box and manifest record in accordance with the BMW Rules</li> <li>iv. The base of the waste cabin shall be leak proof to avoid pilferage of liquid during transportation.</li> <li>v. The waste cabin may be designed for storing waste containers in tiers and also should be provided with a lighting provision.</li> <li>vi. The waste cabin shall be so designed that it is easy to wash and disinfect.</li> <li>vii. The inner surface of the waste cabin shall be made of smooth surface to minimize water retention.</li> <li>viii. The waste cabin shall have provisions for sufficient openings in the rear and/or sides so that waste containers can be easily loaded and unloaded.</li> <li>ix. The vehicles used for the purpose of collection and transportation of biomedical</li> </ol>	<p>Complied.</p> <p>It was informed that the drivers always carry the requisite documents, namely vehicle registration, Pollution Under Control (PUC) certificate, and driving license, while on duty.</p> <p>The routes are well planned, and vehicles along with staff are regularly assigned to their respective collection routes.</p>
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	<p>waste must be labelled with the bio-hazard symbol (as per Schedule IV of the BMWM Rules, 2016) in red/black colour and should display the name, address, and contact number of the CBWTF operator in green colour. CBWTF authorized by (“Name of SPCB/PCC”) shall also be mentioned below name, address and contact number of the CBWTF operator in green colour, as given in Annexure-VII.</p> <p>X. All the existing vehicles used for the purpose of collection and transportation of biomedical waste shall be labelled with the bio-hazard symbol and shall display the name, address, and contact number of the CBWTF operator on white background (as given in Annexure-VII). Further, vehicles registered with the respective SPCB/PCC for the purpose of collection and transportation of biomedical waste after June, 2025 shall be white in colour.</p> <p>xi. Bio-hazard symbol size and font size shall be in minimum proportion of 12:3 and 12:1, respectively, with respect to body height of the vehicle used for transportation of biomedical waste. For Example: If body height is 6 feet i.e. 72" then minimum font size will be 6" and minimum size of bio-hazard symbol will be 18"as given in Annexure-VII.</p> <p>xii. The vehicle driver should carry always valid registration of the vehicle obtained from the concerned transport authority and also carry valid ‘pollution under control certificate’ issued by the authorized certificate issuing agency. Depending upon the area to be covered under the CBWTF, the route of transportation shall be worked out. The transportation routes of the vehicle shall be designed for optimum travel distance and to cover all member healthcare units of the CBWTF. The CBWTF operator should ensure online and real time tracking &amp; monitoring provisions (GPS provision) should be given access with passwords to the SPCB/PCC and CPCB to cross check the movement of the transportation vehicles on any time by the SPCB/PCC/CPCB. As far as possible, the transportation shall be carried out during nonpeak traffic hours. If the area to be covered is very large, a satellite station may be established to store the bio-medical waste collected from the adjoining areas. The wastes so stored at satellite station may then be transported to the CBWTF in a big vehicle. It shall be ensured that the total time taken from generation of biomedical waste to its treatment, which also includes collection and transportation time, shall not exceed 48 hours.</p>	<p>The operator and the authority ensure that the GPS installed in the vehicles is always functional for effective monitoring and tracking.</p> <p>The collection and transportation of waste are carried out early in the morning, prior to peak traffic hours.</p> <p>The waste is collected and treated within 48 hours of its generation, in accordance with the prescribed regulatory requirements.</p>
<p><b>14)</b></p>	<p><b>Cost to be charged by the CBWTF Operator for the Health Care Facilities</b></p> <p>Cost to be charged from the healthcare facilities plays an important role in financial viability and sustainable operation of a CBWTF project, for providing the best treatment services to the</p>	<p>The service charges for collection, transportation, treatment and safe disposal of the waste is as per the APPCB norms only.</p> <p>The facility is duly following the</p>

	<p>Health Care Units and for ensuring compliance to the BMW Rules. The cost shall be so worked out that neither it becomes a monopoly of the CBWTF operator nor the interest of the CBWTF operator is overlooked. It is recommended that cost to be charged from the healthcare units, depending on the size, no, of beds and the distance from the location of the CBWTF and same shall be worked out in consultation with the concerned SPCB/PCC and the local Medical Association, keeping in view the following options:</p> <p>(a) In case of non-bedded health care units, fixed charges depending on the average quantity of waste generation per day, in case of the nursing homes/clinics/sample collection Centres /Dental Health Centres, dispensary, pathological laboratory, blood banks, and other non-bedded hospitals irrespective of their system of medicine including ayush hospitals.</p> <p>(b) In case of bedded hospitals, fixed charges per bed per day basis and based on the no. of beds for which consents under the Water Act, 1974/Air Act, 1981 and authorization granted under the BMW Rules, by the prescribed authority.</p> <p>Note:</p> <p>(i) Rates are required to be revised once in a year based on the Wholesale Price Index (WPI Index) or Consumer Price Index (CPI Index) (considering the prevailing market price especially in respect of the labour expenses, diesel prices, electricity, operating cost etc.,), by the State Advisory Committee in consultation with the concerned SPCB/PCC, local Medical Association and the representatives of the CBWTF Association.</p> <p>(ii) The Health Care Facilities are required to ensure timely payments to the CBWTFs for ensuring timely treatment services in compliance to the BMW Rules as well as agreement made with the concerned CBWTF Operator.</p>	<p>rules There are no complaint from any HCFs in this regard.</p>
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**ii. Compliance with the Duties of the Occupier under the BMW Rules, 2016.**

**Duties of the operator of a common bio-medical waste treatment and disposal facility:-**

S.No	Condition	Compliance
a)	take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;	The waste collected and treated within 48 hours of generation. The waste is being transported in closed vehicles without causing any adverse effect to the public health adhering to the CPCB guidelines.
b)	ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;	Collecting the waste within the stipulated time.
c)	establish bar coding and global positioning system for handling of bio- medical waste	Adopted bar-coding system and it is done through mobile application

	within one year;	and GPS system is provided for all (6) vehicles that were used in the handling of the waste.
d)	inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;	Not received any such information from the facility so far.
e)	provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter;	Training is provided for every six months to the workers involved in waste handling, it was informed.
f)	assist the occupier in training conducted by them for bio-medical waste management;	Trainings and plant visits are provided whenever a request is received from any HCF.
g)	undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;	All the workers are immunized periodically with Tetanus and Hepatitis B vaccines.
h)	ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;	Adequate PPE are provided to the staff who handles bio-medical waste.
i)	report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;	No accidents occurred. From -I not submitted.
j)	maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;	Logbooks are maintained for treatment equipment with requisite columns.
k)	allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules;	Allowing the occupiers whenever they forward a request for visit.
l)	shall display details of authorisation, treatment, annual report etc on its web-site;	Website is under development. It was informed that they will put the website into operation in about two weeks.
m)	after ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective State Pollution Control Board or Pollution Control Committee;	Treated waste is being disposed to authorized recyclers.
n)	supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;	Supplying non chlorinated bags to HCFs who indented for.
o)	common bio-medical waste treatment facility shall ensure collection of biomedical waste on holidays also;	The CBWTF is collecting the waste on holidays also.
p)	maintain all record for operation of incineration, autoclaving for a period of five years; and	All records mandated are being maintained properly.
q)	upgrade existing incinerators to achieve the standards for retention time in secondary chamber and Dioxin and Furans within two years from the date of this notification.	Upgraded to achieve 2 sec. residence time in the year 2018.

**iii. SCHEDULE – B Compliance report of Consent Order 25/03/2022 (ENCLOSED).**

iv. Status of uploading of real-time data to the APPCB Biomedical App	Not complied
v. Disclosure of required information by the CBWTFs on their website.	Website is under construction
vi. Frequency of collection of BMW from the HCFs	Maximum 48 hrs Collection without stagnation.

**REMARKS:**

1. M/s. Rainbow Industries is operating Common Bio Medical Waste Treatment facility with valid Consent, Hazardous and Bio Medical waste authorization.
2. The facility is having 6 no's of GPS fitted vehicles for collection & transportation of Bio Medical waste.
3. The facility is submitting Annual returns as per provisions of BMW Management Rules.
4. The online monitoring systems are not functional since 08.04.2026.
5. The existing ETP requires maintenance for effective treatment of waste & wash water.
6. Accumulation of glass waste, incineration ash was observed which are supposed to be disposal.
7. The CBMWTF is not maintaining required temperatures in primary and secondary chambers as per BMWM Rules.
8. The CBMWTF is required to convert to Plasma Technology.

Digitally signed by KARUNASRI  
BALAGA  
Date: 2026.06.03 17:59:15 +05'30'  
**ENVIRONMENTAL ENGINEER,  
REGIONAL OFFICE, SRIKAKULAM**

KATAKAM  
VENKATESWARA  
RAO  
Digitally signed by KATAKAM  
VENKATESWARA RAO  
Date: 2026.06.03 18:08:09  
+05'30'  
**SENIOR ENVIRONMENTAL ENGINEER,  
ZONAL OFFICE, VISAKHAPATNAM**

**Compliance status of Consent & Authorization Order No. Consent order No: APPCB/VSP/SKLM/CFO/HO/2009 25/03/2022, valid upto 31.01.2027:**

S.No.	Condition	Compliance																					
1.	<p>The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:</p> <table border="1" data-bbox="277 451 1003 1166"> <thead> <tr> <th data-bbox="277 451 396 580">Outlet</th> <th data-bbox="396 451 716 580">Parameter No.</th> <th data-bbox="716 451 1003 580">Limiting Standards (mg/l except for pH)</th> </tr> </thead> <tbody> <tr> <td data-bbox="277 580 396 626"></td> <td data-bbox="396 580 716 626">pH</td> <td data-bbox="716 580 1003 626">6.5-9.0</td> </tr> <tr> <td data-bbox="277 626 396 715">1</td> <td data-bbox="396 626 716 715">Suspended Solids (At 103 – 105<sup>o</sup> C)</td> <td data-bbox="716 626 1003 715">200</td> </tr> <tr> <td data-bbox="277 715 396 830"></td> <td data-bbox="396 715 716 830">Oil &amp; Grease</td> <td data-bbox="716 715 1003 830">10</td> </tr> <tr> <td data-bbox="277 830 396 919"></td> <td data-bbox="396 830 716 919">Chemical Oxygen Demand (COD)</td> <td data-bbox="716 830 1003 919">250</td> </tr> <tr> <td data-bbox="277 919 396 1034"></td> <td data-bbox="396 919 716 1034">Biochemical Oxygen Demand (3 Days at 27<sup>o</sup>C)</td> <td data-bbox="716 919 1003 1034">30</td> </tr> <tr> <td data-bbox="277 1034 396 1166"></td> <td data-bbox="396 1034 716 1166">Bio-assay test</td> <td data-bbox="716 1034 1003 1166">90% survival of fish after 96 hours in 100% effluent.</td> </tr> </tbody> </table>	Outlet	Parameter No.	Limiting Standards (mg/l except for pH)		pH	6.5-9.0	1	Suspended Solids (At 103 – 105 <sup>o</sup> C)	200		Oil & Grease	10		Chemical Oxygen Demand (COD)	250		Biochemical Oxygen Demand (3 Days at 27 <sup>o</sup> C)	30		Bio-assay test	90% survival of fish after 96 hours in 100% effluent.	<p>: The facility provided and operating effluent treatment plant (ETP) with capacity of 6 KLD and generating waste water, which is using to On land for gardening within the premises after treatment in ETP.</p>
Outlet	Parameter No.	Limiting Standards (mg/l except for pH)																					
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2.	<p>The water consumption shall not exceed the quantities mentioned below:</p> <table border="1" data-bbox="277 1252 980 1591"> <thead> <tr> <th data-bbox="277 1252 396 1298">S.No</th> <th data-bbox="396 1252 618 1298">Purpose</th> <th data-bbox="618 1252 980 1298">Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td data-bbox="277 1298 396 1373">1</td> <td data-bbox="396 1298 618 1373">Process &amp; Washings</td> <td data-bbox="618 1298 980 1373">3.0 KLD</td> </tr> <tr> <td data-bbox="277 1373 396 1419">2</td> <td data-bbox="396 1373 618 1419">Domestic</td> <td data-bbox="618 1373 980 1419">3.0 KLD</td> </tr> <tr> <td data-bbox="277 1419 396 1548">3</td> <td data-bbox="396 1419 618 1548">Autoclave</td> <td data-bbox="618 1419 980 1548">5.0 KLD (2 KLD Makeup &amp; 3 KLD Re-circulated)</td> </tr> <tr> <td data-bbox="277 1548 396 1591"></td> <td data-bbox="396 1548 618 1591">Total</td> <td data-bbox="618 1548 980 1591">8.0 KLD</td> </tr> </tbody> </table> <p>Separate meters with necessary pipe line shall be provided for assessing the quantity of water used for each of the purposes like Autoclave, Domestic, Truck washings etc.</p>	S.No	Purpose	Quantity (KLD)	1	Process & Washings	3.0 KLD	2	Domestic	3.0 KLD	3	Autoclave	5.0 KLD (2 KLD Makeup & 3 KLD Re-circulated)		Total	8.0 KLD	<p>: Complied.</p>						
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3.	<p>The incinerator shall meet the following operating standards:</p> <ol style="list-style-type: none"> <li data-bbox="326 1892 1019 1967">Combustion efficiency (CE) shall be at least 99.00%.</li> <li data-bbox="326 1978 1019 2096">The Combustion efficiency is computed as follows: C.E = %CO<sub>2</sub> x 100/ %CO<sub>2</sub> + % CO.</li> <li data-bbox="326 2107 1019 2182">The temperature of the primary chamber shall be 800+ 50oC</li> <li data-bbox="326 2193 1019 2311">The secondary chamber gas residence time shall be at least 2 (two) seconds at 1050 + 50<sup>o</sup> C., with minimum 3% Oxygen in the stack gas.</li> </ol>	<p>Not Complied.</p> <p>Combustion efficiency (CE) is less than 99%</p> <p>Incineration temperature is below 850<sup>o</sup> C for primary chamber - on an average it is around 457.88<sup>o</sup> C for period of 3 months (Jan-march).</p> <p>Incineration temperature is below 1100<sup>o</sup> C for secondary chamber - on an average it is around 760.27<sup>o</sup> C for period of 3 months (Jan-march).</p>																					
4.	<p>The emissions from incinerator shall not contain constituents in excess of the prescribed limits mentioned</p>	<p>: --</p>																					

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	Nitrogen Oxides NO and NO <sub>2</sub> expressed as NO <sub>2</sub>	400															
	HCl	50															
	Total Dioxins and Furans	0.1ngTEQ/Nm <sup>3</sup> (at 11%O <sub>2</sub> )															
	Hg and its compounds	0.05															
5.	There shall not be any manual handling during charging of bio-medical waste into the primary chamber of the incinerator. The waste shall be charged in bags at the supplier's recommended intervals through a conveyer & loading device ensuring no direct exposure of the operator to the furnace atmosphere. The device shall prevent leakage of hot flue gas & any backfire in the loading hopper / device. The waste shall be introduced on the hearth in such a way so as to prevent the heap formation. Suitable raking arrangement shall be provided for uniform spreading of waste on the hearth.	:	The facility provided auto feeding system i.e. through conveyer system to avoid manual feeding and ensure safety.														
6.	The waste shall be charged only after the required temperatures in the primary and secondary chambers are attained during the beginning of the operation of incinerator and the required temperatures shall be maintained in the chambers during operation.	:	The online system not functioning since 08-04-2026 However analysis of OCEMS data of previous month (Jan – march), it is identified that the industry is not maintaining required temperatures in primary and secondary chambers of incinerators.														
7.	The burners shall be interlocked with respective chamber temperatures and in case of any malfunction of the unit, the entire unit consisting of F.D. Fan, I.D. Fan and primary & secondary chamber burners will be stopped.	:	Complied.														
8.	A skilled person shall be designated to operate and maintain the incinerator. The operator shall have adequate qualification in relevant subject and shall be trained & certified by the incinerator supplier in operation & maintenance of the incineration	:	complied														
9.	All the staff at the incinerator plant shall put on protective gears such as gumboots, gloves, glass etc. to avoid contact with the bio-medical wastes.	:	Complied. Staff is using masks and gloves during the operation to avoid contact with the bio-medical wastes.														
10.	Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants. Chlorinated plastics shall not be incinerated	:	Complied.														

11.	Volatile organic compounds in ash shall not be more than 0.01%.	:	Analysis of incineration ash has not done
12.	Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.	:	Analysis of incineration ash has not done
13.	Only low sulphur fuel like L.D.O/L.S.H.S/Diesel shall be used as fuel in the incinerator	:	Complied.
14.	The facility shall provide graphic or computer recording devices to the incinerator which shall automatically and continuously monitor and record dates, time of the day, batch sequential number and operating parameters such as temperatures in both the chambers, CO, CO <sub>2</sub> and O <sub>2</sub> in gaseous emission throughout duration of incineration cycle.		Provided computer recording devices to the incinerator which is automatically and continuously monitor and record dates, time of the day, batch sequential number and operating parameters as per Consent order in gaseous emission throughout duration of incineration cycle.
15.	A programmable logic control (PLC) based control system shall be maintained to the incinerator.		Maintaining programmable logic control (PLC) based control system.
16.	The facility shall make adequate arrangements for scrubbing the emissions from the incinerator for control of odour.		Complied.
17.	The autoclave shall be dedicated for the purposes of disinfecting and treating bio-medical waste. The medical waste shall be subjected to the required temperature, pressure and time as specified in Schedule – II of Bio-Medical Waste Management Rules, 2016.		Provided autoclave for the purposes of disinfection.
18.	The autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle. The applicant shall carry out Validation Test of autoclave (Spore Testing and Routine Test).		Provided computer recording devices to the autoclave which will automatically and continuously monitor and record dates, time of the day, batch sequential number and operating parameters throughout the entire length of the autoclave cycle.
19.	Validation Test of autoclave (Spore Testing and Routine Test). 19. Data-logging to the Auto-clave with print out arrangements for temperature, pressure etc., has to be provided.		Not submitted validation tests to APPCB.
20.	The facility shall operate air pollution control equipments such as cyclone separator, high pressure venturi scrubber, droplet separator attached to incinerator so as to comply with the BMW Rules, 2016 and its amendments.		The facility has been operating venturi scrubber as the APCE attached to incinerator
21.	The loading point of the disinfected recyclable waste shall be separated from the incoming material.		Complied.
22.	The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement. In case of shock loading (non-shreddable material in the		The facility provided normal shredder with capacity of 100 kg/hr.

	hopper), there shall be a mechanism to automatically stop the shredder to avoid any emergency/accident.	
23.	The facility shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 mm) - 100 mg/ m <sup>3</sup> ; PM2.5(Particulate Matter size less than 2.5 mm) - 60 mg/ m <sup>3</sup> ; SO <sub>2</sub> - 80 mg/ m <sup>3</sup> ; NO <sub>x</sub> - 80 mg/m <sup>3</sup> , outside the factory premises at the periphery of the facility. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 shall be complied. Following standards prescribed for noise shall be complied. Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).	--
24.	All activities like washing of vehicles, packing of shredded items, transferring or storage of any waste shall be done in the closed shed only.	Provided closed shed for washing of vehicles, packing of shredded items and etc.,
25.	The segregated rubber and plastic components, disposable syringes shall be disinfected before disposal.	Complied. – Shredder , disinfection & autoclaving has been provided
26.	The proponent shall provide and maintain a closed pipeline system for carrying the effluent from the generation point to the ETP in order to avoid the mixing with rainwater	Provided and maintained a closed pipeline system for carrying the effluent from the generation point to the ETP except in the area of washing of vehicles, where washed water is being carried to ETP openly
27.	The proponent shall maintain the records for all operations carried out at the CBMWTF	Maintained the records for operations carried out at the facility.

**Photos of M/s. Rainbow Industries,  
Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District**



**Non functioning of online system**



**Sludge drying beds of ETP**



**Non operational ETP**



**Ordinary shredder**



**Accumulated incineration ash**



**Auto feeding system**



**Mixing of colour coded Bio Medical waste**



**Accumulated glass vials**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**Paryavaran Bhavan, APIIC Colony Road,**  
**Gurunanak Colony, Autonagar, Vijayawada- 520007**  
**Phone. No.0866-2463200,**  
 Website:https://pcb.ap.gov.in/



**Lr No: APPCB-11025/1/2020-TEC-BMW-APPCB**

**Dt: 07-06-2026**

### SHOW CAUSE NOTICE

<b>Sub:</b>	APPCB – HO – VJA – BMW – M/s. Rainbow Industries Pvt Ltd, Sy. No.22/1, Patha Kunkam (V), Laveru(M), Srikakulam District - Board Officials inspection - Non-compliances observed - <b>Show Cause Notice</b> – issued – Reg.
<b>Ref:</b>	<ol style="list-style-type: none"> <li>1. Bio Medical Waste Management Rules, 2016 &amp; Amendments thereof.</li> <li>2. CPCB Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.21.12.2016.</li> <li>3. Consent &amp; Authorisation Order No. Consent order No: APPCB/VSP/ SKLM/CFO/HO/2009, 25/03/2022 valid up to 31.01.2027.</li> <li>4. Orders of the Hon'ble NGT(SZ) in O.A No 118 of 2025 (SZ)</li> <li>5. Joint Committee inspection dt.02.07.2025(Constituted by Hon'ble NGT (PB)).</li> <li>6. T.O Notice No. APPCB-11025/11/2025-TEC-BMW-APPCB, dt.08.09.2025.</li> <li>7. T.O Notice No. APPCB-11025/16/2019-TEC-BUILD-APPCB, dt.05.02.2026.</li> <li>8. Notice No. PCB/ROVZ/BMW/2026, dt.07.03.2026 of RO-Vizianagaram.</li> <li>9. Board Officials inspection dt: 25.05.2026.</li> </ol>

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**WHEREAS** you are operating the Common Bio Medical Waste Treatment Facility (CBWTF) in the name & style of M/s. Rainbow Industries Pvt Ltd located at Sy. No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District.

**WHEREAS**, vide ref. 3rd cited, the Board has issued renewal of CTO, HWA & BMW Authorisation to your CBWTF vide CTO Order No: APPCB/VSP/SKLM/CFO/HO/2009 dt. 25/03/2022, with validity up to 31.01.2027, to operate a Common Bio Medical Waste Treatment Facility for Collection, Reception, Treatment, Storage, Transport and Disposal of Bio Medical Waste generated in the erstwhile districts of Srikakulam and Vizianagaram, subject to the stipulated conditions, abiding by which the facility shall operate.

**WHEREAS**, vide ref. 4th cited, the Original Application (O.A) No. 207 of 2025 (PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi, based on the letter petition dated 17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors. Further, the same was renumbered as O.A No. 118 of 2025 (SZ) vide order dated 08.07.2025.

**WHEREAS**, the case was listed on 28.05.2025 before the NGT Principal Bench, New Delhi, and was disposed of with a direction to list the matter before the NGT Southern Zone (Chennai) on 08.07.2025.

**WHEREAS**, in compliance with the Hon'ble National Green Tribunal (Principal Bench) directions vide order dt.28.05.2025, a Joint Committee was formed, and the Joint Committee inspected your facility on 02.07.2025.

**WHEREAS**, based on the Joint Committee inspection, the APPCB, vide ref. 6<sup>th</sup> cited, issued a show-cause notice as the following non-compliances were observed at your facility.

- a. **The CPCB, vide its Ir dt.10.10.2023 & 12.12.2024, advised to consider BM Waste generation per bed/day as 277 gm. Considering the advice, the BM Waste generation in the coverage area of your facility is about 3676.89 kg/day (i.e., 13274\*277gm/bed/day), whereas the facility is collecting only 792.89 kg/day of Bio Medical waste thus not covering all the HCFs daily.**
- b. **Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm<sup>3</sup> against the standard of 50 mg/Nm<sup>3</sup>. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.**
- c. **The dioxins and furans concentration monitored during the performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm<sup>3</sup> against the standard of 0.1 ng/Nm<sup>3</sup> (at 11% O<sub>2</sub>).**
- d. **The monitoring facility, such as a ladder and platform provided at the stack, is not as per CPCB guidelines.**
- e. **The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO<sub>2</sub>, NO<sub>x</sub> & PM and it is connected to the CPCB and APPCB**

**servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12th June, 2025.**

- f. The analysis results of incineration ash indicate that LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5%, and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.**

**WHEREAS**, the APPCB observed the following non-compliances at your facility in respect of the provisions of the Bio-Medical Waste Management Rules, 2016, and issued a Show Cause Notice vide reference 7<sup>th</sup> cited.

- a. Non-implementation of End-to-End Digitalisation System.**
- b. Non-compliance with barcode and GPS requirements.**
- c. Inadequate training to HCFs leading to improper waste segregation.**
- d. Irregular collection of biomedical waste from HCFs.**
- e. Non-collection of Bio Medical Waste on holidays.**
- f. Non-submission of Dioxins & Furans monitoring reports.**
- g. Failure to upload daily BMW data through APPCB BMW App.**
- h. Non-compliance with CPCB Barcode Guidelines, 2018.**
- i. Persistent non-compliance despite repeated notices and review meetings.**
- j. Non-maintenance of real-time digital records of BMW collection, treatment and disposal.**

**WHEREAS**, the Regional Officer, Vizianagaram, observed that your CBWTF failed to collect, transport, treat, and scientifically dispose of Blue and White category bio-medical waste in compliance with the guidelines issued by the CPCB under the Bio-Medical Waste Management Rules, 2016. Accordingly, the Regional Officer, Vizianagaram, issued a notice to the CBWTF vide reference 8<sup>th</sup>, citing the following violations:

- a. Non-implementation of End-to-End Digitalisation System.**
- b. Non-implementation of Barcode System for Blue and White**

**category BMW in several HCFs.**

- c. Failure to collect, transport, treat, and scientifically dispose of Blue and White category bio-medical waste as per the guidelines issued by the Central Pollution Control Board under the Bio-Medical Waste Management Rules, 2016.**
- d. Non-compliance with BMWM Rules, 2016 and CPCB Guidelines regarding tracking, collection, treatment and disposal of Blue and White category biomedical waste.**

**WHEREAS**, the officials of the A.P. Pollution Control Board inspected your facility vide reference 9th, during which the following non-compliances, with respect to the conditions stipulated in the CTO & BMWA and the guidelines issued by the CPCB, were observed:

- a. The Online Continuous Emission Monitoring System attached to the incinerator has been non-functional since 08.04.2026, and real-time data is not being transmitted to CPCB/APPCB. Further, the CBWTF failed to intimate APPCB regarding the breakdown of the online monitoring system.**
- b. The CBWTF is supposed to maintain the 850 °C (+/-) 50 °C in the primary chamber of the incinerator. But the primary chamber temperature is significantly below the prescribed standard (averaging around 458°C against a required temperature of 800–900°C).**
- c. Similarly, the CBWTF is supposed to maintain the 1150°C (+/-) 50°C in the secondary chamber of the incinerator. But the secondary chamber temperature is significantly below the prescribed standard (an average of around 760°C against a required temperature of 1100–1200°C).**

**Thus, it is clear that the incinerator is not maintaining prescribed operating temperatures as per BMWM Rules, 2016.**

- d. The incinerator is not meeting the required Combustion efficiency of 99%.**
- e. High ash generation ratio indicates improper incineration. Incomplete combustion of biomedical waste is indicated, increasing the likelihood of releasing furans & dioxins into the**

- atmosphere.
- f. The CBWTF is collecting about 867.23 kg/day of bio-medical waste from the HCFs having a bed strength of about 15000 nos. But as per the calculation, ie based on 277 gm/bed/day, Biomedical waste generation will be 4,155 kg/day. This clearly indicates that the CBWTF is not properly collecting biomedical waste from the HCFs.
  - g. Venturi scrubber wastewater was found accumulated on the floor, indicating improper collection and treatment.
  - h. The existing ETP requires maintenance for effective treatment of wastewater. Sludge drying beds are not scientifically maintained and require improvement.
  - i. A pH meter has not been provided for monitoring treated wastewater.
  - j. Magnetic flow meters have not been provided for quantification of water consumption and treated effluent.
  - k. Open conveyance of wastewater was observed in the vehicle washing area instead of a completely closed pipeline system.
  - l. Accumulation of glass waste & incineration ash was observed, which are supposed to be disposed of.
  - m. Mixing of colour-coded biomedical waste was observed.
  - n. Fixed conveyance system for feeding biomedical waste into the incinerator has not been fully provided as required.
  - o. Ordinary shredder is being operated instead of a fully compliant shredder as per CPCB guidelines.
  - p. Separate energy meter for the shredder has not been provided.
  - q. Dry heat sterilisation facility for sharps has not been provided.
  - r. Chemical disinfection facility for blue category waste is not being operated within the premises.
  - s. Autoclave validation test records (Spore Test/Routine Test) are not maintained/submitted.
  - t. Pre-validation records for treatment equipment are not maintained.
  - u. Analysis of incineration ash for volatile organic compounds and toxic metals has not been carried out.
  - v. Mercury waste storage facility has not been provided.
  - w. Mercury spill control kits are not available in the premises.
  - x. Fly catchers/insect control devices have not been provided in all treatment and storage rooms.

- y. **Daily waste treatment details are not displayed on the facility display board.**
- z. **Facility website is not operational, and mandatory information is not disclosed online.**

In view of the above, you are hereby directed to **SHOW CAUSE** why action should not be initiated against your facility for the violations observed by the Board Officials.

Your reply, if any, shall reach this office within 15 days of receipt of this notice. Failing which, the Board will initiate action against your facility under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and amendments thereof; under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, and amendments thereof; and under the provisions of Bio-Medical Waste Management Rules, 2016, and amendments thereof; which includes closure of the facility; imposing Environmental Compensation as per the guidelines issued by the CPCB; without any further notice, in the interest of Public Health and Environmental protection.

**S SRISARAVANAN, I.F.S**  
**Member Secretary**

**To**  
**M/s. Rainbow Industries Pvt Ltd,**  
**Sy.No.22/1, Patha Kunkam (V),**  
**Laveru(M), Srikakulam District.**

**Copy to:**

1. The Regional Director, CPCB, Chennai for information.
2. The Collector & District Magistrate, Srikakulam District for information.
3. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
4. The Environmental Engineer, Regional Office, Srikakulam for information and necessary action.
5. The Environmental Engineer, Regional Office, Vizianagaram for information and necessary action.